Fifteenth Lok Sabha VII Session (21/02/2011 to 25/03/2011)



BULLETIN – **PART I** (Brief Record of Proceedings)

Monday, February 21, 2011/Phalguna 2, 1932 (Saka)

No. 136

12.25 P.M.

1. National Anthem

The National Anthem was played.

2. Reference by Speaker

The Speaker made a reference on the occasion of International Mother Language Day.

12.27 P.M.

3. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 21st February, 2011.

4. **Obituary References**

The Speaker made references to the passing away of Shri Bali Ram Bhagat, former Speaker, Lok Sabha and a member of Provisional Parliament (1950 to 1952), a member of First to Fifth, Seventh and Eighth Lok Sabhas; Shri Latafat Ali Khan, a member of the Fourth Lok Sabha; Smt. Prabhawati Gupta, a member of the Eighth Lok Sabha; Shri K. Karunakaran, a member of the Twelfth and Thirteenth Lok Sabhas and Shri T.S. Shrangare, a member of the Sixth Lok Sabha. She also made reference to the passing away of Pandit Bhimsen Joshi, a legendary classical singer and recipient of Bharat Ratna.

She further made a reference to a tragic incident of stampede during the annual Sabarimala pilgrimage at Pulmedu near Vandiperiyar in Idukki district of Kerala causing death of 102 pilgrims including children and injuries to over hundred others.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

12.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd February, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

1

BULLETIN – **PART I** (Brief Record of Proceedings)

Tuesday, February 22, 2011/Phalguna 3, 1932 (Saka)

No. 137

11.00 A.M.

1. Introduction of Ministers

The Prime Minister introduced Shri Praful Patel, Minister of Heavy Industries and Public Enterprises; Shri Shriprakash Jaiswal, Minister of Coal; Shri Salman Khursheed, Minister of Water Resources and additional charge of Office of the Minister of Minority Affairs; Shri Beni Prasad Verma, Minister of State (Independent Charge) of the Ministry of Steel; Shri Ashwani Kumar, Minister of State in the Ministries of Planning, Parliamentary Affairs, Science & Technology and Earth Sciences; Shri K.C. Venugopal, Minister of State in the Ministry of Power.

11.02 A.M.

2. Statement by Prime Minister

The Prime Minister made a statement regarding the constitution of a Joint Parliamentary Committee on the allocation of 2G spectrum.

11.16 A.M.

3. Starred Questions

Starred Question Nos. 1 - 3 were orally answered. Replies to Starred Question Nos. 4 - 20 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1 - 230 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sections 19, 20, 22 to 24 of the Arms Act, 1959:-

- (i) G.S.R.904(E) published in Gazette of India dated 11th November, 2010 directing officers, mentioned therein, in the Central Para Military Forces shall exercise the powers conferred on the Central government under section 24 of the Arms Act, 1959 in all the areas where they are deployed or called upon to perform any duty.
- (ii) G.S.R.905(E) published in Gazette of India dated 11th November, 2010 empowering officers, mentioned therein, in the Central Para Military Forces shall exercise the powers and perform the duties conferred under section 19, sub-section (2) of section 22 and section 23 of the Arms Act, 1959 in all the areas where they are deployed or called upon to perform any duty.

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(3) A copy of the Central Industrial Security Force Security Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts Recruitment Rules, 2010 (Hindi and English versions) published in Notification No.G.S.R.946(E) in Gazette of India dated 2nd December, 2010 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2009-2010.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R.949(E) in Gazette of India dated 3rd December, 2010 under section 97 of the Protection of Plant Varieties and Farmers Right Act, 2001 together with a Corrigendum thereto published in Notification No.G.S.R.1032 (E) (in English version only) dated 29th December, 2010.

(9) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

6. Assent to Bills

Secretary-General laid on the Table the following 4 Bills passed by the Houses of Parliament during the Sixth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 10th November, 2010:-

- 1. The Appropriation (No.5) Bill, 2010;
- 2. The Appropriation (No.6) Bill, 2010;
- 3. The Appropriation (Railways) No. 5 Bill, 2010; and
- 4. The Appropriation (Railways) No. 6 Bill, 2010.

7. Report of Standing Committee on Finance

Shri Yashwant Sinha presented the Thirty-first Report* (Hindi and English versions) on the State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2009 of the Standing Committee on Finance (2010-11).

8. Report of Standing Committee on Home Affairs

Shri Bishnu Pada Ray laid on the Table the One Hundred and Fortyeighth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the New Delhi Municipal Council (Amendment) Bill, 2010.

9. Evidence tendered before Standing Committee on Home Affairs

Shri Bishnu Pada Ray laid on the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on the New Delhi Municipal Council (Amendment) Bill, 2010.

[#]10. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Twenty-Third Report of the Business Advisory Committee.

11. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports made a statement regarding the intent of the Government to initiate a national debate on the need to have legislation for the Development of Sports at the national level and to deal with all matters connected therewith.

^{*} This Report was presented to the Speaker, Lok Sabha on 25th January, 2011 under Direction 71A when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules and Procedure and Conduct of Business in Lok Sabha.

12. Motions for elections to Committees

(i) Shri Francisco Sardinha moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May 2011 and ending on the 30th April 2012".

The motion was adopted.

(ii) Dr. Murli Manohar Joshi moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May 2011 and ending on the 30th April 2012."

The motion was adopted.

(iii) Dr. Murli Manohar Joshi to move the following:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May 2011 and ending on the 30th April 2012 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri V. Kishore Chandra S. Deo moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1^{st} May 2011 and ending on the 30^{th} April 2012."

The motion was adopted.

(v) Shri V. Kishore Chandra S. Deo moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May 2011 and ending on the 30th April 2012 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) Shri Gobinda Chandra Naskar moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May 2011 and ending on the 30th April 2012".

The motion was adopted.

(vii) Shri Gobinda Chandra Naskar moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May 2011 and ending on the 30th April 2012 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Hamdullah Sayeed regarding need for provision of Hard Area Allowance to government servants working in all the islands of Lakshadweep and Nicobar Group of Islands.
- (2) Shri Anto Antony regarding need to strengthen security mechanism in trains and ensure running of trains as per their scheduled times.
- (3) Shri K. Sudhakaran regarding need to roll back the steep hike in price of Cement in the country.
- (4) Shri Marotrao S. Kowase regarding need to formulate a Central scheme for providing irrigation facilities to Adivasis who have been allotted land in Gadchiroli-Chimur Parliamentary Constituency of Maharashtra.

^{*}From 12.10 P.M. to 1.02 P.M., members raised matters of urgent public importance.

- (5) Dr. Charles Dias regarding need to renovate Khadi Bhawans run by Khadi and Village Industries Commission and regularize the services of trading staff working in South Zone.
- (6) Shri Rajaiah Siricilla regarding need to set up a Wagon factory in Kazipet in Warangal Parliamentary Constituency, Andhra Pradesh.
- (7) Shri K. D. Deshmukh regarding need to approve the proposals submitted by the Government of Madhya Pradesh for setting up deaddiction cum rehabilitation centres in the State and sanction Central grants for the purpose.
- (8) Smt. Jayshreeben K. Patel regarding need to fill up the vacancies of Judges in Gujarat High Court.
- (9) Shri Virender Kashyap regarding need to provide light and heavy-duty cranes to Himachal Pradesh under National Highway Accident Relief Service Scheme.
- (10) Smt. Sumitra Mahajan regarding need to defer the levying of toll tax on Indore-Dewas by-pass of NH-3 till the six laning of the by-pass is completed.
- (11) Shri Vishwa Mohan Kumar regarding need to improve train services between Patna and Saharsa via Supaul in Bihar.
- (12) Shri R. Thamaraiselvan regarding need to protect the Indian fishermen from the alleged excesses of Sri Lankan Navy.
- (13) Adv. A. Sampath regarding need to enact a law ensuring teaching of one regional language of the State especially mother tongue in the schools of the country.
- (14) Shri Ganeshrao N. Dudhgaonkar regarding need to strengthen the Wild Life Protection Laws and ensure its effective implementation to protect wild animals from poachers.
- (15) Shri Ramesh Rathod regarding need to revive the unit of Cement Corporation of India in Adilabad, Andhra Pradesh.

(16) Shri Om Prakash Yadav regarding need to construct a four lane National Highway between Chhapra and Gopalganj in Bihar under phase-III of National Highways Development Project.

2.01 P.M.

14. Motion of Thanks on the President's Address

Time recommended by BAC: 8 Hrs. Time Taken: 3 Hrs. 59 Mts. Balance: 4 Hrs. 01 Mts.

Shri P.C. Chacko moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 21, 2011'."

Observation by Speaker

The Speaker made the following observation:-

"Hon'ble Members, as you are aware, as per established procedure, amendments to the Motion of Thanks on the President's Address are moved after the Seconder to the motion has concluded his speech. An announcement regarding moving of amendments is also made at that time.

It has, however, come to notice that all the admitted amendments have not yet been printed and, therefore, are not circulated to the Members. It is hoped that all the amendments would be printed by tonight and circulated to the Members at their residences by tomorrow morning. An announcement in this regard will be made from the Chair tomorrow when the item is taken up for further discussion."

Shri Manish Tewari seconded the motion.

The following members took part in the debate:-

- 1. Shri Rajnath Singh
- 2. Shri Mulayam Singh Yadav
- 3. Dr. Shafiqur Rahman Barq
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Arjun Charan Sethi
- 6. Shri Anandrao Adsul
- 7. Smt. Supriya Sadanand Sule
- 8. Shri Jagdambika Pal (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd February, 2011.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 23, 2011/Phalguna 4, 1932 (Saka)

No. 138

11.00 A.M.

1. Questions

Starred Question No. 21 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions, Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 22–40 were laid on the Table.

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.00 Noon

2. Papers laid on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:-

- (i) The Aircraft (5th Amendment) Rules, 2010 published in Notification No.
 G.S.R.240 in weekly Gazette of India dated 18th December, 2010 together with an explanatory note.
- (ii) The Aircraft (6th Amendment) Rules, 2010 published in Notification No. G.S.R.1001(E) in Gazette of India dated 22nd December, 2010 together with an explanatory note and corrigendum thereto published in Notification No. G.S.R.50(E) dated 25th January, 2011.

- (iii) The Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2010 published in Notification No. G.S.R.928(E) in Gazette of India dated 29th December, 2010 together with an explanatory note.
- (iv) The Aircraft (Amendment) Rules, 2011 published in Notification No.
 G.S.R.11(E) in Gazette of India dated 10th January, 2011 together with an explanatory note.
- (v) The Aircraft (2nd Amendment) Rules, 2011 published in Notification No.
 G.S.R.28(E) in Gazette of India dated 17th January, 2011 together with an explanatory note.

3. Reports of Standing Committee on Industry

Shri Gorakhnath Pandey laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred and Eighteenth Report on the Revival and Restructuring of Hindustan Paper Corporation Ltd. pertaining to the Ministry of Heavy Industries & Public Enterprises (Department of Heavy Industry).
- (2) Two Hundred and Nineteenth Report on the Revival and Restructuring of Cement Corporation of India Ltd. pertaining to the Ministry of Heavy Industries & Public Enterprises (Department of Heavy Industry).

4. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on 22nd February, 2011."

The motion was adopted.

5. Statement by Minister

The Minister of External Affairs laid a statement (Hindi and English versions) regarding "efforts by the Ministry of External Affairs to assist Indians during recent crisis in the Gulf and Middle East, Indian fishermen apprehended in Sri Lanka and Indian students in the Tri-Valley University in USA".

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Manicka Tagore regarding need to take steps for inter-linking of rivers in the country.
- (2) Shri Datta R. Meghe regarding need to take steps to check malnutrition in Gadchiroli and Amravati districts of Maharashtra.
- (3) Shri K.P. Dhanapalan regarding need to declare Sabarimala in Kerala as a National Pilgrimage Centre.
- (4) Dr. P.L. Punia regarding need to provide adequate funds to enhance the facilities in hostels meant for students belonging to Scheduled Castes category in the country particularly in Uttar Pradesh.
- (5) Shri Jagdambika Pal regarding need to ensure implementation of free and compulsory education for children in Uttar Pradesh.
- (6) Shri Vilas B. Muttemwar regarding need to formulate a plan for integrated development of wildlife tourism in Nagpur-Vidarbha region of Maharashtra.
- (7) Shri Hari Manjhi regarding need to ensure proper implementation of Rajiv Gandhi Gramin Vidyutikaran Yojana in Gaya Parliamentary Constituency, Bihar.
- (8) Shri Arjun Ram Meghwal regarding need to extend benefits of reservation in promotion to people belonging to SC and ST categories as per the provisions of article 16 (4A) of the Constitution.
- (9) Shri Ram Singh Kaswan regarding need to set up adequate number of railway crossings for the hassle free movement of villagers in Churu Parliamentary Constituency, Rajasthan.
- (10) Shri Yogi Adityanath regarding need to save river Aami in Uttar Pradesh from pollution caused by industrial effluents.

- (11) Shri Anurag Singh Thakur regarding need to provide special financial package to the State of Himachal Pradesh for enabling the State to discharge its fiscal liabilities.
- (12) Shri Bal Kumar Patel regarding need to improve the functioning of Banaras Hindu University, Uttar Pradesh.
- (13) Shri Ramashankar Rajbhar regarding need to permit small and medium farmers to sell their wheat and paddy through Procurement Agents in Uttar Pradesh.
- (14) Shri Kaushalendra Kumar regarding need to augment railway and passenger facilities for the convenience of visiting foreign tourists at Nalanda Railway Station in East Central Railway.
- (15) Shri P.K. Biju regarding need to extend the benefits of pension under CCS Pension Rules (1972) to the employees of Navodaya Vidyalaya Samiti who joined the service prior to 01.01.2004.
- (16) Shri P. Kumar regarding need to establish a Central Banana Export Centre in Tiruchirappalli district, Tamil Nadu.
- (17) Shri Jagadanand Singh regarding need to expedite completion of the remaining work on Sone Canal Project in Bihar.
- (18) Shri Jose K. Mani regarding need to strengthen anti-piracy measures in high seas in co-ordination and support with the nations sharing seas in Indian Ocean.

2.01 P.M.

7. Motion of Thanks on the President's Address

Time Taken : 9 Hrs. 10 Mts.

[#]Announcement by Speaker

The Speaker made the following announcement:-

"Hon'ble Members would recall that amendments to the Motion of Thanks on the President's Address could not be moved yesterday after the seconder had concluded his speech as the amendments were not printed and hence were not circulated. The amendments have since been circulated.

Hon'ble members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table immediately."

Further discussion on the following motion moved by Shri P.C. Chacko and seconded by Shri Manish Tewari on the 22nd February, 2011, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 21, 2011'." Two hundred and Seventeen (Nos. 1–34, 39–64, 67–123, 142–155, 552–584, 599–636 and 767–782) Amendments were moved.

The following members took part in the debate :-

- 1. Shri Jagdambika Pal (resumed his speech)
- 2. Shri Sharad Yadav
- 3* Shri Sameer Bhujbal
- 4* Shri Sk. Saidul Haque
- 5* Shri Satpal Maharaj
- 6* Dr. Kirit Premjibhai Solanki
- 7* Dr. Mahendrasinh P. Chauhan
- 8* Shri Virendra Kumar
- 9. Shri H.D. Devegowda
- 10* Maulana Badruddin Ajmal
- 11* Shri Haribhau Madhav Jawale
- 12* Shri Arjun Ram Meghwal
- 13. Shri Basudeb Acharia
- 14* Shri Pralhad Venkatesh Joshi
- 15* Shri Dharmendra Yadav
- 16* Dr. Mehboob Beg
- 17* Shri P.L. Punia
- 18* Shri Ramashankar Rajbhar
- 19* Shri S.S. Ramasubbu
- 20 Shri Bishnu Pada Ray
- 21* Shri S. Semmalai
- 22* Shri Ashok Argal
- 23. Shri Adhi Shankar
- 24. Dr. M. Thambidurai
- 25* Shri Premdas Katheria

- 26* Shri A.T. Nana Patil
- 27. Shri Nama Nageswara Rao
- 28* Shri C. Sivasami
- 29* Shri P. Kumar
- 30. Shri Sanjay Singh Chauhan
- 31* Shri Bhartruhari Mahtab
- 32. Shri Prabodh Panda
- 33* Shri Bhisma Shankar alias Kushal Tiwari
- 34. Dr. Rattan Singh Ajnala
- 35. Shri Adhir Ranjan Chowdhury
- 36* Shri Ramkishun
- 37* Shri Khagen Das
- 38* Shri Bhausaheb R. Wakchaure
- 39. Shri Anurag Singh Thakur
- 40* Shri Rakesh Sachan
- 41.* Shri Ram Singh Kaswan
- 42. Shri Jagadanand Singh
- 43. Dr. Baliram
- 44. Shri Sharifuddin Shariq
- 45. Shri Hamdullah Sayeed
- 46* Shri Naveen Jindal
- 47. Shri Ramesh Vishwanath Katti
- 48. Shri Narahari Mahato
- 49. Shri Prasanta Kumar Majumdar
- 50* Shri Mohan Jena
- 51* Shri Ghanshyam Anuragi
- 52. Shri Asaduddin Owaisi
- 53. Shri Joseph Toppo
- 54* Shri Gorakhnath Pandey

- 55. Shri Prem Das Rai
- 56* Shri Ganesh Singh
- 57. Dr. Tarun Mandal
- 58* Dr. Bhola Singh

The discussion was not concluded.

#8.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th February, 2011.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table.

[#]From 7.13 P.M. to 8.04 P.M., members raised matters of urgent public importance.



BULLETIN – **PART I** (Brief Record of Proceedings)

Thursday, February 24, 2011/Phalguna 5, 1932 (Saka)

No. 139

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 11.15 A.M.)

11.15 A.M.

1. Starred Questions

Starred Question Nos. 41 – 44 were orally answered. Replies to Starred

Question Nos. 45 – 60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 2009-2010.
- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for

the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Public Enterprises Survey 2009-2010, Volumes I and II (Hindi and English versions).

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2009-2010.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Thirteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2010-11):-

- (1) Twenty-fourth Report on `Procurement of Medicines and Medical Equipment' relating to the Ministry of Health and Family Welfare.
- (2) Twenty-fifth Report on `Unfruitful Expenditure of Investors Money SEBI' relating to the Ministry of Finance (Department of Economic Affairs).
- (3) Twenty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eightieth Report (Fourteenth Lok Sabha) on `Excesses Over Voted Grants and Charged Appropriations (2006-07)'.
- (4) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighth Report (Fifteenth Lok Sabha) on `Implementation of National Rural Employment Guarantee Act' relating to the Ministry of Rural Development (Department of Rural Development).
- (5) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninth Report (Fifteenth Lok Sabha) on `National Programme for Nutritional Support to Primary Education (Mid-Day Meal Scheme)' relating to the Ministry of Human Resource Development (Department of School Education and Literacy).

- (6) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Tenth Report (Fifteenth Lok Sabha) on `Undue Favour to Vendor in Acquisition of Submarines' relating to the Ministry of Defence.
- (7) Thirtieth Report on `Special Economic Zones (SEZs)' relating to the Ministry of Commerce & Industry (Department of Commerce) and Ministry of Finance (Department of Revenue); and
- (8) Thirty-first Report on `Accelerated Irrigation Benefits Programme (AIBP)' relating to the Ministry of Water Resources.

6. **Report of Committee on Ethics**

Shri Manikrao Hodlya Gavit laid on the Table the First Report (Hindi and English versions) of the Committee on Ethics.

7. Reports of Standing Committee on External Affairs

Shri Ananth Kumar presented the following Reports (Hindi and English Versions) of the Committee on External Affairs:-

- (1) Seventh Report* on Action Taken by Government on the recommendations contained in the Third Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2010-2011.
- (2) Eighth Report on Action Taken by the Government on the recommendations contained in the Fourth Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2010-2011.

^{*}The 7th report was presented to the Speaker, Lok Sabha on 2nd February, 2011 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Reports of Standing Committee on Coal and Steel

Shri Rajiv Ranjan Singh (Lalan) presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Eleventh Report of the Standing Committee on Coal and Steel on the subject "Prevention of Illegal Coal Mining and Theft" relating to the Ministry of Coal.
- (2) Twelfth Report of the Standing Committee on Coal and Steel on the subject "Modernisation and Expansion of Steel Sector" relating to the Ministry of Steel.

9. Reports of Standing Committee on Commerce

Shri Shivarama Gouda laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 95th Report on Performance of Cement Industry.
- (2) 96th Report on Action Taken by Government on the Observations/Recommendations of the Committee contained in its Ninety-third Report on Demands for Grants (2010-11) of the Department of Commerce, Ministry of Commerce and Industry.
- (3) 97th Report on Action Taken by Government on the Observations/Recommendations of the Committee contained in its Ninety-fourth Report on Demands for Grants (2010-11) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

10. Motion for election to the Tea Board

Shri Jyotiraditya M. Scindia moved the following motion :-

"That in pursuance of clause (f) of sub-section (3) of section 4 of the Tea Act, 1953, read with clause (b) of sub-rule (1) of rule 4 and sub-rule (1) of rule 5 of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.03 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri P.T. Thomas regarding need to improve the service conditions of security guards working in private sector.
- (2) Shri Jaywant Gangaram Awale regarding need to make mandatory the test of alcohol consumption check for pilots before and after each flight.
- (3) Shri Suresh Kumar Shetkar regarding need to release funds for fourlaning of road from Zaheerabad to Sangareddy on Pune-Hyderbad section of National Highway No. 9 in Andhra Pradesh.
- (4) Shri Kamal Kishor regarding need to undertake measures for prevention of erosion in Bahraich Parliamentary Constituency, Uttar Pradesh caused due to flood water from Nepal and provide adequate financial compensation to the affected people.
- (5) Shri Partap Singh Bajwa regarding need to enact the Anand Marriage (Amendment) Bill, 2008 for according recognition to the Sikh way of marriage.
- (6) Shri Ponnam Prabhakar regarding need to construct a new railway line between Peddapally to Secunderabad via Karimnagar and Siddipet in Andhra Pradesh.
- (7) Shri S.S. Ramasubbu regarding need to widen and strengthen the hill tracks from Pampa to Sannidhanam for better management of

heavy rush of devotees to Sabarimala Temple in Kerala and also provide adequate facilities for the devotees.

- (8) Dr. Kruparani Killi regarding need to appoint a new Chairman of Vamsadhara Water Dispute Tribunal for expeditious settlement of the water dispute.
- (9) Shri Adhir Ranjan Chowdhury regarding need to secure and maintain the historic palace 'Hazar Duari' in Murshidabad district of West Bengal.
- (10) Shri Ganesh Singh regarding need to review and restructure the National Crop Insurance Scheme.
- (11) Shri A.T. Nana Patil regarding need to enhance the amount of pension for workers in unorganized sector.
- (12) Shri Ravindra Kumar Pandey regarding need to restore passengers facilities at Dhanbad, Chandrapura and Phusaro Railway Stations in Jharkhand.
- (13) Dr. Sanjeev Ganesh Naik regarding need to approve the proposal of the Government of Maharashtra for development of slums on Central Government land in the State.

12.04 P.M.

12. Motion of Thanks on the President's Address

Time Taken: 10 hrs. 7 Mts.

Further discussion on the following motion moved by Shri P.C. Chacko and seconded by Shri Manish Tewari on the 22nd February, 2011, continued:-

"That an Address be presented to the President in the following terms:-'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 21, 2011'."

Dr. Arvind Kumar Sharma and Shri Shivarama Gouda laid their written speeches on the Table.

Dr. Manmohan Singh replied to the debate.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 1.15 P.M.)

*1.15 P.M.

All the amendments moved were negatived.

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 1.36 P.M. and re-assembled at 2.00 P.M.)

*From 1.18 P.M. to 1.36 P.M., members raised matters of urgent public importance.

8

2.00 P.M.

13. Motion for appointment of a Joint Committee – Adopted

Time Taken: 3 Hrs. 42 Mts.

Shri Pranab Mukherjee moved the following motion:-

"That a Joint Committee of both the Houses consisting of 30 Members – 20 from Lok Sabha and 10 from Rajya Sabha be appointed:

- To examine policy prescriptions and their interpretation thereafter by successive Governments, including decisions of the Union Cabinet and the consequences thereof, in the allocation and pricing of telecom licences and spectrum from 1998 to 2009;
- (ii) To examine irregularities and aberrations, if any, and the consequences thereof in the implementation of Government decisions and policy prescriptions from 1998 to 2009; and
- (iii) To make recommendations to ensure formulation of appropriate procedures for implementation of laid down policy in the allocation and pricing of telecom licences.

2. That the Committee shall have the following 20 members of the Lok Sabha as its members:-

- 1. Shri V. Kishore Chandra S. Deo
- 2. Shri Paban Singh Ghatowar
- 3. Shri Jai Prakash Agarwal
- 4. Shri Deepender Singh Hooda
- 5. Shri P.C. Chacko
- 6. Shri Manish Tewari
- 7. Shri Nirmal Khatri
- 8. Shri Adhir Ranjan Chowdhury

- 9. Shri T.R. Baalu
- 10. Shri Kalyan Banerjee
- 11. Shri Jaswant Singh
- 12. Shri Yashwant Sinha
- 13. Shri Harin Pathak
- 14. Shri Gopinath Munde
- 15. Shri Sharad Yadav
- 16. Shri Dara Singh Chauhan
- 17. Shri Akhilesh Yadav
- 18. Shri Gurudas Dasgupta
- 19. Shri Arjun Charan Sethi
- 20. Dr. M. Thambi Durai

3. That the Speaker will nominate one of the members of the Committee to be its Chairman.

4. That the Committee shall start functioning from the day it is duly constituted.

5. That the Committee shall be provided all assistance by the Government and other agencies.

6. That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee.

7. That the Joint Committee shall make a report to this House by the end of the next session of Parliament.

8. That in other respects, the Rules of Procedure of this House relating to the Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.

9. That this House recommends to the Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of ten Members appointed from amongst the members of the Rajya Sabha to the Committee as mentioned above."

The following members took part in the debate:-

- 1. Smt. Sushma Swaraj
- 2. Shri Kapil Sibal
- 3. Kunwar Rewati Raman Singh
- 4. Shri Dara Singh Chauhan
- 5. Shri Sharad Yadav
- 6. Shri Sudip Bandyopadhyay
- 7. Shri T.K.S. Elangovan
- 8. Shri Basudeb Acharia
- 9. Shri Pinaki Mishra
- 10. Shri Lalu Prasad
- 11. Dr. M. Thambi Durai
- 12. Shri Gurudas Dasgupta
- 13. Shri Nama Nageswara Rao
- 14. Dr. Mehboob Beg
- 15. Shri Manish Tewari
- 16. Shri Nripendra Nath Roy
- 17. Dr. Tarun Mandal

Shri Pranab Mukherjee replied to the debate.

The motion was adopted.

*6.46 P. M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th February, 2011.)

T.K. VISWANATHAN, Secretary-General.

[#]From 5.43 P.M. to 6.46 P.M., members raised matters of urgent public importance.

Corrigendum to Bulletin Part-I No. 138 dated 23.02.2011

Page No. 7, Line 20 For 'The discussion was concluded.' Read 'The discussion was not concluded.'

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 25, 2011/Phalguna 6, 1932 (Saka)

No. 140

11.00 A.M.

1. Submissions by Members

(i) Regarding reported police atrocities on BJP demonstrators in Delhi.

The following members made submission regarding reported police atrocities on BJP demonstrators in Delhi:-

- 1. Shri Syed Shahnawaz Hussain
- 2. Shri L.K. Advani

Shri Pawan Kumar Bansal responded.

(ii)* Regarding danger to the existence of the holy river Ganges.

The following members made submission regarding danger to the existence of the holy river Ganges:-

- 1. Kunwar Rewati Raman Singh
- 2. Shri Sharad Yadav

Sarvashri Vijay Bahadur Singh, Rakesh Pandey and Kapil Muni Karwaria associated.

Shri Pawan Kumar Bansal responded.

(iii)** Regarding problems being faced by the family of National Poet Ramdhari Singh 'Dinkar'.

The following members made submission regarding problems being faced by the family of National Poet Ramdhari Singh 'Dinkar':-

- 1. Dr. Raghuvansh Prasad Singh
- 2. Shri Mangani Lal Mandal

Shri Pawan Kumar Bansal responded.

11.08 A.M.

2. Starred Questions

Starred Question Nos. 61 – 63 were orally answered. Replies to Starred

Question Nos. 64 – 80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 691 – 920 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.55 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Economic Survey 2010-11 (Hindi and English versions).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Textile Committee, Mumbai, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textile Committee, Mumbai, for the year 2009-2010.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of Notification No. 2094 (E) (Hindi and English versions) published in Gazette of India dated 27th August, 2010 mandating 100% packaging of Foodgrains and Sugar in Jute Packaging material issued under sub-section (1) of section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2008-2009.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2010-11/19/26456 in Gazette of India dated 12th November, 2010 issued under section 31 of the Securities and Exchange Board of India Act, 1992.

(9) A copy of the Canara Bank (Employees) Pension (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. PW:IRS:3513:2010 in weekly Gazette of India dated 26th November, 2010 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2009-2010 alongwith Audited Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2009-2010.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2009-2010 together

with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2009-2010.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2009-2010.

(15) A copy of the Drugs and Cosmetics (7th Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R.683(E) in Gazette of India dated 19th August, 2010 under section 38 of the Drugs and Cosmetics Act, 1940.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

5. Reports of Standing Committee on Human Resource Development

Shri P.K. Biju laid on the Table the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:-

- Two Hundred Twenty-ninth Report on the Architects (Amendment) Bill, 2010.
- (2) Two Hundred Thirty-fourth Report on the Central Educational Institutions (Reservation in Admission) Amendment Bill, 2010.
- (3) Two Hundred Thirty-fifth Report on the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2010.

6. Evidence tendered before Standing Committee on Human Resource Development

Shri P.K. Biju laid on the Table copies of the Evidence tendered before the Committee on Human Resource Development on:-

- (1) The Architects (Amendment) Bill, 2010.
- (2) The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2010.
- (3) The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2010.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 28th February, 2011.

12.11 P.M.

8. The Budget (Railways) – 2011-2012

Kumari Mamata Banerjee presented a statement of the estimated receipt and expenditure of the Government of India for the year 2011-2012 in respect of Railways.

(Lok Sabha adjourned at 1.44 P.M. and re-assembled at 2.51 P.M.)

*3.41 P.M.

9. Motion

Shri Prabodh Panda moved the following motion:-

"That this House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 24 February, 2011."

The motion was adopted.

10. Private Members' Bills – Introduced

- (1) The Banking Laws (Amendment) Bill, 2010 by Shri Asaduddin Owaisi.
- (2) The High Court at Allahabad (Establishment of a Permanent Bench at Gorakhpur) Bill, 2010 by Shri Yogi Adityanath.
- (3) The Commissions of Inquiry (Amendment) Bill, 2010 (Amendment of section 3) by Dr. Kirit Premjibhai Solanki.
- (4) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2010 (Amendment of section 2) by Shri L. Rajagopal.
- (5) The Commission of Sati (Prevention) Amendment Bill, 2010 *(Amendment of section 2, etc.)* by Shri L. Rajagopal.
- (6) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2010 (Amendment of section 14) by Adv. P.T. Thomas.
- (7) The Cow (Protection) Bill, 2010 by Shri Chandrakant Khaire.
- (8) The Agricultural Workers Welfare Bill, 2010 by Shri A.T. Nana Patil.
- (9) The Railways (Amendment) Bill, 2010 (*Insertion of new chapter XIIIA*) by Shri A.T. Nana Patil.
- (10) The Commission for Fixation of Prices of Essential Commodities Bill,2010 by Dr. Raghuvansh Prasad Singh.
- (11) The Technical Educational Institutions, Medical Educational Institutions and Universities (*Regulation of Fee*) Bill, 2010 by Adv.
 P.T. Thomas.
- (12) The Post-Polio Syndrome (Education, Training and Awareness) Bill,2010 by Shri Balkrishna Khanderao Shukla.
- (13) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2010,*(Amendment of the Schedule)* by Adv. P.T. Thomas.
- (14) The Representation of the People (Amendment) Bill, 2010 (*Insertion of new section 29AA*) by Shri J.P. Agarwal.
- (15) The Provision of Social Security to Senior Citizens Bill, 2010 by ShriJ.P. Agarwal.

- (16) The Constitution (Amendment) Bill, 2010 (Amendment of article 19) by Shri J.P. Agarwal.
- (17) The Indian Penal Code (Amendment) Bill, 2010 (Amendment of section 304A, etc.) by Shri Adhir Ranjan Chowdhury.
- (18) The Treatment of Attempt to Suicide as a Non-Punishable OffenceBill, 2010 by Shri Adhir Ranjan Chowdhury.
- (19) The Closed Textile Mills Workers (Welfare and Rehabilitation) Bill,2010 by Dr. Kirit Premjibhai Solanki.
- (20) The Banana Growers (Protection and Welfare) Bill, 2010 by Shri A.T. Nana Patil.
- (21) The National Flood Control and Rehabilitation Authority Bill, 2010 by Shri A.T. Nana Patil.
- (22) The Coffee Growers Welfare Bill, 2010 by Shri Adhir Ranjan Chowdhury.
- (23) The Eradication of Unemployment Amongst the Youth Belonging to the Scheduled Castes and the Scheduled Tribes Bill, 2010 by Dr. Kirit Premjibhai Solanki.
- (24) The Constitution (Amendment) Bill, 2010 *(Insertion of new Part IIIA, etc.)* by Shri Manish Tewari.
- (25) The Food Safety and Standards (Amendment) Bill, 2011 *(Insertion of new Section 19A)* by Shri Haribhau Jawale.
- (26) The Prohibition on Religious Conversion Bill, 2011 by Smt. Bijoya Chakravarty.
- (27) The Public Employment (Recruitment) Bill, 2011 by Smt. Bijoya Chakravarty.
- (28)* The Constitution (Amendment) Bill, 2010 (Insertion of new article 30A) by Shri P.L. Punia.
- (29)* The Renewable Energy Resources Commission Bill, 2010 by Shri P.L.Punia.

- (30)* The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2010 *(Amendment of Section 3, etc.)* by Shri P.L. Punia
- (31)* The Micro Finance Institutions (Regulation of Money Lending) Bill,2010 by Shri P.L. Punia

4.23 P.M.

11. Private Member's Bill – Withdrawn

The Child Welfare Bill, 2009 by Shri Adhir Ranjan Chowdhury.

Further discussion on the motion for consideration of the Bill moved by Shri Adhir Ranjan Chowdhury on the 13th August, 2010, continued.

The following members took part in the debate :-

- 1. Shri S. Semmalai
- 2. Shri Arjun Ram Meghwal
- 3. Shri Jagdambika Pal
- 4. Shri Ramashankar Rajbhar
- 5. Shri Mahendrasinh P. Chauhan
- 6. Smt. Krishna Tirath

Shri Adhir Ranjan Chowdhury replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill – Under Consideration

The Illegal Immigrants and Overstaying Foreign Nationals (Identification and Deportation) Bill, 2009 by Shri Baijayant Panda.

The motion for consideration of the Bill was moved by Shri Baijayant Panda.

His speech was unfinished.

The discussion was not concluded.

#6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th February, 2011.)

T.K. VISWANATHAN, Secretary-General.

#From 6.01 P.M. to 6.07 P.M., members raised matters of urgent public importance.



BULLETIN - PART I

(Brief Record of Proceedings)

Monday, February 28, 2011/Phalguna 9, 1932 (Saka)

No. 141

11.00 A.M.

1. The Budget (General) – 2011-2012

Shri Pranab Mukherjee presented a statement of the estimated receipts and expenditure of the Government of India for the year 2011-2012.

12.50 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Pranab Mukherjee laid on the Table the following Statements under section

3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

3. Government Bill-Introduced

The Finance Bill, 2011.

12.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 1, 2011/Phalguna 10, 1932 (Saka)

No. 142

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 11.15 A.M.)

11.15 A.M.

1. Questions

Starred Question No. 81 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.28 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 82–100 were laid on the Table.

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2009-2010, together with Audit Report thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of India Standards, New Delhi, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of India Standards, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section (3) of the Essential Commodities Act, 1955:-

- (i) G.S.R.1040(E) published in Gazette of India dated 31st December, 2010 imposing stockholding and turnover limits on dealers of sugar and Khandsari.
- (ii) The Sugar (Price Determination for 2010-2011 Production) Order, 2011 published in Notification No. G.S.R.35(E)/Ess. Com./Sugar in Gazette of India dated 18th January, 2011.
- (iii) The Sugar (Price Determination for 2009-2010 Production) Amendment Order, 2011 published in Notification No. G.S.R.36(E)/Ess. Com./Sugar in Gazette of India dated 18th January, 2011.
- (iv) G.S.R.72(E) published in Gazette of India dated 8th February, 2011 imposing stockholding and turnover limits on bulk consumers of sugar.
- (v) S.O.3060(E) published in Gazette of India dated 30th December, 2010 making certain amendments in the Notification No. S.O.2361(E) dated 29th September, 2010.

(6) A copy the Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'B' and 'C' posts) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R.1019(E) dated 28th December, 1010 under

sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(7) A copy each of the following Notification issued under Indo-Tibetan Border Police Force Act, 1992:-

- (i) G.S.R.1017(E) published in Gazette of India dated 28th December, 2010 containing Corrigendum to the Notification No. G.S.R.287(E) (Hindi and English versions) dated 6th April, 2010
- (ii) G.S.R.1018(E) published in Gazette of India dated 28th December, 2010 containing Corrigendum to the Notification No. G.S.R.584(E) (in Hindi version only) dated 6th July, 2010 issued under Indo-Tibetan Border Police Force Act, 1992.

3. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Sixteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

4. Report of the Standing Committee on Transport, Tourism and Culture

Dr. Mahesh Joshi laid on the Table the One Hundred and Sixty-first Report* (Hindi and English versions) on the Anti-Hijacking (Amendment) Bill, 2010 of the Standing Committee on Transport, Tourism and Culture.

5. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Manish Tewari laid on the Table the Forty-fifth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Marriage Laws (Amendment) Bill, 2010.

^{*} Report was presented to Hon'ble Chairman, Rajya Sabha on 18th October, 2010 under Direction 3(1) of the Directions by the Chairman, Rajya Sabha. A copy of the Report was forwarded to the Hon'ble Speaker Lok Sabha.

#6. Report of Business Advisory Committee

Shri V. Narayanasamy presented the Twenty-fourth Report of the Business Advisory Committee

7. Motion for election to Committee on Public Accounts

Shri Bhartruhari Mahtab moved the following motion :-

"That this House do recommend to the Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts (2010-2011) of this House for unexpired portion of term of the Committee vice Shri Ashwani Kumar, appointed as Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

*12.04 P.M.

8. Submissions by Members

Regarding criteria to be adopted for the caste-based census in the ongoing census in the country

The following members made submissions regarding criteria to be adopted for the caste-based census in the ongoing census in the country:-

- 1. Shri Sharad Yadav
- 2. Shri Mulayam Singh Yadav
- 3. Shri Gopinath Munde
- 4. Shri Dara Singh Chauhan
- 5. Shri Lalu Prasad
- 6. Shri T.R. Baalu
- 7. Shri Basudeb Acharia
- 8. Dr. M. Thambi Durai

- 9. Shri Sudip Bandyopadhyay
- 10. Shri H.D. Devegowda
- 11. Shri Bhartruhari Mahtab
- 12. Shri Nama Nageswara Rao
- 13. Dr. Sanjeev Ganesh Naik
- 14. Sharifuddin Shariq
- 15. Shri S.K. Bwiswmuthiary
- 16. Shri Joseph Toppo

Shri Ganesh Singh associated.

Shri P. Chidambaram responded.

Shri Pranab Mukherjee also responded.

(Due to interruptions, Lok Sabha adjourned at 12.34 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri S. Alagiri regarding need to introduce a superfast train between Bangaluru (Karnataka) and Cuddalore (Tamil Nadu) via Salem and Virdhachalem.
- (2) Shri P.T. Thomas regarding need to extend Mahatma Gandhi National Rural Employment Guarantee Scheme to small and marginal farmers including dairy farmers.
- (3) Shri Prem Chand Guddu regarding need to provide adequate compensation to the farmers whose crops were damaged due to frost in Madhya Pradesh.
- (4) Shri Bharat Ram Meghwal regarding need to review the laws governing the rules pertaining to lands owned by people belonging to Scheduled Caste category in the country.
- (5) Shri R. Dhruvanarayan regarding need to fix the Minimum Support Price of Tobacco and extend facilities and financial aid to tobacco growers suffering losses in Chamarajanagar Parliamentary Constituency, Karnataka.
- (6) Shri P. Viswanathan regarding need to sanction funds for the construction of check dams across river Palar in Kancheepuram district, Tamil Nadu.
- (7) Shri Anto Antony regarding need to take steps to make India a member of International Council of Nurses with a view to protect the interests of Indian nurses working in overseas hospitals.
- (8) Shri Suresh Kashinath Taware regarding need to run a daily local train between Bhiwandi and Chhatrapati Shivaji Stations in Maharashtra.
- (9) Dr. Bhola Singh regarding need to take steps for setting up an Atomic Power Station in district Nawada, Bihar.

- (10) Shri Shripad Yesso Naik regarding need to curb the activities of drug mafias in Goa.
- (11) Shri Arjun Ram Meghwal regarding need to abolish processing charges on Kisan Credit cards and other agricultural loans.
- (12) Dr. Rajan Sushant regarding need to delegate powers to the Panchayati Raj Institutions for participation in development and judicial process in the country.
- (13) Shri R.K. Singh Patel regarding need to provide compensation to the farmers whose crops were affected due to frost in Banda and Chitrakoot districts of Bundelkhand region in Uttar Pradesh.
- (14) Shri Gorakhnath Pandey regarding need to set up Training Institute for carpet weaving in Bhadohi, Uttar Pradesh.
- (15) Shri Mahabali Singh regarding need to provide potable water for Scheduled Tribes living in plateau area of Kaimur, Rohtas and Aurangabad districts in Bihar.
- (16) Dr. Ratna De Nag regarding need to review the sports policy with a view to improve the performance of Indian sportspersons in the International events.
- (17) Dr. Pulin Bihari Baske regarding need to cover Jhargram Parliamentary Constituency in West Bengal under the Co-ordinated Programme on Resource Management and Development for empowerment of SCs & STs.
- (18) Shri Yashbant N.S. Laguri regarding need to grant official recognition to 'Ho' Language spoken by Kol, Munda and Ho Castes in tribal areas of Orissa, Jharkhand and West Bengal besides promoting Varanchiti script.
- (19) Shri Modugula Venugopala Reddy regarding need to give adequate powers to Chairmen and Co-chairmen of district level vigilance and monitoring Committees for better monitoring of the Central Government Schemes in the States.
- (20) Shri Sadashivrao D. Mandlik regarding need to connect Kolhapur with Konkan Railway in Maharashtra.

2.02 P.M.

10. Government Bills – Passed

(i) The Repatriation of Prisoners (Amendment) Bill, 2010

Time Taken: 1 hr. 26 Mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

- 1. Shri Arjun Ram Meghwal
- 2. Shri Madan Lal Sharma
- 3. Shri Shailendra Kumar
- 4. Shri Gorakhnath Pandey
- 5. Shri Sushil Kumar Singh
- 6. Shri Prabodh Panda
- 7. Dr. Raghuvansh Prasad Singh
- 8. Shri Bhartruhari Mahtab
- 9. Shri P. Kumar
- 10. Shri Mahendrasinh P. Chauhan
- 11. Ch. Lal Singh
- 12. Shri E.T. Mohammed Basheer
- 13. Shri Naranbhai Kachhadia
- 14. Shri Mangani Lal Mandal

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

3.29 P.M.

(ii) The State Bank of India (Subsidiary Banks) Amendment Bill, 2010.

Time Taken: 2 Hrs. 34 Mts.

The motion for consideration of the Bill was moved by Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee.

The following members took part in the debate:-

- 1. Shri Shailendra Kumar
- 2. Smt. Sumitra Mahajan
- 3. Dr. Kavuru Sambasiva Rao
- 4. Shri Mangani Lal Mandal
- 5. Smt. Susmita Bauri
- 6. Shri Bhartruhari Mahtab
- 7. Shri Vijay Bahadur Singh
- 8. Shri S. Semmalai
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri Arjun Ram Meghwal
- 11. Shri S. S. Ramasubbu
- 12. Shri Naranbhai Kachhadia
- 13. Shri Jagdish Sharma
- 14. Shri Ramkishun

Shri Namo Narain Meena replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up. Clauses 2 and 3 were adopted. Clause 1 was adopted, as amended. The Enacting Formula was adopted, as amended. The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Namo Narain Meena.

The motion was adopted and the Bill, as amended, was passed.

*6.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 3, 2011/Phalguna 12, 1932 (Saka)

No. 143

11.00 A.M.

1. Questions

Starred Question No. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 102-120 were laid on the Table.

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2009-2010.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2009-2010.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2009-2010, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
 - (i) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2010 published in Notification No. G.S.R.986(E) in Gazette of India dated 20th December, 2010.
 - (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural and Petroleum Products Pipeline Transportation Tariff) Regulations, 2010 published in Notification No.G.S.R.987(E) in Gazette of India dated 20th December, 2010.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

3. Message from Rajya Sabha

Secretary-General reported the following message received from the Secretary-General of Rajya Sabha :-

"That this House concurs in the recommendations of Lok Sabha that Joint committee of the Houses consisting of 30 Members, 20 from Lok Sabha and 10 from Rajya Sabha, be constituted:-

- To examine policy prescriptions and their interpretation thereafter by successive Governments, including decisions of the Union Cabinet and the consequences thereof, in the allocation and pricing of telecom licences and spectrum from 1998 to 2009;
- to examine irregularities and aberrations, if any, and the consequences thereof in the implementation of Government decisions and policy prescriptions from 1998 to 2009; and
- (iii) to make recommendations to ensure formulation of appropriate procedures for implementation of laid down policy in the allocation and pricing of telecom licences.

as made in the Motion adopted by Lok Sabha on the 24th February, 2011 and communicated to this House on the 25th February, 2011 and resolves that this House do join in the said Committee and do appoint the following 10 Members from among the Members of this House to serve on the said Committee:-

- (1) Prof. P.J. Kurien
- (2) Smt. Jayanthi Natarajan
- (3) Shri Praveen Rashtrapal
- (4) Shri Tiruchi Siva
- (5) Dr. Yogendra P. Trivedi
- (6) Shri S.S. Ahluwalia
- (7) Shri Ravi Shankar Prasad
- (8) Shri Ramchandra Prasad Singh
- (9) Shri Satish Chandra Misra
- (10) Shri Sitaram Yechury

4

4. Resignation from the membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 26th February, 2011 from Shri Arjun Munda, an elected Member from Jamshedpur Parliamentary Constituency of Jharkhand, resigning from the membership of Lok Sabha with immediate effect and she had accepted his resignation with effect from 26th February, 2011.

5. Announcement by Speaker

The Speaker made the following announcement :-

"Hon. Members, I have to inform the House that consequent upon his appointment as Minister of State, Shri Beni Prasad Verma has ceased to be a member of the Panel of Chairmen.

Under Rule 9(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I have nominated Shri Satpal Maharaj to fill the vacancy."

6. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Fourteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of Standing Committee on Rural Development

Smt. Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Fifteenth Report on action taken by the Government on the recommendations contained in the Sixth Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Panchayati Raj.
- (2) Sixteenth Report on action taken by the Government on the recommendations contained in the Seventh Report (Fifteenth Lok

Sabha) on Demands for Grants (2010-11) of the Ministry of Rural Development (Department of Land Resources).

- (3) Seventeenth Report on action taken by the Government on the recommendations contained in the Eighth Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Rural Development (Department of Drinking Water & Sanitation).
- (4) Eighteenth Report on action taken by the Government on the recommendations contained in the Ninth Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Rural Development (Department of Rural Development).

***8.** Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri D. P. Dubey, General Secretary, Federation of Medical and Sales Representatives' Associations of India regarding problems being faced by the Sales Promotion Employees due to violation of certain provisions of Sales Promotion Employees (Conditions of Service) Act, 1976, Drugs and Cosmetics Act, 1940 and Drugs and Magic Remedies (Objectionable Advertisement) Act, 1953.

9. Motion

Shri Shailendra Kumar moved the following motion :-

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on 1^{st} March, 2011."

The motion was adopted.

10. Supplementary Demands for Grants (Railways)

Kumari Mamata Banerjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2010-11.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Khiladi Lal Bairwa regarding need to consider people belonging to Bairwa and Balai Castes of Delhi as a single caste and include it in the list of Scheduled Caste.
- (2) Shri M.K. Raghavan regarding need to start construction of Kottapura-Mangalore National Waterways.
- (3) Shri Hamdullah Sayeed regarding need to construct an airport at Androth Island in Lakshadweep.
- (4) Mohd. Asrarul Haque regarding need to provide adequate medical assistance to people suffering from tuberculosis and other diseases in Kisanganj district and other adjoining areas in Bihar.
- (5) Shri Harsh Vardhan regarding need to promote the use of Hindi language in Government Offices and Departments.
- (6) Dr. Virendra Kumar regarding need to undertake construction of road and bridges from Chandrapura to Orchha in Madhya Pradesh from Central Roads Funds.
- (7) Km. Saroj Pandey regarding need to construct Nagpur-Raipur-Rourkela-Paradeep Industrial Corridor on the lines of Delhi-Mumbai Industrial Corridor for the socio-economic development of the region.
- (8) Shri D.B. Chandre Gowda regarding need to allot adequate quantity of coal to the Government of Karnataka for the proposed thermal power projects in and outside the State.

- (9) Shri Ashok Argal regarding need to expedite construction of Guna-Etawah Railway project in North Central Railways.
- (10) Shri Ravindra Kumar Pandey regarding need to undertake measures for construction of Konar Dam project in Jharkhand.
- (11) Smt. Sushila Saroj regarding need to enhance the food grain storage facilities in the country.
- (12) Shri Gorakh Prasad Jaiswal regarding need to establish a Research Centre for Japanese Encephalitis in district Deoria, Uttar Pradesh.
- (13) Shri R. Thamaraiselvan regarding need to establish a Research Centre of DRDO in Dharmapuri district, Tamil Nadu.
- (14) Shri Jagada Nand Singh regarding need to conserve and develop the sites of cultural and historical importance in Buxar and Chausa regions of Bihar.

(Due to interruptions, Lok Sabha adjourned at 12.06 P.M. and re-assembled at 12.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.35 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 2.07 P.M. and re-assembled at 3.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 3.01 P.M. and re-assembled at 3.15 P.M.)

(Due to continued interruptions, Lok Sabha adjourned for the day.)

3.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 4, 2011/Phalguna 13, 1932 (Saka)

No. 144

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 11.15 A.M.)

11.15 A.M.

1. Starred Questions

Starred Question Nos. 121–124 were orally answered. Replies to Starred Question Nos. 125–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Consolidated Review (Hindi and English versions) of the working of Regional Rural Banks for the year ended 31st March, 2010.

(2) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the year 2009-2010 alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R.918(E) published in Gazette of India dated 18th November,
 2010 together with an explanatory memorandum making certain

amendments in the Notification No. 81/2005-Cus., dated 8th September, 2005.

- G.S.R.934(E) published in Gazette of India dated 1st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (iii) G.S.R.999(E) published in Gazette of India dated 21st December,
 2010 together with an explanatory memorandum rescinding Notification No. 31/2010-Cus., dated 27th February, 2010.
- (iv) G.S.R.1000(E) published in Gazette of India dated 21st December,
 2010 together with an explanatory memorandum seeking to exempt basic customs duty on onions and shallots.
- (v) G.S.R.1002(E) published in Gazette of India dated 22nd December,
 2010 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (vi) G.S.R.1008(E) published in Gazette of India dated 23rd December, 2010 together with an explanatory memorandum seeking to exempt specified items imported by designated airlines of different countries under various Air Services Agreements.
- (vii) G.S.R.1013(E) published in Gazette of India dated 24th December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15th January, 2008.
- (viii) G.S.R.1035(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 67/2006-Cus., dated 30th June, 2006.
- (ix) G.S.R.1036(E) published in Gazette of India dated 31st December,
 2010 together with an explanatory memorandum making certain

amendments in the Notification No. 68/2006-Cus., dated 30th June, 2006.

- (x) G.S.R.1037(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Cus., dated 31st December, 2009.
- (xi) G.S.R.1038(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 118/2010-Cus., dated 1st November, 2010.
- (xii) G.S.R.1039(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (xiii) G.S.R.6(E) published in Gazette of India dated 6th January, 2011 together with an explanatory memorandum seeking to exempt all items of machinery and components, required for initial setting up of a solar power generation project or facility from so much of the duty of customs leviable thereon as is in excess of 5% *ad valorem*, and from the whole of the Additional Duty of Customs.
- (xiv) G.S.R.10(E) published in Gazette of India dated 8th January, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xv) G.S.R.46(E) published in Gazette of India dated 24th January, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Cus., dated 31st December, 2009.
- (xvi) G.S.R.52(E) published in Gazette of India dated 27th January, 2011 together with an explanatory memorandum seeking to extend the

terminal date for full exemption from import duty applicable to pulses from 31^{st} March, 2011 to 31^{st} March, 2012.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - G.S.R.997(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE(NT) dated 24th December, 2008.
 - G.S.R.916(E) published in Gazette of India dated 18th November, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 33/2005-CE dated 8th September, 2005.
 - (iii) G.S.R.998(E) published in Gazette of India dated 21st December,
 2010 together with an explanatory memorandum seeking to rescind Notification No. 17/2010-CE dated 27th February, 2010.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- G.S.R.917(E) published in Gazette of India dated 18th November,
 2010 seeking to supersede Notification No. 88/2007-Cus., dated
 24th July, 2007.
- (ii) G.S.R.919(E) published in Gazette of India dated 19th November, 2010 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Polypropylene, originating in, or exported from Oman, Saudi Arabia and Singapore, in pursuance of the final findings of the designated authority.
- (iii) G.S.R.933(E) published in Gazette of India dated 1st December, 2010 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Phenol, originating in, or exported from Thailand and Japan, in pursuance of the final findings of the designated authority.

- (iv) G.S.R.947(E) published in Gazette of India dated 2nd December, 2010 together with an explanatory memorandum seeking to provide provisional assessment subject to security, for the imports of Bus and Truck Radial Tyres, when exports are made certain firms, mentioned therein, China PR, pending finalization of New Shipper Review findings by the Designated Authority, in this case.
- (v) G.S.R.962(E) published in Gazette of India dated 9th December, 2010 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of nylon filament yarn of certain specification, mentioned therein, originating in, or exported from, People's Republic of China, Chinese Taipei, Malaysia, Indonesia, Thailand and People's Republic of Korea upto and inclusive of 26th August, 2011 pending finalization of Sunset Review investigations, being conducted by the Directorate General of Anti-dumping and Allied duties.
- (vi) G.S.R.981(E) published in Gazette of India dated 16th December, 2010 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on all imports of synchronous digital hierarchy Transmission equipment, originating in, or exported from China PR and Israel at the specified rates.
- (vii) G.S.R.1007(E) published in Gazette of India dated 23rd December, 2010 together with an explanatory memorandum seeking to provide provisional assessment subject to proper security, for the imports of Bus and Truck Radial Tyres, when exports are made by certain firms, mentioned therein, pending finalization of New Shipper Review findings by the Designated Authority, in this case.
- (viii) G.S.R.1023(E) published in Gazette of India dated 28th December,
 2010 together with an explanatory memorandum seeking to

extend levy of anti-dumping duty imposed on imports of MOR, PX13 and TDQ, originating in, or exported from European Union, People's Republic of China, Chinese Taipei and the United States of America, upto and inclusive of 11th May, 2011, pending finalization of Sunset review investigations, being conducted by the Directorate General of Anti-dumping and Allied duties.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.989(E) published in Gazette of India dated 21st December,
 2010 together with an explanatory memorandum rescinding
 Notification No. 2/2010-Service Tax dated 27th February, 2010.
- (ii) G.S.R.990(E) published in Gazette of India dated 21st December,
 2010 together with an explanatory memorandum rescinding Notification No. 17/2010-Service Tax dated 27th February, 2010.
- (iii) G.S.R.991(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum seeking to exempt packaged or canned software from whole of service tax subject to certain conditions.
- (iv) G.S.R.992(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 24/2009-Service Tax dated 27th July, 2009.
- (v) G.S.R.993(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax dated 27th February, 2010.
- (vi) G.S.R.994(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax dated 27th February, 2010.

- (vii) G.S.R.995(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax dated 27th February, 2010.
- (viii) G.S.R.996(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum seeking to exempt the taxable service in relation to general insurance business provided under the Weather Based Crop Insurance Scheme or the Modified National Agricultural Insurance Scheme, from the whole of service.
- (7) A copy of the Order No. F. No. 178/35/2008/ITA-I (Hindi and English versions) dated 5th January, 2011 regarding Scheme for slum redevelopment under Appendix-T approved by the Government of Maharashtra under section 37(2) of the Maharashtra Regional Town Planning Act, 1996 for notification under section 80IB [10 of Income Tax Act, 1961 issued under sub-section (2)(c)] of section 119 of the Income Tax Act, 1961.
- (8) A copy of the Tax Return Preparer (First Amendment) Scheme, 2010 (Hindi and English versions) published in Notification No. S.O.2819(E) in Gazette of India dated 22nd November, 2010 under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2009-2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Report of Committee of Privileges

Shri P.C. Chacko laid on the Table the First Report (Hindi and English versions) of the Committee of Privileges.

5. Reports of Standing Committee on Transport, Tourism and Culture

Shri S.D. Shariq laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Sixty-second Report on Action Taken by the Government on the recommendations /observations of the Committee contained in its One Hundred Fifty-fourth Report on Demands for Grants (2010-2011) of the Ministry of Tourism ;
- (2) One Hundred Sixty-third Report on Action Taken by the Government on the recommendations /observations of the Committee contained in its One Hundred Fifty-fifth Report on Demands for Grants (2010-2011) of the Ministry of Road Transport and Highways;
- (3) One Hundred Sixty-fourth Report on Action Taken by the Government on the recommendations /observations of the Committee contained in its One Hundred Fifty-sixth Report on Demands for Grants (2010-2011) of the Ministry of Shipping;
- (4) One Hundred Sixty-fifth Report on Action Taken by the Government on the recommendations /observations of the Committee contained in its One Hundred Fifty-seventh Report on Demands for Grants (2010-2011) of the Ministry of Culture ; and
- (5) One Hundred Sixty-sixth Report on Action Taken by the Government on the recommendations /observations of the Committee contained in its One Hundred Fifty-eighth Report on Demands for Grants (2010-2011) of the Ministry of Civil Aviation.

6. Reports of Standing Committee on Health and Family Welfare

Dr. Jyoti Mirdha laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:

- (1) Forty-eighth Report on Action Taken by Government on the Recommendations / Observations contained in the Forty-first Report on Demands for Grants 2010-2011 (Demand no. 48) of the Department of Health Research.
- (2) Forty-ninth Report on Action Taken by Government on the Recommendations / Observations contained in the Forty-second Report on Demands for Grants 2010-2011 of the Department of AIDS Control.
- (3) Fiftieth Report on Action Taken by Government on the Recommendations/ Observations contained in the Fortieth Report on Demands for Grants 2010-2011 (Demand no. 47) of the Department of AYUSH.
- (4) Fifty-first Report on Action Taken by Government on the Recommendations / Observations contained in the Thirty-ninth Report on Demands for Grants 2010-2011 (Demand no. 46) of the Department of Health and Family Welfare.
- (5) Fifty-second Report on Action Taken by the Department of Health and Family Welfare on the Recommendations/Observations of the Committee contained in its 43rd Report on action taken by the Department of Health and Family Welfare on the Recommendations/ Observations of the Committee contained in its 38th Report on 'Major issues concerning the three Vaccine producing PSUs, namely, the Central Research Institute (CRI), Kasauli, the Pasteur Institute of India (PII), Coonoor, and the BCG Vaccine Laboratory (BCGVL), Chennai'.
- (6) Fifty-third Report on 'The National Institute of Mental Health and Neuro-Sciences, Bangalore Bill, 2010'.

9

7. Evidence tendered before Standing Committee on Health and Family Welfare

Dr. Jyoti Mirdha laid on the Table of the House a copy of the Evidence tendered before the Committee on 'The National Institute of Mental Health and Neuro-Sciences, Bangalore Bill, 2010.'

8. Statement by Minister

The Minister of State in the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 154th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11) pertaining to the Ministry of Tourism.

9. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th March, 2011.

10. Supplementary Demands for Grants (General)

Shri S.S. Palanimanickam on behalf of Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2010-11.

12.13 P.M.

11. (i) The Budget (Railways) – 2011-2012; (ii) Supplementary Demands for Grants (Railways) – 2010-11.

Time Allotted: 8 Hrs. Time Taken: 7 Hrs. 29 Mts. Balance: 31 Mts.

Combined discussion on the following items of business was taken up together:-

- (i) General Discussion on the Budget (Railways) 2011-2012;
- (ii) Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 13 and 16 in respect of Budget (Railways) for 2010-11.

The following members took part in the combined debate:-

1# Shri Yogi Adityanath

(Due to interruptions, Lok Sabha adjourned at 12.16 P.M. and re-assembled at 1.00 P.M.)

- 2. Dr. Girija Vyas
- 3* Shri Virender Kashyap
- 4* Dr. M. Thambi Durai
- 5* Shri C. Sivasami
- 6* Shri S. Semmalai
- 7* Shri P. Kumar
- 8* Shri Rakesh Sachan
- 9* Shri Madhusudan Yadav
- 10* Shri Bhoopendra Singh
- 11* Shri Ram Singh Kaswan
- 12* Shri P.C. Gaddigoudar
- 13* Shri Premdas
- 14* Shri Harsh Vardhan
- 15* Shri Gorakhnath Pandey
- 16* Prof.(Dr.) Ram Shankar
- 17* Shri Kamlesh Paswan
- 18* Shri Rajendra Agarwal
- 19* Shri Gajanan D. Babar
- 20* Shri Anto Antony
- 21* Shri M.K. Raghavan
- 22* Shri Gorakh Prasad Jaiswal

#He resumed his speech at 1.11 P.M.

*Written speeches were laid on the Table.

- 23* Dr. Charles Dias
- 24* Shri A. Ganeshamurthi
- 25* Shri Jagdish Singh Rana
- 26* Smt. Usha Verma
- 27* Smt. Sushila Saroj
- 28* Shri Virendra Kumar
- 29* Shri Shripad Yesso Naik
- 30* Shri Radha Mohan Singh
- 31* Shri Rakesh Pandey
- 32* Shri Tufani Saroj
- 33* Shri Manicka Tagore
- 34* Shri Khiladi Lal Bairwa
- 35* Smt. Rama Devi
- 36* Shri Pashupati Nath Singh
- 37* Shri S.S. Ramasubbu
- 38* Shri Surendra Singh Nagar
- 39* Shri Ashok Kumar Rawat
- 40* Shri Hari Manjhi
- 41* Shri Adhi Sankar
- 42* Shri Datta Meghe
- 43* Shri Marotrao Sainuji Kowase
- 44* Shri Jaywant Gangaram Awale
- 45* Shri G.M. Siddeswara
- 46* Shri Bhartruhari Mahtab
- 47* Shri Kapil Muni Karwariya
- 48* Shri Eknath M. Gaikwad
- 49* Shri Suresh Kashinath Taware
- 50* Shri Ashok Argal
- 51* Adv. Ganeshrao Nagorao Dudhgaonkar
- 52* Shri Jose K. Mani
- 53* Shri Bhakta Charan Das
- 54* Smt. Kamla Devi Patle
- 55* Shri K.P. Dhanapalan
- 56* Shri Pradeep Kumar Singh
- 57* Smt. Paramjit Kaur Gulshan
- 58* Dr. Bhola Singh
- 59* Shri Makansingh Solanki
- 60* Shri Shivkumar Udasi
- 61* Shri Nikhil Kumar Choudhary
- 62* Shri Pakauri Lal
- 63* Shri N.S.V. Chitthan
- 64* Shri Chandrakant Khaire
- 65* Prof. Sk. Saidul Haque

- 66* Shri Pralhad Venkatesh Joshi
- 67* Shri Ramsinh Patalyabhai Rathwa
- 68* Shri Arjun Meghwal
- 69. Kunwar Rewati Raman Singh
- 70* Shri Naranbhai Kachhadia
- 71* Dr. Mahendrasinh P. Chauhan
- 72* Shri Manikrao H. Gavit
- 73. Shri Dara Singh Chauhan
- 74* Shri P.L. Punia
- 75* Dr. Mahesh Joshi
- 76* Shri Mahabal Mishra
- 77. Shri Dinesh Chandra Yadav
- 78* Shri Sushil Kumar Singh
- 79* Shri Vikrambhai Arjanbhai Maadam
- 80* Kumari Saroj Pandey
- 81* Shri Sudarshan Bhagat
- 82 Shri Sudip Bandyopadhyay
- 83* Shri Anurag Singh Thakur
- 84* Dr. Mehboob Beg
- 85* Shri Kaushalendra Kumar
- 86* Smt. Jyoti Dhurve
- 87* Shri Rao Saheb Danve Patil
- 88* Shri Prabodh Panda
- 89 Smt. J. Helen Davidson
- 90* Dr. Kirit Premjibhai Solanki
- 91* Smt. J. Shantha
- 92* Shri Dhananjay Singh
- 93 Shri M.B. Rajesh
- 94* Shri Satpal Maharaj
- 95. Shri Mohan Jena
- 96* Shri P. Karunakaran
- 97* Shri Jeetendra Singh Bundela
- 98* Shri Sanjay Shamrao Dhotre
- 99* Shri Sajjan Verma
- 100* Shri Radhe Mohan Singh
- 101* Shri Chandu Lal Sahu
- 102* Shri Murarilal Singh
- 103 Shri Anand Prakash Paranjpe
- 104* Shri Shivraj Bhaiya
- 105* Shri Bhisma Shankar alias Kushal Tiwari
- 106 Shri Devendra Nagpal
- 107* Smt. Sumitra Mahajan
- 108* Shri Somabhai Gandalal Koli Patel
- 109 Shri Bibhu Prasad Tarai

- 110* Shri Harish Chaudhary
- 111 Shri Jagada Nand Singh
- 112* Shri Kodikkunnil Suresh
- 113* Shri Vishnu Dev Sai
- 114 Smt. Putul Kumari
- 115* Shri Premchand Guddu
- 116 Shri Dushyant Singh
- 117. Shri N. Dharam Singh
- 118* Shri Devji M. Patel
- 119. Shri Shailendra Kumar
- 120. Dr. Baliram
- 121. Shri Jagdish Sharma
- 122* Shri J.M. Aaron Rashid
- 123. Shri E.G. Sugavanam
- 124. Shri Ganesh Singh
- 125. Shri Raghuvir Singh Meena
- 126. Dr. Nirmal Khatri
- 127. Shri Vijay Bahadur Singh
- 128. Smt. Meena Singh
- 129* Adv. A. Sampath
- 130. Shri Mithilesh Kumar
- 131. Smt. Jayshreeben Patel
- 132. Smt. Priya Dutt
- 133. Dr. Raghuvansh Prasad Singh
- 134* Shri Badri Ram Jakhar
- 135* Shri P.S. Ghatowar
- 136. Shri Ravindra Kumar Pandey
- 137* Shri Lalit Mohan Suklabaidya
- 138. Shri Uday Pratap Singh
- 139. Shri Dharmendra Yadav
- 140. Shri Rakesh Singh
- 141. Kum. Meenakshi Natarajan
- 142. Dr. Shafiqur Rahman Barq
- 143* Smt. Yashodhara Raje Scindia
- 144. Dr. Rajan Sushant
- 145. Shri Ijyaraj Singh
- 146. Shri Arjun Rai
- 147. Shri Kabindra Purkayastha
- 148. Shri Hemanand Biswal
- 149. Shri Ramkishun
- 150. Dr. (Smt.) Prabha Kishore Taviad
- 151. Shri Ghanshyam Anuragi

- 152. Dr. Thokchom Meinya
- 153. Shri Deepender Hooda
- 154. Dr. (Smt.) Botcha Jhansi Lakshmi
- 155* Shri Kamal Kishor Commando
- 156* Shri Jitender Singh Malik

The discussion was not concluded.

12^{\$} Submission by Member

Regarding plight of Indians living in Libya

Shri Sheesh Ram Ola made submission regarding plight of Indians living in Libya.

Sarvashri Sudip Bandyopadhyay and Harin Pathak associated.

Shri Vayalar Ravi responded.

Km. Mamata Banerjee also responded.

8.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table. ^{\$}From 1.00 P.M. to 1.11 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – **PART I** (Brief Record of Proceedings)

Monday, March 7, 2011/Phalguna 16, 1932 (Saka)

No. 145

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Arjun Singh, a member of the Eighth and Tenth Lok Sabhas and a sitting member of Rajya Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Submission by Member

Regarding restriction on the movement of Shri Mulayam Singh Yadav, M.P. in Lucknow.

Kunwar Rewati Raman Singh made a submission regarding restriction on the movement of Shri Mulayam Singh Yadav, M.P. in Lucknow.

Shri Pranab Mukherjee responded.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

3. Questions

Starred Question No. 141 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 142 – 160 were laid on the Table.

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Employees' State Insurance (Central) (Third Amendment)
Rules, 2010 (Hindi and English versions) published in the Notification No.
G.S.R. 224 in Gazette of India dated the 4th December, 2010 under subsection (4) of Section 95 of the Employees' State Insurance Act, 1948.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

- (i) The Employees Provident Funds (Amendment) Scheme, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 25(E) in Gazette of India dated the 15th January, 2011.
- (ii) The Deposit Linked Insurance (Amendment) Scheme, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 9(E) in Gazette of India dated the 8th January, 2011, together with a corrigendum thereto published in Notification No. G.S.R. 83(E) dated 11th February, 2011.

(5) A copy of the Notification No. S.O. 30(E) (Hindi and English versions) published in Gazette of India dated the 8th January, 2011, specifying the establishments, mentioned therein, employing twenty or more persons as the class of establishments to which the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 shall apply, with effect from the date of publications of this notification in the Official Gazette issued under sub-section (3) of section (1) Employees' Provident Funds and Miscellaneous Provisions Act, 1952

(6) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2009-2010, together with Audit Report thereon under sub-section (1) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2009-2010.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2009-2010.
- (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- G.S.R. 862(E) published in Gazette of India dated the 28th October,
 2010 approving the Cochin Port Trust Employees (Recruitment,
 Seniority and promotion) Regulations, 2010.
- (ii) G.S.R. 1025(E) published in Gazette of India dated the 29th December, 2010, regarding change of name of 'Madras' as 'Chennai' in the Rules /Regulations of Chennai Port Trust.
- (iii) G.S.R. 1026(E) published in Gazette of India dated the 29th December, 2010 approving the Kolkata Port Trust Employees' (Pension) Third Amendment Regulations, 2010.
- (iv) G.S.R. 1027(E) published in Gazette of India dated the 29th December, 2010 approving the Mumbai Port Trust Employees Housing Loan (Amendment) Regulations, 2010.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2009-2010.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute,

Bangalore, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2009-2010.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2009-2010.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following Notifications (Hindi and English versions) issued under Section 38 of the Biological Diversity Act, 2002:-

- (i) G.S.R. 289(E) in Gazette of India dated the 8th February, 2011, notifying the species of plants and animals which are on the verge of extinction, mentioned therein, in the State of Bihar.
- (ii) G.S.R. 290(E) in Gazette of India dated the 8th February, 2011, notifying the species of plants and animals which are on the verge of extinction, mentioned therein, in the State of Tripura.

(21) A copy of the Wetlands (Conservation and Management) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 951(E) in Gazette of India dated the 4th December, 2010 under Section 26 of the Environment (Protection) Act, 1986.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal

Plants and Traditional Knowledge, Bangalore, for the year 2009-2010.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2011-2012.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (b) (i) Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisation, New Delhi, for the year 2009-2010.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act, 1951:-

- The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 2810(E) in Gazette of India dated the 19th November, 2010.
- (ii) The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 3050(E) in Gazette of India dated the 28th December, 2010.
- (iii) The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 212(E) in Gazette of India dated the 1st February, 2011.

(30) A copy of the Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Amendment Order, 2009 (Hindi and English versions) published in Notification No. S.O. 512(E) in Gazette of India dated the 19th February, 2009 issued under Section 14 of the Bureau of Indian Standards Act, 1986.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) A copy of the Explosives (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 65(E) in Gazette of India dated the 5th February, 2011 under sub-section (8) of Section 18 of the Explosives Act, 1884.

(33) A copy of the Special Economic Zones (Fifth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 903(E) in Gazette of India dated the 10th November, 2010 under subsection (3) of Section 55 of the Special Economic Zone Act, 2005, together with an explanatory note.

(34) A copy of the Indian Boiler (Second Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. G.S.R. 195 in Gazette of India dated the 30th October, 2010 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(35) A copy of the Trade Marks (Second Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 1024 in Gazette of India dated the 29th December, 2010 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

(36) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2869(E) published in Gazette of India dated the 30th November, 2010, authorising the Special Land Acquisition Officer, National Highway Zone, Bangalore, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 13 (Chitradurga-Shiomoga Section) in the State of Karnataka.
- (ii) S.O. 108(E) and S.O. 109(E) published in Gazette of India dated the 19th January, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (iii) S.O. 334(E) published in Gazette of India dated the 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ajmer-Udaipur Section) in the State of Rajasthan.
- (iv) S.O. 2842(E) published in Gazette of India dated the 25th November, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 163 in the State of Andhra Pradesh.
- (v) S.O. 2117(E) and S.O. 2118(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 154 (Dhaleswari-Bhairabi Road) in the State of Assam.

- (vi) S.O. 1469(E) published in Gazette of India dated the 18th June, 2010, regarding authorising the Additional District Magistrate and Collector (Land Acquisition Collector), Dhalai District, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 44 in the State of Tripura.
- (vii) S.O. 1833(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 44 (Churaibari-Manu Section) in the State of Tripura.
- (37) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v), (vi) and (vii) of (36) above.

(38) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 9 of the National Highways Act, 1956:-

- (i) The National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2011 published in Notification No.
 G.S.R. 15(E) in Gazette of India dated the 12th January, 2011.
- (ii) The National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2011 published in Notification No.
 G.S.R. 950(E) Gazette of India dated the 3rd December, 2010.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (38) above.

5. Reports of Standing Committee on Industry

Shri M. Krishnaswamy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- 220th Report on Action Taken by the Government on the recommendations contained in the 215th Report of the Committee on the Demands for Grants (2010-11) pertaining to the Ministry of Heavy Industries & Public Enterprises (Department of Heavy Industry);
- (2) 221st Report on Action Taken by the Government on the recommendations contained in the 216th Report of the Committee on the Demands for Grants (2010-2011) pertaining to the Ministry of Heavy Industries & Public Enterprises (Department of Public Enterprises); and
- (3) 222nd Report on Action Taken by the Government on the recommendations contained in the 217th Report of the Committee on the Demands for Grants (2010-11) pertaining to the Ministry of Micro, Small and Medium Enterprises.

*6. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Twenty-Fifth Report of the Business Advisory Committee.

12.02 P.M.

7. Statement by Prime Minister

The Prime Minister made a statement regarding the appointment of Central Vigilance Commissioner.

*At 12.04 P.M.

[#]12.18 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Jaywant Gangaram Awale regarding need to curb the increasing incidents of female feoticide in the country.
- (2) Shri P.T. Thomas regarding need to take action for the revival of closed and abandoned tea gardens in Idukki Parliamentary Constituency and other parts of Kerala.
- (3) Shri Ijyaraj Singh regarding need to make provision for construction of roads within the village area under Pradhan Mantri Gram Sadak Yojana.
- (4) Shri Marotrao Sainuji Kowase regarding need to start a programme to provide higher/technical education in the tribal areas of the country.
- (5) Shri Sajjan Singh Verma regarding need to expedite the construction of a railway line between Ramganjmandi and Ujjain via Jhalawar and Agar.
- (6) Shri Ponnam Prabhakar regarding need to set up a Regional Spices Board in Telangana region particularly in Karim Nagar in Andhra Pradesh.
- (7) Rajkumari Ratna Singh regarding need to expedite construction of roads under Pradhan Mantri Gram Sadak Yojana in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (8) Dr. Charles Dias regarding need to extend benefits of reservations to people belonging to Scheduled Castes who have converted to Islam or Christianity.
- (9) Shri Harin Pathak regarding need to take steps to secure the release of fishermen of Gujarat and Diu from Pakistani Jails and extend adequate financial assistance to families of such fishermen.

[#]From 1207 P.M. to 12.18 P.M., members raised matters of urgent public importance.

- (10) Shri Ramen Deka regarding need to step up security in Orang National Park in Assam to shun illegal poaching and infiltration.
- (11) Shri Virendra Kumar regarding need to set up a Central Agriculture University in Tikamgarh Parliamentary Constituency, Madhya Pradesh.
- (12) Smt. Darshana V. Jardosh regarding need for expeditious upgradation of Dandi Heritage route.
- (13) Dr. Shafiqur Rahman Barq regarding need to set up an AIIMS like medical Institute in Sambhal Parliamentary Constituency in Moradabad district of Uttar Pradesh.
- (14) Shri Kaushalendra Kumar regarding need to provide houses to people belonging to Mushahar community in Bihar under Indira Awas Yojana.
- (15) Dr. Ratna De Nag regarding need to check the steep hike in prices of thread and yarn in West Bengal.
- (16) Shri R. Thamaraiselvan regarding need to construct flyovers at 148/8 Seshampatti Junction and 132/2 Gundalapatti Junction on N.H. – 7 in Dharmapuri Parliamentary Constituency, Tamil Nadu.
- (17) Shri M.B. Rajesh regarding need to set up an office of Employees Provident Fund Organisation at Palakkad, Kerala.
- (18) Shri Modugula Venugopala Reddy regarding need to provide wheel chairs and escalators at Railway Platforms for physically handicapped and elderly people.

12.19 P.M.

9. Motion regarding Suspension of Rule 331G

Shri Pawan Kumar Bansal moved the following motion:-

"That Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants (Railways) for 2011-12 and the Demands for Grants (General) for 2011-2012 be suspended."

The motion was adopted.

10. (i) The Budget (Railways) – 2011-12; (ii) Resolution – Moved

Time Taken:9 Hrs. 58 mts.

Shri K.H. Muniappa on behalf of Kumari Mamata Banerjee moved the following Resolution:-

"That this House approves the recommendations contained in Paras 55, 56, 57, 58 and 62 of the First Report of the Railway Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to Lok Sabha on 10th December, 2010."

Further discussion on the following items of business were taken up together:-

- (i) Resolution
- (ii) The Budget (Railways) 2011-12;
- (iii) Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 13 and 16 in respect of Budget (Railways) 2010-11;
- (iv) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways)
 2011-12

The Speaker made the following observation:-

"Hon'ble Members, due to rescheduling of the Financial Business, the House would now take up combined discussion on the Government Resolution seeking approval of the recommendations made by the Railway Convention Committee, further discussion on the Budget(Railways) for 2011-2012 and the Supplementary Demands for Grants (Railways) for 2010-2011, and also the discussion and voting on the Demands for Grants (Railways) for 2011-2012.

Although, Rule 331G of the Rules of Procedure has been suspended to facilitate passing of the Demands for Grants without being referred to the concerned Departmentally Related Standing Committees, the Committees may, however, examine the Demands for Grants of the concerned Ministries and make reports thereon.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Budget (Railways) for the year 2011-2012 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case any member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table immediately."

Twenty cut motions (Nos. 199, 200, 211, 212, 291 to 302 and 317 to 320) were moved.

The following members took part in the combined debate:-

- 1. Shri Pratap Singh Bajwa
- 2* Dr. P. Venugopal
- 3* Shri Bhausaheb R. Wakchaure
- 4* Shri A.T. Nana Patil
- 5* Shri Haribhau Madhav Jawale
- 6 Smt. Darshana Vikram Jardosh
- 7* Shri Jagdambika Pal
- 8* Shri K.C. Singh Baba
- 9* Shri Ramen Deka

(Due to interruptions, Lok Sabha adjourned at 12.37 P.M. and reassembled at 2.00 P.M.)

2.00 P.M.

- 10. Smt. Supriya Sadanand Sule
- 11* Dr. (Prof.) Prasanna Kumar Patasani
- 12* Shri Sohan Potai
- 13* Shri Sukhdev Singh Libra
- 14* Smt. Susmita Bauri
- 15. Dr. Ram Chandra Dome
- 16* Shri P. D. Rai
- 17* Shri Harishchandra Chavan
- 18* Shri C.R. Patil
- 19. Shri Modugula Venugopala Reddy
- 20* Shri Sameer Bhujbal
- 21. Shri Rangaswamy Dhruvanarayana
- 22. Shri K.D. Deshmukh
- 23* Shri Brijbhushan Sharan Singh
- 24* Dr. Nilesh N. Rane
- 25* Shri Yashwant Sinha
- 26* Shri Kishanbhai V. Patel
- 27* Shri R.K. Singh Patel
- 28. Shri Lalu Prasad
- 29* Shri Ramesh Bais
- 30. Shri Neeraj Shekhar
- 31. Shri Bhudeo Choudhary
- 32. Shri Rajaiah Sircilla
- 33* Shri Syed Shahnawaz Hussain
- 34. Smt. Poonam Veljibhai Jat
- 35. Shri H.D. Devegowda
- 36. Shri Francisco Sardinha
- 37* Shri Sanjay Singh Chauhan
- 38. Shri Shivarama Gowda

- 39. Shri Sushil Kumar Singh
- 40* Shri Kaisar Jahan
- 41* Shri P.T. Thomas
- 42* Shri Sanjay Dina Patil
- 43* Dr. Sanjeev Ganesh Naik

Kumari Mamata Banerjee replied to the combined discussion.

The following resolution moved by Shri K.H. Muniappa on behalf of Kumari Mamata Banerjee was adopted:-

"That this House approves the recommendations contained in Paras 55, 56, 57, 58 and 62 of the First Report of the Railway Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to Lok Sabha on 10th December, 2010."

All the cut motions moved were negatived.

All the Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 13 and 16 for the amount shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 2010-11 were voted in full.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of printed List of Demands for Grants on Account (Railways) for 2011-12, were voted in full.

11. Government Bill – Introduced

The Appropriation (Railways) Bill, 2011.

12. Government Bill – Passed

The Appropriation (Railways) Bill, 2011.

The motion for consideration moved by Kumari Mamata Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

13. Government Bill – Introduced

The Appropriation (Railways) No. 2 Bill, 2011.

14. Government Bill – Passed

The Appropriation (Railways) No. 2 Bill, 2011.

The motion for consideration moved by Kumari Mamata Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

[#]5.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th March, 2011)

T.K. VISWANATHAN, Secretary-General.

17

[#] From 4.11 P.M. to 5.30 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 8, 2011/Phalguna 17, 1932 (Saka)

No. 146

11.00 A.M.

1. Reference by Speaker

The Speaker made reference on the International Women's Day.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 161–165 were orally answered. Replies to Starred Question Nos. 166–180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1841 – 2070 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2009-2010.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2011-2012.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Food Corporation of India, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Food Corporation of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Notification No. G.S.R. 2988(E) (Hindi and English versions) published in Gazette of India dated 22nd December, 2010, regarding extension of period of validity regarding re-inclusion of cotton seed as an essential commodity issued under sub-section (5) of Section 2A of the Essential Commodities Act, 1955.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 45 of the Food Corporations Act, 1964:-

(i) The Food Corporation of India (Staff) (1st Amendment) Regulations, 2010 published in Notification No. EP. 1(1)/2009 in Gazette of India dated 20^{th} March, 2010, together with a corrigendum thereto published in Notification No. 13(1)/2010-BC dated 13^{th} May, 2010.

- (ii) The Food Corporation of India (Staff) (4th Amendment) Regulations, 2010 published in Notification No. EP. 1(4)/2010 in Gazette of India dated 23rd November, 2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (9) above.

(11) A copy of the New Delhi Municipal Council (Budget Estimates)
Regulations, 2010 (Hindi and English versions) published in Notification No. F.
No. 04/01/2010/UD/M B/18305-06 in Gazette of India dated 23rd November,
2010, under Section 389 of the New Delhi Municipal Council Act, 1994.

- (12) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2009-2010.
 - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2008-2009.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries

Development Corporation Limited, Hyderabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

5. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture :-

- (1) Thirteenth Report on the Action Taken by the Government on the recommendations/observations contained in the First Report (Fifteenth Lok Sabha) of the Committee on Agriculture (2009-10) on Demands for Grants (2009-10) of Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Fourteenth Report on the Action Taken by the Government on the recommendations/observations contained in the Second Report (Fifteenth Lok Sabha) of the Committee on Agriculture (2009-10) on Demands for Grants (2009-10) of Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).
- (3) Fifteenth Report on the Action Taken by the Government on the recommendations/observations contained in the Fourth Report (Fifteenth Lok Sabha) of the Committee on Agriculture (2009-10) on Demands for Grants (2009-10) of Ministry of Agriculture (Department of Agricultural Research and Education).
- (4) Sixteenth Report on the Action Taken by the Government on the recommendations/observations contained in the Fifth Report (Fifteenth Lok Sabha) of the Committee on Agriculture (2009-10) on Demands for Grants (2009-10) of Ministry of Food Processing Industries.

6. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2010-11):-

- (1) Nineteenth Report on Action Taken by the Government on the recommendations/observations of the Committee contained in their Sixth Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) relating to Ministry of Information and Broadcasting.
- (2) Twentieth Report on Action Taken by the Government on the recommendations/observations of the Committee contained in their Eighth Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) relating to Ministry of Communications and Information Technology (Department of Telecommunications).

7. Reports of Standing Committee on Labour

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Fifteenth Report on Action Taken by the Government on the recommendations /observations contained in the Eleventh Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on Demands for Grants for the year 2010-11 of the Ministry of Textiles.
- (2) Sixteenth Report of the Standing Committee on Labour on `Development of Jute Sector' of the Ministry of Textiles.

8. Statements of Standing Committee on Labour

Shri Hemanand Biswal laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Labour:-

(1) Statement showing further Action Taken by the Government on the recommendations/observations contained in Thirteenth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the recommendations contained in Fortieth Report (Fourteenth Lok Sabha) on `Problems being faced by workers due to sickness of HMT Units' of the Ministry of Labour and Employment.

(2) Statement showing further Action Taken by the Government on the recommendations/observations contained in Fourteenth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the recommendations contained in Tenth Report (Fifteenth Lok Sabha) on "Demands for Grants for the year 2010-11" of the Ministry of Labour and Employment.

9. Report of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the Seventh Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2010-11) on Action Taken by the Government on the recommendations contained in the Second Report (Fifteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2009-10) on 'Demands for Grants (2010-2011)'.

10. Statements of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli laid on the Table the Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2009-10) showing further Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the following Reports of the Committee:-

- (1) 3rd Report (15th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 25th Report (14th Lok Sabha) of the Committee on `Marketing, Supply, Distribution, Dealerships and Pricing of Kerosene and other Petroleum products'.
- (2) 5th Report (15th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 1st Report (15th Lok Sabha) of the Committee on `Demands for Grants (2009-10).

11. Reports of Standing Committee on Human Resource Development

Shri Deepender Singh Hooda laid on the Table the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:-

- (1) Two Hundred Thirtieth Report on Action Taken by Government on the recommendations/observations contained in the Two Hundred Nineteenth Report on Demands for Grants 2010-2011 (Demand No.104) of the Ministry of Women and Child Development.
- (2) Two Hundred Thirty-first Report on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Twentieth Report on Demands for Grants 2010-2011 (Demand No.105) of the Ministry of Youth Affairs and Sports.
- (3) Two Hundred Thirty-second Report on Action Taken by Government on the recommendations/observations contained in the Two Hundred Twenty-first Report on Demands for Grants 2010-2011 (Demand No.57) of the Department of School Education and Literacy (Ministry of Human Resource Development).
- (4) Two Hundred Thirty-third Report on Action Taken by Government on the recommendations/observations contained in the Two Hundred Twenty-second report on Demands for Grants 2010-2011 (Demand No.58) of the Department of Higher Education (Ministry of Human Resource Development).

12. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on 7th March, 2011."

The motion was adopted.

*12.07 P.M.

13. Submission by Members Regarding International Women's Day

The following members made submission regarding International Women's Day:-

- 1. Smt. Sushma Swaraj
- 2. Dr. Girija Vyas
- 3. Shri Basudeb Acharia
- 4. Dr. Kakoli Ghosh Dastidar
- 5. Shri Mulayam Singh Yadav
- 6. Shri Sharad Yadav
- 7. Smt. Supriya Sadanand Sule
- 8. Shri Tathagata Satpathy
- 9. Shri Anandrao Adsul
- 10. Dr. Raghuvansh Prasad Singh
- 11. Shri Prabodh Panda
- 12. Dr. Baliram
- 13. Shri S. Semmalai
- 14. Shri Nama Nageswara Rao

The following members also associated:-

- 1. Smt. Darshana Vikram Jardosh
- 2. Smt. Jayshreeben Patel
- 3. Dr. Kirit Premjibhai Solanki
- 4. Smt. Paramjit Kaur Gulshan
- 5. Smt. Priya Dutt
- 6. Smt. Annu Tandon
- 7. Kum. Meenakshi Natarajan
- 8. Dr. Jyoti Mirdha

- 9. Dr. Prabha Kishor Taviad
- 10. Dr.(Smt.) Botcha Jhansi Lakshmi
- 11. Dr. Rajan Sushant
- 12. Shri Arjun Meghwal
- 13. Dr. Sanjeev Ganesh Naik
- 14. Shri Sk. Saidul Haque
- 15. Shri Khagen Das
- 16. Dr. Ram Chandra Dome

Shri Pranab Mukherjee responded.

Thereafter, Hon'ble Speaker also associated herself with the sentiments of the members.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Jitender Singh Malik regarding need to take steps to check the degeneration of social values in the society.
- (2) Shri Harish Choudhary regarding need to facilitate implementation of rural development works in Barmer Parliamentary Constituency, Rajasthan.
- (3) Shri P.L. Punia regarding need to amend the relevant provision of the Constitution to provide benefits of promotion and seniority to people belonging to Scheduled Castes and Scheduled Tribes.

- (4) Shri Suresh Kashinath Taware regarding need to provide special financial package to the Government of Maharashtra to assist farmers of the State particularly in Bhiwandi Parliamentary Constituency.
- (5) Shri S. Alagiri regarding need to construct a railway line between Chennai to Puducherry parallel to East Coast Road.
- (6) Shri Hamdullah Sayeed regarding need to expedite the establishment of the proposed Desalination Plants in islands of Lakshadweep.
- (7) Shri Nishikant Dubey regarding need to undertake necessary measures to make Deoghar in Jharkhand a Mega Tourist Destination.
- (8) Shri Ravindra Kumar Pandey regarding need to protect the interests of employees working on temporary basis in Government Departments and PSUs in the country.
- (9) Smt. Sumitra Mahajan regarding need to set up a CGHS dispensary in Indore, Madhya Pradesh.
- (10) Kunwar Rewati Raman Singh regarding need to check the rising prices of essential commodities.
- (11) Shri Dinesh Chandra Yadav regarding need to construct a new bridge over river Kosi in Khagaria district, Bihar to facilitate smooth traffic on N.H. 107.
- (12) Shri Bhartruhari Mahtab regarding need to fix the royalty on coal on ad-valorem basis.
- (13) Shri Gajanan D. Babar regarding need to provide adequate civic and medical facilities to civilian population residing in cantonment areas in the country.
- (14) Shri S. Semmalai regarding need to strengthen and convert bridge number 244 at Bodinaickanpatti under Salem Division, Southern Railway, Tamil Nadu into RCC BOX Bridge.
- (15) Shri P. Lingam regarding need to set up Kendriya Vidyalayas in Tenkasi and Rajapalayam towns in Tenkasi Parliamentary Constituency, Tamil Nadu.

- (16) Shri Jagadanand Singh regarding need to provide adequate share of water from river Ganga to Bihar and provide funds for prevention of land erosion in the State.
- (17) Shri Jose K. Mani regarding need to provide financial assistance to all the people seeking help from Prime Minister's National Relief Fund.

2.04 P.M.

15. (i) The Budget (General)-2011-12; (ii) Supplementary Demands for Grants (General)-2010-11.

Time Allotted: 10 hrs. Time Taken: 4 Hrs. 4 Mts. Balance: 5 Hrs. 56 Mts.

Combined discussion on the following items of Business was taken up:-

- (i) General Discussion on the Budget (General) 2011-12;
- (ii) Supplementary Demands for Grants Nos. 1 to 5, 7, 9, 11 to 23, 26, 29 to 33, 35, 40 to 43, 45 to 51, 53 to 55, 57 to 62, 64, 65, 67 to 74, 77, 79 to 81, 83 to 88, 90, 92 to 98, 100 and 103 to 105 in respect of Budget (General) for 2010-11.

The following members took part in the combined debate:-

- 1. Dr. Murli Manohar Joshi
- 2. Shri Sandeep Dikshit
- 3. Shri Akhilesh Yadav
- 4. Shri Mangani Lal Mandal
- 5. Dr. Ratna De Nag
- 6. Shri Lalu Prasad
- 7. Shri R. Thamaraiselvan
- 8. Shri Bansa Gopal Chowdhury
- 9. Shri Bhartruhari Mahtab
- 10. Shri Adhalrao Shivaji Patil
- 11. Shri Sanjay Singh Chauhan

12. Dr. Rattan Singh Ajnala

The discussion was not concluded.

*7.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

*From 6.08 P.M. to 7.01 P.M., Members raised matters of urgent public importance.

Corrigenda

to

Bulletin Part-I No. 145 dated 7.03.2011

Page No.	Line	For	Read
10	10	Shri Jaywant Gangaram Awad	e Shri Jaywant Gangaram Awale
10	15	Shr Ijyaraj Singh	Shri Ijyaraj Singh
13	Aft	er Sl. No. *9 insert Sl. No. *10	Shri Anantha Venkatarami Reddy
14	27	Shri Kaisar Jahan	Smt. Kaisar Jahan
15	Shift lir	ne No. 9 "All the cut motions move	ed were negatived." after line No. 12.
15	13	Demands for Grants on Account	Nos. Demands for Grants Nos.
	15	Grants on Account	Grants

13

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 9, 2011/Phalguna 18, 1932 (Saka)

No. 147

11.00 A.M.

1. Submissions by Members

(i) Regarding reported killing of a Delhi University student in Delhi.

Shri Syed Shahnawaz Hussain made a submission regarding reported killing of a Delhi University student in Delhi.

Shri V. Narayanasamy responded.

*(ii) Regarding situation arising out of Indians held hostage by Somali Pirates

Smt. Sushma Swaraj made a submission regarding situation arising out of Indians held hostage by Somali Pirates.

Shri Pawan Kumar Bansal responded.

[#]Shri S.M. Krishna also responded.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 181–186 were orally answered. Replies to Starred Question Nos. 187–200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2071 – 2300 were laid on the Table.

^{*}From 12.03 P.M. to 12.27 P.M., members raised matters of urgent public importance. #At 12.23 P.M.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. S.O. 2809(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 2010, appointing the 25th day of November, 2010 as the date on which the provisions of the Nalanda University Act, 2010 shall come into force under sub-section (2) of Section 42 of the said Act

(2) A copy of the Aircraft (3rd Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 59(E) in Gazette of India dated the 31st January, 2011, under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2011-2012.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental

Research, Mumbai, for the year 2009-2010.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2009-2010.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabha:-

TENTH LOK SABHA

- 1. Statement No. XLIX
- 2. Statement No. LII
- 3. Statement No. XXXVIII

First Session, 1991 Third Session, 1992 Fifth Session, 1992

TWELFTH LOK SABHA

- 4. Statement No. XLVI
- 5. Statement No. XL

Second Session, 1998 Third Session, 1998

THIRTEENTH LOK SABHA

- 6. Statement No. XLV
- 7. Statement No. L
- 8. Statement No. XLIV
- 9. Statement No. XLVIII
- 10. Statement No. XXXVI
- 11. Statement No. XXX

Second Session, 1999 Third Session, 2000 Fourth Session, 2000 Sixth Session, 2001 Ninth Session, 2002 Eleventh Session, 2002

FOURTEENTH LOK SABHA

- 13. Statement No. XXV
- 14. Statement No. XXIII
- 15. Statement No .XXIV
- 16. Statement No. XXI
- 17. Statement No. XX
- 18. Statement No. XX
- 19. Statement No. XVII
- 20. Statement No. XVII
- 21. Statement No. XVI
- 22. Statement No. XIV
- 23. Statement No. XIII
- 24. Statement No. XI
- 25. Statement No. IX
- 26. Statement No. VIII

Second Session, 2004 Third Session, 2004 Fourth Session, 2005 Fifth Session, 2005 Sixth Session, 2005 Seventh Session, 2005 Eighth Session, 2006 Ninth Session, 2007 Eleventh Session, 2007 Twelfth Session, 2007 Thirteenth Session, 2008 Fourteenth Session, 2008 Fifteenth Session, 2009

FIFTEENTH LOK SABHA

- 27. Statement No. VII
- 28. Statement No. V
- 29. Statement No. V
- 30. Statement No. II
- 31. Statement No. I

Second Session, 2009 Third Session, 2009 Fourth Session, 2010 Fifth Session, 2010 Sixth Session, 2010

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985:-

- (i) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2011 published in the Notification No. G.S.R. 16(E) in Gazette of India dated the 12th January, 2011.
- (ii) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2011 published in the Notification No. G.S.R. 17(E) in Gazette of India dated the 12th January, 2011.

- (iii) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2011 published in the Notification No. G.S.R. 18(E) in Gazette of India dated the 12th January, 2011.
- (iv) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2011 published in the Notification No. G.S.R. 19(E) in Gazette of India dated the 12th January, 2011.
- (v) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2011 published in the Notification No. G.S.R. 20(E) in Gazette of India dated the 12th January, 2011.
- (vi) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members)
 Amendment Rules, 2011 published in the Notification No. G.S.R.
 21(E) in Gazette of India dated the 12th January, 2011.
- (vii) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2011 published in the Notification No. G.S.R. 22(E) in Gazette of India dated the 12th January, 2011.
- (viii) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2011 published in the Notification No. G.S.R. 23(E) in Gazette of India dated the 12th January, 2011.

(12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy, for the year 2011-2012.

(13) A copy of the Outcome Budget (Hindi and English versions) of the Department of Atomic Energy for the year 2011-2012.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan U. P. Education for All Project Board, Lucknow, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan U. P. Education for All Project Board, Lucknow, for the year 2009-2010.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2009-2010.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Sabhi Ke liye Siksha Parishad (Sarva Shiksha

Abhiyan), Dehradun, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Sabhi Ke liye Siksha Parishad (Sarva Shiksha Abhiyan), Dehradun, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Nagaland, for the year 2008-2009, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Nagaland, for the year 2008-2009.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2009-2010.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2009-2010.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2009-2010.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2009-2010
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2009-2010.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2009-2010
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2009-2010, alongwith Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2009-2010

(31) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Auroville Foundation for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

 (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2008-2009, alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2008-2009.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2009-2010.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2009-2010.
- (37) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2009-2010.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2009-2010.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2009-2010, alongwith Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2009-2010.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design & Manufacturing Jabalpur, Jabalpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design & Manufacturing Jabalpur, Jabalpur, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design & Manufacturing Jabalpur, Jabalpur, for the year 2009-2010.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

- (45) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2008-2009, together with Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2009-2010.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2009-2010.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bangalore, for the year 2009-2010.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2007-2008.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2008-2009.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2008-2009.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2008-2009.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

(61) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology, Ministry of Communications and Information Technology for the year 2011-2012.

(62) A copy of the Outcome Budget (Hindi and English versions) of the Department of Information Technology, Ministry of Communications and Information Technology for the year 2011-2012.

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2009-2010.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

(65) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (66) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Development Planning Centre of Institute of Economic Growth, Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Development Planning Centre of Institute of Economic Growth, Delhi, for the year 2009-2010.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

5. Messages from Rajya Sabha

The Secretary-General reported the following messages from Rajya Sabha:-

- That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 2011, passed by Lok Sabha on the 7th March, 2011.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 2011, passed by Lok Sabha on the 7th March, 2011

6. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Fifteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2010-2011):-

- (1) Twelfth Report on Action Taken by the Government on the observations/recommendations contained in the Sixth Report on Demands for Grants (2010-11) of the Ministry of Minority Affairs.
- (2) Thirteenth Report on Action Taken by the Government on the observations/recommendations contained in the Fourth Report on Demands for Grants (2010-11) of the Ministry of Social Justice and Empowerment.
- (3) Fourteenth Report on Action Taken by the Government on the observations/recommendations contained in the Fifth Report on Demands for Grants (2010-11) of the Ministry of Tribal Affairs.

12.28 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Manicka Tagore regarding need to remove anomalies in the National Crop Insurance Scheme.
- (2) Shri S.S. Ramasubbu regarding need to take steps to evacuate Indian citizens stranded in strife-torn Libya.
- (3) Shri R. Dhruvanarayana regarding need to revive the Khadi and Village industries in Badanval village in Chamrajanagar Parliamentary Constituency, Karnataka.
- (4) Dr. Kruparani Killi regarding need to release funds for Srikakulam district of Andhra Pradesh under Special Development Plan for the naxal affected districts.
- (5) Dr. Botcha Jhansi Lakshmi regarding need to sanction funds for special project under Swarnajayanti Gram Swarojgar Yojana in Vizianagaram Parliamentary Constituency, Andhra Pradesh.

- (6) Shri Satpal Maharaj regarding need to include private schools under Rashtriya Madhyamik Shiksha Abhiyan all over the country particularly in Uttarakhand.
- (7) Shri Anto Antony regarding need to expedite the admission process in Jawahar Navodaya Vidyalayas in the country.
- (8) Shri K.P. Dhanapalan regarding need to provide a special package for development of tourism in Chalakudy Parliamentary Constituency, Kerala.
- (9) Shri Ram Singh Kaswan regarding need to provide Rajasthan its due share of water from surplus water of Rabi-Beas for Sidhmukh-Nohar Irrigation Project.
- (10) Shri A.T. Nana Patil regarding need to pass the Food Security Bill in the Parliament.
- (11) Smt. Rama Devi regarding need to ensure proper disbursement of loans by banks under centrally sponsored schemes to deserving people in Sheohar Parliamentary Constituency, Bihar.
- (12) Shri Shailendra Kumar regarding need to expedite implementation of centrally sponsored development schemes in Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Bhismshankar Alias Kushal Tiwari regarding need to provide adequate power to Uttar Pradesh from Central Power Projects in Uttar Pradesh.
- (14) Prof. Ranjan Prasad Yadav regarding need to undertake repair of roads, railway staff quarters and parks in Danapur under East Central Railway in Bihar.
- (15) Prof. Sk. Saidul Haque regarding need to re-open the closed unit of Hindustan Fertilizer Corporation Limited situated at Durgapur, West Bengal.
- (16) Smt. Paramjit Kaur Gulshan regarding need to extend special financial package to the state of Punjab for setting up of hospitals for treatment of cancer patients.

- (17) Shri Om Prakash Yadav regarding need to install high power transformers under Rajiv Gandhi Gramin Vidyutikaran Yojana in Siwan Parliamentary Constituency, Bihar.
- (18) Shri Hassan Khan regarding need to expedite the opening of LPG Agency at Kargil, Jammu and Kashmir.

12.30 P.M.

9. (i) The Budget (General)-2011-12; (ii) Supplementary Demands for Grants (General)-2010-11.

Time Taken: 10 Hrs. 4 Mts.

Further combined discussion on the following items of Business was taken up:-

- (i) General Discussion on the Budget (General) 2011-12;
- (ii) Supplementary Demands for Grants Nos. 1 to 5, 7, 9, 11 to 23, 26, 29 to 33, 35, 40 to 43, 45 to 51, 53 to 55, 57 to 62, 64, 65, 67 to 74, 77, 79 to 81, 83 to 88, 90, 92 to 98, 100 and 103 to 105 in respect of Budget (General) for 2010-11.

The following members took part in the combined debate:-

- 1. Shri Nishikant Dubey
- 2. Shri Kodikunnil Suresh
- 3. Dr. Baliram
- 4. Smt. Supriya Sadanand Sule
- 5. Shri Nama Nageswara Rao
- 6* Smt. Jayshreeben Patel
- 7* Mohd. Maulana Asrarul Haque
- 8* Shri Pakauri Lal
- 9* Shri A.H. Khan Chowdhury
- 10. Shri Shivkumar Udasi
- 11* Shri Ramen Deka
- 12* Shri Ram Singh Kaswan
- 13. Dr. Jyoti Mirdha
- 14* Shri Ganesh Singh

- 15. Shri Shailendra Kumar
- 16. Shri Dara Singh Chauhan
- 17* Dr. Bhola Singh
- 18* Smt. Rama Devi
- 19* Shri Gajanan D. Babar
- 20. Dr. Arjun Ray
- 21. Dr. Kakoli Ghosh Dastidar
- 22* Shri P. Kumar
- 23. Shri Lalji Tandon
- 24* Shri P.C. Mohan
- 25* Shri Ashok Argal
- 26* Shri Bhausaheb R. Wakchaure
- 27* Dr. P. Venugopal
- 28. Shri Vijay Bahuguna
- 29* Shri Virendra Kumar
- 30* Dr. Mehboob Beg
- 31* Shri Satpal Maharaj
- 32. Shri C. Sivasami
- 33* Adv. Ganeshrao Nagorao Dudhgaonkar
- 34. Adv. A. Sampath
- 35* Shri Ahir Vikrambhai Arjanbhai Maadam
- 36. Shri Radha Mohan Singh
- 37* Shri Haribhau Madhav Jawale
- 38. Shri P.L. Punia
- 39* Dr.(Prof.) Prasanna Kumar Patasani
- 40* Shri Balkrishna K. Shukla
- 41* Shri A.T. Nana Patil
- 42* Smt. Jyoti Dhurve
- 43. Shri H.D. Devegowda

- 44* Shri Ratan Singh
- 45* Shri Rudra Madhab Ray
- 46. Shri P. Lingam
- 47* Shri C.R. Patil
- 48. Shri S.D. Shariq
- 49* Shri J.M. Aaron Rashid
- 50. Shri Narahari Mahato
- 51. Shri Asaduddin Owaisi
- 52. Shri Pralhad Venkatesh Joshi
- 53* Shri J.P. Agarwal
- 54* Smt. Priya Dutt
- 55. Shri Adhir Ranjan Chowdhury
- 56* Shri Chandu Lal Sahu
- 57* Dr. Charles Dias
- 58* Shri Ramesh Bais
- 59. Shri Hassan Khan
- 60* Shri K.C. Singh Baba
- 61* Shri P.T. Thomas
- 62* Dr. Sanjeev Ganesh Naik
- 63* Shri Ghanshyam Anuragi
- 64. Shri Rajagopal Lagadapati
- 65. Dr. Tarun Mandal
- 66* Dr. Mahendrasinh P. Chauhan
- 67* Smt. Darshana Vikram Jardosh
- 68. Smt. Annu Tandon
- 69* Shri S.S. Ramasubbu
- 70* Shri Arjun Meghwal
- 71. Shri Om Prakash Yadav
- 72* Prof. (Dr.) Ram Shankar

- 73. Shri Narayansingh Amlabe
- 74* Shri Kamal Kishor Commando
- 75* Shri Naranbhai Kachhadia
- 76* Shri Ramsinh Rathwa
- 77* Shri Virender Kashyap
- 78* Shri Gorakhnath Pandey
- 79. Shri S.K. Bwiswmuthiary
- 80. Smt. Shruti Choudhary
- 81* Dr. (Smt.) Botcha Jhansi Lakshmi
- 82. Shri Vinay Kumar 'Vinnu' Pandey
- 83* Shri Rajaram Pal
- 84* Shri Jitender Singh Malik
- 85* Shri Vijay Bahadur Singh
- 86* Shri Kapil Muni Karwariya
- 87* Dr. Thokchom Meinya
- 88* Shri Hansraj G. Ahir
- 89* Shri Bhudeo Choudhary

The discussion was not concluded.

[#]7.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table. #From 6.31 P.M. to 7.13 P.M., members raised matters of urgent public importance.



BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 10, 2011/Phalguna 19, 1932 (Saka)

No. 148

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Baliram Kashyap, a sitting member of Lok Sabha and a member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers. Starred Questions Nos. 201 - 220 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 2301 - 2530would be printed in the Official Report for the day.

11.03 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 11, 2011/Phalguna 20, 1932 (Saka)

No. 149

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–224 were orally answered. Replies to Starred Question Nos. 225–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2011-2012.
 - (ii) Detailed Demands for Grants of the Ministry of Finance for the year 2011-2012.
 - (iii) Outcome Budget of the Ministry of Finance for the year 2011-2012.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants (Vol. I) of the Ministry of Home Affairs for the year 2011-2012.
 - (ii) Detailed Demands for Grants (Vol. II) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2011-2012.

(iii) Outcome Budget of the Ministry of Home Affairs for the year 2011-2012.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2011-2012.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2011-2012.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Science, Imphal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Regional Institute of Medical Science, Imphal, for the year 2008-2009.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 28 of the Representation of People Act, 1950:-

- The Registration of Electors (Second Amendment) Rules, 2011 published in Notification No. S.O. 426(E) in Gazette of India dated the 23rd February, 2011.
- (ii) The Registration of Electors (Amendment) Rules, 2011 published in Notification No. S.O. 244(E) in Gazette of India dated the 3rd February, 2011, together with a corrigendum thereto published in Notification No. S.O. 306(E) dated the 9th February, 2011.

(8) A copy of the Conduct of Elections (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. S.O. 425(E) in Gazette of India dated the 23rd February, 2011, under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

(9) A copy of the Notification No. H-11019/12/2010-Leg. II (Hindi and English versions) published in Gazette of India dated 21st January, 2011, regarding declaration of 25th January of every year as "National Voters' Day".

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2008-2009.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2009-2010.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Law and Justice for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Law and Justice for the year 2011-2012.

(15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 2011-2012.

(16) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2011-2012.
- (ii) Outcome Budget of the Ministry of New and Renewable Energy for the year 2011-2012.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2011-2012.

(18) A copy of the Notification No. G.S.R. 53(E) (Hindi and English versions) published in Gazette of India dated 28th January, 2010, adding new clauses in the Inter-State River Water Dispute Rules, 1959 regarding retirement age of Assessors in the Inter-State River Water Dispute Tribunals issued under Section 13 of the Inter State Water Disputes Act, 1956.

(19) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2011-2012.
- (ii) Outcome Budget of the Ministry of Minority Affairs for the year 2011-2012.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2009-2010.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2009-2010.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2009-2010.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2009-2010, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2011-2012.
 - (ii) Outcome Budget of the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2009-2010.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2009-2010.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2009-2010.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, Jodhpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Wool and Woollens Export Promotion Council, Jodhpur, for the year 2009-2010.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Wool Research Association, Thane, for the year 2009-2010.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Carpet

Export Promotion Council, Noida, for the year 2009-2010.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2009-2010.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2009-2010.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) A copy of the Notification No. S.O. 2978(E) (Hindi and English versions) published in Gazette of India dated the 20th December, 2010, regarding call in from circulation the coins of the denomination of 25 paise and below, issued from time to time, with effect from June 30, 2011, and from this date, these

coins shall cease to be a legal tender for payment as well as on account. The procedure for call in shall be notified separately by the Reserve bank of India, issued under Section 15A of the Coinage Act, 1906.

(46) A copy of the Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of "INCOME TAX-150 YEARS OF BUILDING INDIA' Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 94(E) in Gazette of India 15th February, 2011, under sub-section (3) of Section 21 of the Coinage Act, 1906.

(47) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2011, published in Notification No. G.S.R. 80(E) in Gazette of India 10th February, 2011, together with an explanatory memorandum.
- G.S.R. 81(E) published in Gazette of India dated the 10th February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 84/2010-Cus., (N.T.) dated 17th September, 2010.
- (iii) G.S.R. 977(E) published in Gazette of India dated the 15th December, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 97/2009-Cus., dated 11th September, 2009.
- (iv) S.O. 2850(E) published in Gazette of India dated the 26th November, 2010, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) S.O. 2784(E) published in Gazette of India dated the 15th November, 2010, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm

Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.

- (vi) S.O. 2870(E) published in Gazette of India dated the 30th November, 2010, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (vii) S.O. 2940(E) published in Gazette of India dated the 15th December, 2010, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices,.
- (viii) S.O. 3054(E) published in Gazette of India dated the 29th December, 2010, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) S.O. 3078(E) published in Gazette of India dated the 31st December, 2010, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (x) S.O. 77(E) published in Gazette of India dated the 14th January, 2011, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (xi) S.O. 176(E) published in Gazette of India dated the 27th January,
 2011, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into

Indian currency or *vice-versa* of the purpose of assessment of imported and export goods..

- (xii) S.O. 197(E) published in Gazette of India dated the 31st January, 2011, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (xiii) S.O. 108(E) published in Gazette of India dated the 24th February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 208/1977-Cus., dated 1st October, 1977.
- (xiv) G.S.R. 742(E) published in Gazette of India dated the 9th September, 2010, together with an explanatory memorandum declaring customs airports at Delhi and Sahar, Mumbai (Bombay) to be the "customs airports".
- (xv) G.S.R. 743(E) published in Gazette of India dated the 9th September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2009-Cus., (N.T.) dated 17th March, 2009,.
- (xvi) G.S.R. 908(E) published in Gazette of India dated the 9th September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 15/2002-Cus., (N.T.) dated 7th March, 2002.
- (xvii) The Handling of Cargo in Customs Areas Amendment Regulations, 2010 published in Notification No. G.S.R. 909(E) in Gazette of India dated the 12th November, 2010, together with an explanatory memorandum.

(48) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 29 of Regional Rural Bank Act, 1976:-

- The Shreyas Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. PMH-30/3065/2010 in Gazette of India dated 1st November, 2010.
- (ii) The Saurashtra Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. S.G.B.H.O.
 Per. 38 in Gazette of India dated 13th September, 2010.
- (iii) The Surguja Kshetriya Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 264 in Gazette of India dated 21st October, 2010.
- (iv) The Punjab Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. HO:HRD/2010/2852 in Gazette of India dated 6th October, 2010.
- (v) The Wainganga Krishna Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 260 in Gazette of India dated 16th October, 2010.
- (vi) The Pragathi Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. BPGB 10 in Gazette of India dated 6th October, 2010.
- (vii) The Andhra Pradesh Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 241 in Gazette of India dated 22nd September, 2010.
- (viii) The Vidharbha Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No.
 V.K.G.B. 10 in Gazette of India dated 24th September, 2010.
- (ix) The Maharashtra Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 40 in weekly Gazette of India dated 8th October, 2010.
- (x) The Rajasthan Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 304 in Gazette of India dated 15th November, 2010.

- (xi) The Baroda Gujarat Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. BGGB/10 in Gazette of India dated 26th October, 2010.
- (xii) The Uttar Banga Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 45 in weekly Gazette of India dated 12th November, 2010.
- (xiii) The Cauvery Kalpatharu Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. C.K.G.B/2010 in Gazette of India dated 29th October, 2010.
- (xiv) The Chikmagalur Kodagu Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 46 in weekly Gazette of India dated 19th November, 2010.
- (xv) The Jharkhand Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 46 in Gazette of India dated 19th November, 2010.
- (xvi) The Neelachal Gramya Bank (Officers and Employees) Service Regulation, 2010 published in Notification No. 46 in Gazette of India dated 19th November, 2010.
- (xvii) The Paschim Banga Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 255 in Gazette of India dated 11th October, 2010.
- (xviii) The Visveshvaraya Grameena Bank (Officers and Employees)
 Service Regulations, 2010 published in Notification No.
 V.G.B./2010 in Gazette of India dated 29th October, 2010.
- (xix) The Deccan Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 261 in Gazette of India dated 16th October, 2010.
- (xx) The Saptagiri Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 268 in Gazette of India dated 21st October, 2010.

- (xxi) The Pallavan Grama Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 266 in Gazette of India dated 21st October, 2010.
- (xxii) The Ellaquai Dehati Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 292 in Gazette of India dated 6th November, 2010.
- (xxiii) The Durg Rajnandgaon Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 290 in Gazette of India dated 6th November, 2010.
- (xxiv) The Dena Gujarat Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 262 in Gazette of India dated 16th October, 2010.
- (xxv) The Jhabua Dhar Kshetriya Gramin Bank (Officers and Employees) Service Regulation, 2010 published in Notification
 No. 45 in weekly Gazette of India dated 12th November, 2010.
- (xxvi) The Puduvai Bharathiar Grama Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 265 in Gazette of India dated 21st October, 2010.
- (xxvii) The Chaitanya Godavari Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. Lr. No. 099/3/G/27/62 in Gazette of India dated 30th October, 2010.
- (xxviii) The Bihar Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 281 in Gazette of India dated 30th October, 2010.
- (xxix) The Mahakaushal Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 267 in Gazette of India dated 21st October, 2010.
- (xxx) The Samsatipur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 44 in weekly Gazette of India dated 5th November, 2010.

(xxxi) The Allahabad UP Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 330in Gazette of India dated 20th December, 2010.

(49) A copy of the Debts Recovery Tribunal (Procedure for Appointment as Presiding Officer of the Tribunal) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated 5th January, 2011, under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993, together with an explanatory memorandum.

(50) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- G.S.R. 102(E) published in Gazette of India dated 18th February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 45/2001-C.E. (N.T.) dated 26th June, 2001.
- (ii) G.S.R. 96(E) published in Gazette of India dated 17th February, 2011, together with an explanatory memorandum exempting goods manufactured at the site of construction for use in construction work at such site during the period 1st March, 2006 to 6th July, 2009 from the duty of Excise leviable thereon, subject to certain conditions.

(51) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

(i) S.O. 2799(E) published in Gazette of India dated the 18th November, 2010, together with an explanatory memorandum notifying eight manufacturers, mentioned therein, to import morphine, codeine, thebaine and their salts for of products to be exported, or importing small quantities of morphine, codeine and thebaine and their salts not exceeding a total of 1 kilogram during a financial year for analytical purposes.

- (ii) S.O. 2800(E) published in Gazette of India dated the 18th November, 2010, together with an explanatory memorandum appointing Director General, Narcotics Control Bureau to exercise powers specified in rule 67D and sub-rule (1) of rule 67E of the Narcotic Drugs and Psychotropic Substances Rules, 1985.
- (iii) S.O. 2801(E) published in Gazette of India dated the 18th November, 2010, together with an explanatory memorandum appointing the Narcotics Commissioner, Central Bureau of Narcotics to exercise powers specified in sub-rule (2) of rule 67E of the Narcotic Drugs and Psychotropic Substances Rules, 1985.

(52) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (5) of Section 5 of the Central Sales Tax Act, 1956:-

- (i) S.O. 2977(E) published in Gazette of India dated the 20th December, 2010, together with an explanatory memorandum specifying M/s Aryan Cargo Express (P) and Deccan Cargo and Express Logistics Pvt. Ltd. as "Designated Indian carrier".
- (ii) S.O. 2710(E) published in Gazette of India dated the 4th November, 2010, specifying Spicejet for declaration as "designated Indian carrier" for the purpose of the said subsection of Section 5.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Annual Review (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2009-2010.

(54) A copy of the Report (Hindi and English versions) on the Trend and Progress of Housing in India, for the year ended 30th June, 2009, under Section 42 of the National Housing Bank Act, 1987.

(55) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2009-2010.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(56) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

(57) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2011-2012.

(58) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar , for the year 2009-2010.
 - (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri , for the year 2009-2010.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2009-2010.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Madhya Pradesh

Ashok Hotel Corporation Limited, Bhopal, for the year 2009-2010.

- (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2009-2010.
 - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (59) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(60) A copy of the Drugs and Cosmetics (2nd Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 337(E) in Gazette of India dated 20th April, 2010, under Section 38 of the Drugs and Cosmetics Act, 1940.

(61) A copy of the Cigarettes and Other Tobacco Products (Packaging and Labelling) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 985(E) in Gazette of India dated 20th December, 2010, under sub-section (1) of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2009-2010.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

(64) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2009-2010.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2009-2010.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

(68) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- G.S.R. 38(E) published in Gazette of India dated 19th January,
 2011, constituting a Quality Review Board consisting of 11 persons, mentioned therein.
- Notification No. 1-CA(5)/61/2010 published in Gazette of India dated 29th September, 2010, containing Audited Accounts and Reports of Institute of Chartered Accountants of India under subsection (5B) of Section 18 of the Chartered Accountants Act, 1949.

(69) A copy of the Annual Report on the Working and Administration of the Companies Act, 1956 (Hindi and English versions) for the year ended March 31, 2010.

- (70) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Petroleum and Natural Gas for the year 2011-2012.
 - (iii) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2011-2012.
 - (iv) Outcome Budget of the Ministry of Corporate Affairs for the year 2011-2012.

(71) A copy of the Allotment of Government Residences in the Survey of India Estate Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 576(E) in Gazette of India dated the 2nd July, 2010, issued under Rule 45 of the Fundamental Rules and in supersession of the Allotment of Government Residence in Survey of India Estate Rules, 1999.

(72) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Earth Sciences for the year 2011-2012.
 - (iii) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2011-2012.

- (iv) Outcome Budget of the Department of Science and Technology, Ministry of Science and Technology for the year 2011-2012.
- (v) Outcome Budget of the Department of Scientific and Industrial Research, Ministry of Science and Technology for the year 2011-2012.
- (vi) Outcome Budget of the Department of Bio-Technology, Ministry of Science and Technology for the year 2011-2012.
- (vii) Detailed Demands for Grants of the Ministry of Planning for the year 2011-2012.
- (viii) Outcome Budget of the Planning Commission for the year 2011-2012.

4. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the Eleventh Report (Hindi and English versions) on Action Taken by the Government on the observations/ recommendations contained in the Fourth Report (15th Lok Sabha) of the Standing Committee on Food, Consumer Affairs and Public Distribution pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

5. Report of Standing Committee on Transport, Tourism and Culture

Dr. Mahesh Joshi laid on the Table the One Hundred Sixty-seventh Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the Functioning of National Museum.

6. Statements by Ministers

- (i) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 204th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the Ministry of Earth Sciences.
- (ii) The Minister of External Affairs made a statement on the issue of piracy.

12.11 P.M.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 14th March, 2011.

12.20 P.M.

8. (i) The Budget (General)-2011-12; (ii) Supplementary Demands for Grants (General)-2010-11.

Time Taken: 11 Hrs. 10 Mts.

Further combined discussion on the following items of Business was taken up:-

- (i) General Discussion on the Budget (General) 2011-12;
- (ii) Supplementary Demands for Grants Nos. 1 to 5, 7, 9, 11 to 23, 26, 29 to 33, 35, 40 to 43, 45 to 51, 53 to 55, 57 to 62, 64, 65, 67 to 74, 77, 79 to 81, 83 to 88, 90, 92 to 98, 100 and 103 to 105 in respect of Budget (General) for 2010-11.

The following members laid their speeches on the Table :-

- 1. Shri Jagdambika Pal
- 2. Shri Bhisma Shankar alias Kushal Tiwari
- 3. Shri Harish Chaudhary
- 4. Shri Shripad Yesso Naik

- 5. Shri Ijyaraj Singh
- 6. Shri Raghuvir Singh Meena
- 7. Shri M. Anandan
- 8. Dr. Kirit Premjibhai Solanki
- 9. Shri Khagen Das
- 10. Shri Sukhdev Singh Libra
- 11. Shri Premdas Katheria
- 12. Shri Gorakh Prasad Jaiswal
- 13. Shri Laxman Tudu
- 14. Shri Yashbant N.S. Laguri
- 15. Shri Datta Meghe
- 16. Shri P.D. Rai
- 17. Shri Rakesh Sachan
- 18. Shri Ravindra Kumar Pandey
- 19. Shri Kaushalendra Kumar

Shri Pranab Mukherjee replied to the combined debate.

All the Supplementary Demands for Grants Nos. 1 to 5, 7, 9, 11 to 23, 26, 29 to 33, 35, 40 to 43, 45 to 51, 53 to 55, 57 to 62, 64, 65, 67 to 74, 77, 79 to 81, 83 to 88, 90, 92 to 98, 100 and 103 to 105 in respect of Budget (General) for 2010-11 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2010-11, were voted in full.

9. Government Bill – Introduced

The Appropriation Bill, 2011.

10. Government Bill – Passed

The Appropriation Bill, 2011.

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.33 P.M.)

*2.33 P.M.

11. Submissions by Members

(i) Regarding need to adhere to the modalities set out by the Sarkaria Commission for releasing funds to State Governments.

Shri Sharad Yadav made submission regarding need to adhere to the modalities set out by the Sarkaria Commission for releasing funds to State Governments.

The following members associated:-

- 1. Shri Ravindra Kumar Pandey
- 2. Shri Ganesh Singh
- 3. Prof. Sk. Saidul Haque
- 4. Shri Syed Shahnawaz Hussain
- 5. Shri Mangani Lal Mandal
- 6. Shri Bhartruhari Mahtab
- 7. Shri Ashok Argal
- 8. Shri Virendra Kumar
- 9. Dr. Mahendrasinh P. Chauhan
- 10. Shri Arjun Meghwal

Shri V. Narayanasamy responded.

(ii) Regarding need to review the Land Acquisition Act, 1894 to protect the interest of land oustees due to setting up of SEZ in the industrial, mining and coal sectors.

Shri Hansraj Gangaram Ahir made submission regarding need to review the Land Acquisition Act, 1894 to protect the interest of land oustees due to setting up of SEZ in the industrial, mining and coal sectors.

Shri Arjun Meghwal associated.

Shri V. Narayanasamy responded.

3.47 P.M.

12. Motion

Shri Ratan Singh moved the following motion:-

"That this House do agree with the Fourteenth and Fifteenth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 3rd and 9th March, 2011, respectively.".

The motion was adopted.

13. Private Members' Bills – Introduced

- The Constitution (Amendment) Bill, 2010 (Amendment of article 51A) by Kumari Saroj Pandey.
- (2) The Constitution (Amendment) Bill, 2010 (Amendment of articles 84 and 173) by Kumari Saroj Pandey.
- (3) The Sculptors, Artists and Artisans of Rural Areas Welfare Bill, 2010 by Shri Hansraj Gangaram Ahir.
- (4) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2010
 (Amendment of the Schedule) by Shri Hansraj Gangaram Ahir.
- (5) The Mahatma Gandhi National Rural Employment guarantee (Amendment) Bill, 2010 (Amendment of section 2, etc.) by Shri Hansraj Gangaram Ahir.
- (6) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2010 by Shri Hansraj Gangaram Ahir.
- (7) The Empowerment of Women Bill, 2010 by Kumari Saroj Pandey.
- (8) The National Agricultural Produce Price Commission Bill, 2011 by Shri Raju Shetti.
- (9) The Representation of the People (Amendment) Bill, 2011 (Amendment of section 7, etc.) by Shri L. Rajagopal.

- (10) The Constitution (Amendment) Bill, 2011 *(Amendment of articles 124 and 216)* by Shri Arjun Meghwal.
- (11) The Constitution (Amendment) Bill, 2011 *(Insertion of new article 330A, etc.)* by Shri Arjun Meghwal.
- (12)* The National Commission for Youth Bill, 2011 by Shri Adhir Ranjan Chowdhury.

3.56 P.M.

14. Private Member's Bill – Withdrawn

The Illegal Immigrants and Overstaying Foreign Nationals (Identification and Deportation) Bill, 2009 by Shri Baijayant Panda.

Shri Baijayant Panda concluded his speech on the motion for consideration of the Bill moved by him on the 25th February, 2011.

The following members took part in the debate:-

- 1. Shri Shailendra Kumar
- 2. Shri Nishikant Dubey
- 3. Shri Adhir Ranjan Chowdhury
- 4. Shri Vijay Bahadur Singh
- 5. Shri Bhartruhari Mahtab
- 6. Shri Hukmdeo Narayan Yadav
- 7. Shri J.P. Agarwal
- 8. Shri Arjun Meghwal
- 9. Dr. Thokchom Meinya
- 10. Shri Mullapally Ramachandran

Shri Baijayant Panda replied to the debate.

The Bill was withdrawn by leave of the House.

6.08 P.M.

15. Private Member's Bill – Under consideration

The Constitution (Amendment) Bill, 2009 (Insertion of new articles 275A and 371J) by Prof. Ranjan Prasad Yadav.

The motion for consideration of the Bill was moved by Prof. Ranjan Prasad Yadav.

His speech was unfinished.

The discussion was not concluded.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 14, 2011/Phalguna 23, 1932 (Saka)

No. 150

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference to the tragic loss of lives of several thousands of people and a large-scale damage to property in Japan's northeastern coast caused by a massive 9 magnitude earthquake triggering devastating tsunami on 11 March, 2011.

Thereafter members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Questions

Starred Question No. 241 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 242–260 were laid on the Table. Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

***3.** Submission by Member

Regarding reported involvement of a Cabinet Minister in alleged irregularities in allocation of Booths in Chandigarh.

Smt. Sushma Swaraj made submission regarding reported involvement of a Cabinet Minister in alleged irregularities in allocation of Booths in Chandigarh.

[#]Shri Pawan Kumar Bansal responded.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Defence for the year 2011-2012.
 - (ii) Defence Services Estimates for the year 2011-2012.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2011-2012.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Power for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Power for the year 2011-2012.
- (4) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2011-2012.
 - Outcome Budget of the Ministry of Road Transport and Highways for the year 2011-2012.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2009-2010.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2009-2010, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (5) above.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2011-2012.

- (8) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Women and Child Development for the year 2011-2012.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2011-2012.

(10) A copy of the Notification No. S.O. 2763(E) (Hindi and English versions) published in Gazette of India dated 10th November, 2010, making certain amendments in the Notification No. S.O. 394(E) dated 16th April, 1987 issued under Section 19 of the Environment (Protection) Act, 1986.

(11) A copy of the National Green Tribunal (Manner of Appointment of Judicial and Expert Members, Salaries, Allowances and other Terms and Conditions of Service of Chairperson and other Members and Procedure for Inquiry) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 927(E) in Gazette of India dated the 26th November, 2010 under subsection (3) of Section 35 of the National Green Tribunal Act, 2010.

(12) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Steel for the year 2011-2012.
- (ii) Outcome Budget of the Ministry of Steel for the year 2011-2012.

(13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2011-2012.

4

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2008-2009, alongwith Audited Accounts under Rule 212(2) of the General Financial Rules.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2008-2009.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2009-2010, alongwith Audited Accounts alongwith Audited Accounts under Rule 212(2) of the General Financial Rules.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2009-2010.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2009-2010.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2009-2010, for the year 2009-2010.
- (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 2009-2010, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy of the Gas Cylinders (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 740(E) in Gazette of India 9th September, 2010, under sub-section (8) of Section 18 of the Explosives Act, 1884.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 143(E) in Gazette of India 21st January, 2011, under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2009-2010.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2860(E) and S.O. 2861(E) published in Gazette of India dated the 29th November, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- S.O. 1713(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (iii) S.O. 1715(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (iv) S.O. 1866(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (v) S.O. 1867(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (vi) S.O. 2052(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (vii) S.O. 2269(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.

- (viii) S.O. 2310(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 in the State of Tamil Nadu.
- (ix) S.O. 2311(E) published in Gazette of India dated the 17th September, 2010, making certain amendments in the Notification No. S.O.1354(E) dated 9th June, 2010.
- (x) S.O. 2559(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xi) S.O. 2728(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (xii) S.O. 2733(E) published in Gazette of India dated the 8th November, 2010, making certain amendments in the Notification No. S.O.1813(E) dated 24th July, 2009.
- (xiii) S.O. 2803(E) published in Gazette of India dated the 18th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xiv) S.O. 2914(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extn., (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xv) S.O. 2915(E) published in Gazette of India dated the 9th
 December, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

- (xvi) S.O. 2918(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul to Theni & Kumuli Section) in the State of Tamil Nadu.
- (xvii) S.O. 159(E) published in Gazette of India dated the 24th January, 2010, making certain amendments in the Notification No. S.O. 1740(E) dated 10th October, 2006.
- (xviii) S.O. 160(E) published in Gazette of India dated the 24th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chennai-Tada Section) in the State of Tamil Nadu.
- (xix) S.O. 200(E) published in Gazette of India dated the 1st February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul to Theni & Kumuli Section) in the State of Tamil Nadu.
- (xx) S.O. 2845(E) published in Gazette of India dated the 26th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xxi) S.O. 1539(E) published in Gazette of India dated the 25th June, 2010, containing corrigendum to the Notification No. 762(E) (in Hindi version only) dated 6th April, 2010.
- (xxii) S.O. 1698(E) published in Gazette of India dated the 19th July, 2010, containing corrigendum to the Notification No. 768(E) dated 6th April, 2010.

(28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2008-2009.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2009-2010.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) A copy of the Outcome Budget (Hindi and English versions) of the Department of Rural Development, Ministry of Rural Development for the year 2011-2012.

(33) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2009-2010, alongwith Audited Accounts

*12.04 P.M.

5. Statements by Ministers

- (1) The Minister of Road Transport and Highways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 155th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11), pertaining to the Ministry of Road Transport and Highways.
- (2) The Minister of State in the Ministry of Water Resources and Minister of State in the Ministry of Minority Affairs on behalf of the Minister of Water Resources and Minister of Minority Affairs laid a statement (Hindi and English versions) correcting the reply given on March 03, 2011 to Starred Question No. 106 by Shri Modugula Venugopala Reddy, M.P. regarding 'Water logging and Drainage System'.
- (3) The Minister of State in the Ministry of Parliamentary Affairs; Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office on behalf of the Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 93rd Report of the Standing Committee on Commerce on Demands for Grants (2010-11), pertaining to the Department of Commerce, Ministry of Commerce and Industry.

(Due to interruptions, Lok Sabha adjourned at 12.40 P.M. and re-assembled at 2.00 P.M.)

*2.31 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Mahabal Mishra regarding need to facilitate issuance of voter cards to youth hailing from different parts of the country and residing in Metro cities.
- (2) Dr. Nirmal Khatri regarding need to expedite the setting up of a Kendriya Vidyalaya in Faizabad, Uttar Pradesh.
- (3) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to enhance the budget allocation under National Family Benefit Scheme to cover all the BPL families under the scheme.
- (4) Shri Rajaiah Siricilla regarding need to provide financial assistance to develop Warangal and adjoining areas as Mega Tourist Circuit in Andhra Pradesh.
- (5) Shri Narayan Singh Amlabe regarding need to provide educational loan to students for technical/higher education from banks in district Rajgarh, Madhya Pradesh.
- (6) Smt. Santosh Chowdhary regarding need to check the menace of wild animals in Kandi area of Sham Chaurasi in district Hoshiarpur, Punjab.
- (7) Shri Jai Prakash Agarwal regarding need to take measures to improve the literacy rate and health of adolescents in the country.
- (8) Smt. Darshana V. Jardosh regarding need to put in place measures to check the stay of foreigners in the country beyond the permitted limit.
- (9) Shri Hari Manjhi regarding need to formulate a scheme for the welfare of weavers in the Gaya Parliamentary Constituency, Bihar.
- (10) Smt. Jayshreeben Patel regarding need to chalk out a comprehensive plan for cleaning rivers in the country.

- (11) Dr. Sanjay Jaiswal regarding need to increase the target for off-grid solar power for rural applications under the National Solar Mission.
- (12) Shri Ramkishun regarding need to renovate the Narayanpur and Bhupauli Pump Canals under Accelerated Irrigation Benefits Programme in district Chandauli, Uttar Pradesh.
- (13) Shri Kapil Muni Karwariya regarding need to construct and refurbish bathing ghats at the bank of river Ganga in Allahabad.
- (14) Shri R. Thamaraiselvan regarding need to convert and declare the existing State Highways in district Dharmapuri, Tamil Nadu as National Highways.
- (15) Shri Khagen Das regarding need to reimburse the honorarium paid to the Special Police Officers (SPOs) in the State of Tripura and extend the benefit of enhanced honorarium to all the SPOs in the State.
- (16) Shri Jayant Chaudhary regarding need for a review on the use of efficient technology under Jawaharlal Nehru National Solar Mission to meet the energy needs of the people in the country.

(Due to interruptions, Lok Sabha adjourned 2.32 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M

7. Statement by Prime Minister

The Prime Minister made a Statement regarding the earthquake and tsunami in Japan.

3.06 P.M.

8. Observation by Speaker

The Speaker made the following observation :-

"Hon'ble Members, before we take up the discussion on the Demands for Grants of the Ministry of Rural Development, I have another small observation to make. It has been brought to my notice that the detailed Demands of the Ministry of Rural Development were laid on the Table of the House on Friday, the 11th March, 2011. The Outcome Budget of the Ministry has been laid on the Table only today. The Annual Report of the Ministry in English version only is also being circulated to the Members today.

Although, there is no rule which bars the discussion on Demands for Grants of a particular Ministry for want of Annual Report and Outcome Budget of that Ministry, yet, I am of the view that these documents including the detailed Demands for Grants should be made available to the Member sufficiently in advance so that they get enough time to study them. I would, therefore, urge upon the Government to ensure that in future the detailed Demands, the Outcome Budgets and also the Annual Reports of the Ministries whose demands are to be discussed in the House are made available to the Members sufficiently in advance."

3.07 P.M.

9. The Budget (General) – 2011-12 – Demands for Grants

Time Taken: 4 Hrs. 56 Mts.

Discussion on the Demands for Grants Nos. 82 to 84 under the control of the Ministry of Rural Development for 2011-12 commenced.

14 cut motions (Nos. 3, 4 and 63 to 74) were moved

The following members took part in the debate :-

1. Shri Shailendra Kumar

- 2. Shri Yashwant Sinha
- 3. Shri Uday Pratap Singh
- 4. Shri Gorakhnath Pandey
- 5* Smt. Rama Devi
- 6* Smt. Jayshreeben Patel
- 7* Dr. Mahendrasinh P. Chauhan
- 8* Shri Mansukhbhai D. Vasava
- 9. Shri Jagdish Sharma
- 10* Shri P.D. Rai
- 11. Shri R. Thamaraiselvan
- 12. Shri Pulin Bihari Baske
- 13* Shri Datta Meghe
- 14* Shri Arjun Meghwal
- 15. Shri Rudra Madhab Ray
- 16* Shri Jagdambika Pal
- 17. Smt. Bhavana Gawali Patil Surve
- 18. Shri C. Sivasami
- 19. Shri Nama Nageswara Rao
- 20. Shri Prabodh Panda
- 21. Shri Jagada Nand Singh
- 22* Shri P.L. Punia
- 23. Smt. Paramjit Kaur Gulshan
- 24. Shri H.D. Devegowda
- 25. Shri Pralhad Venkatesh Joshi
- 26* Shri Virendra Kumar
- 27. Shri Harish Chaudhary
- 28. Shri Raju Shetti
- 29. Shri Syed Shahnawaz Hussain
- 30. Shri S.S. Ramasubbu

- 31* Shri Bhausaheb R. Wakchaure
- 32. Shri S.K. Bwiswmuthiary
- 33. Shri Neeraj Shekhar
- 34. Shri Pradeep Tamta
- 35. Smt. Meena Singh
- 36. Shri Premchand Guddu
- 37. Shri Kamal Kishor Commando
- 38* Shri Tufani Saroj
- 39* Shri Kaushalendra Kumar
- 40* Dr. (Smt.) Botcha Jhansi Lakshmi
- 41. Shri Madan Lal Sharma

Shri Vilasrao Deshmukh replied to the debate.

All the cut motions moved were negatived.

The Demands for Grants Nos. 82 to 84 (Revenue Account) relating to the Ministry of Rural Development for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2011-12 was voted in full.

#8.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table. #From 8.03 P.M. to 8.42 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 15, 2011/Phalguna 24, 1932 (Saka)

No. 151

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference to death of 17 women due to the injection of contaminated intravenous fluid in a hospital in Jodhpur, Rajasthan.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 261–265 were orally answered. Replies to Starred Question Nos. 266–280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the workings of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2011-2012.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Kolkata Metro Rail
 Corporation Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2009-2010.
 - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2009-2010.
 - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) and (b) of (4) above.

(6) A copy of the Delhi Metro Airport Express Line, General Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 767(E) in Gazette of India dated 17th September, 2010, under Section 102 of the Metro Railway (Operation and Maintenance) Act, 2002.

- (7) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Housing and Urban Poverty Alleviation for the year 2011-2012.
 - (ii) Detailed Demands for Grants of the Ministry of Culture for the year 2011-2012.
 - (iii) Outcome Budget of the Ministry of Culture for the year 2011-2012.

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2011-2012.

- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Shipping for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Shipping for the year 2011-2012.

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2011-2012.

(11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2011-2012.

(12) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the years from 1990-1991 to 1997-1998, together with Audit Report thereon.

(13) A copy of the New Delhi Municipal Council (Maintenance of Accounts)
Regulations, 2010 (Hindi and English versions) published in Notification No.
13/47/2010/UD/MB/334-335 in Delhi Gazette dated 10th January, 2011, under
Section 389 of the New Delhi Municipal Council Act, 1994.

(14) A copy each of the following papers (Hindi and English versions):-

 (i) Detailed Demands for Grants of the Department of Space for the year 2011-2012.

- (ii) Outcome Budget of the Department of Space for the year 2011-2012.
- (15) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2011-2012.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Public Provident Fund (Amendment) Scheme, 2010 (Hindi and English versions) published in Notification No. G.S.R. 956(E) in Gazette of India dated 7th December, 2010, under Section 12 of the Public Provident Fund Act, 1968.

(21) A copy of the Prevention of Money-Laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) 3rd Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 980(E) in Gazette of India dated 16th December, 2010, under Section 74 of the Prevention of Money Laundering Act, 2002, together with an explanatory memorandum.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- G.S.R.68(E) published in Gazette of India dated 7th February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 94/2006-Cus., dated 7th September, 2006.
- (ii) G.S.R.69(E) published in Gazette of India dated 7th February, 2011, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Barium Carbonate, originating in, or exported from China PR, in pursuance of the final findings of the designated authority.
- (iii) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2011 published in Notification No. G.S.R.154(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (iv) G.S.R.139(E) published in Gazette of India dated 1st March, 2011 making certain amendments in the Notification No. 42/96-Cus., dated 23rd July, 1996, together with an explanatory memorandum.

(23) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.77(E) published in Gazette of India dated 9th February, 2011 together with an explanatory memorandum seeking to provide full exemption from all the duties of customs on specified goods imported in relation to organization of the International Cricket Council World Cup 2011 subject to specified conditions.
- (ii) G.S.R.91(E) published in Gazette of India dated 9th February, 2011 together with an explanatory memorandum seeking to exempt jute products, mentioned therein imported from Bangladesh from additional duty of customs leviable thereon.
- (iii) G.S.R.155(E) published in Gazette of India dated 1st March, 2011 together with an explanatory memorandum prohibiting import of

Acetate Tow and Filter rods other than by Filter Cigarette manufacturers.

- (iv) G.S.R.156(E) published in Gazette of India dated 1st March, 2011 together with an explanatory memorandum seeking to supersede Notification No. 26/2002-Cus.,(N.T.) dated the 13th May, 2002.
- (v) G.S.R.157(E) published in Gazette of India dated 1st March, 2011 together with an explanatory memorandum seeking to supersede Notification No. 76/2003-Cus.,(N.T.) dated the 12th September, 2002.
- (vi) G.S.R.140(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 25/1999-Cus., dated 28th February, 1999.
- (vii) G.S.R.141(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-Cus., dated 4th February, 2003.
- (viii) G.S.R.142(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 14/2004-Cus., dated 8th January, 2004.
- (ix) G.S.R.143(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus., dated 9th July, 2004.
- (x) G.S.R.144(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 45/2005-Cus., dated 16th May, 2005.
- (xi) G.S.R.145(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain

amendments in the Notification No. 23/2010-Cus., dated 27th February, 2010.

- (xii) G.S.R.146(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (xiii) G.S.R.147(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xiv) G.S.R.148(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 28/2010-Cus., dated 27th February, 2010.
- (xv) G.S.R.149(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 29/2010-Cus., dated 27th February, 2010.
- (xvi) G.S.R.150(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt gold and silver in copper concentrate from basic customs duty.
- (xvii) G.S.R.151(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt packaged software from additional duty of customs.
- (xviii) G.S.R.152(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt works of art from duties of customs.
- (xix) G.S.R.153(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to prescribe effective rates of export duties.

(xx) G.S.R.93(E) published in Gazette of India dated 14th February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 13/2010-Cus., dated 19th February, 2010.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- The Works Contract (Composition Scheme for Payment of Service Tax) Amendment Rules, 2011 published in Notification No. G.S.R. 158(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (ii) The Service Tax (Determination of Value) Amendment Rules, 2011 published in Notification No. G.S.R. 159(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (iii) The Service Tax (Amendment) Rules, 2011 published in Notification No. G.S.R. 160(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (iv) G.S.R. 161(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 26/2010-Service Tax dated 22nd June, 2010.
- (v) G.S.R. 162(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of business exhibition, when provided by an organizer of business exhibition for holding a business exhibition outside India.
- (vi) G.S.R. 163(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of execution of works contract, when provided for the purpose of carrying out construction of new residential complex or part thereof, or for completion and

finishing services of construction of new residential complex or part thereof under Jawaharlal Nehru National Urban Renewal Mission and Rajiv Awass Yojana.

- (vii) G.S.R. 164(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of general insurance, when provided by an insurer carrying on General Insurance Business to any person for providing insurance under the Rashtriya Swasthya Bima Yojna.
- (viii) G.S.R. 165(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of transport of goods by road, rail or air, provided to any person located in India, when the goods are transported from a place located outside India to a final destination which is also outside India.
- (ix) G.S.R. 166(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of transport of goods by air from service tax leviable under Section 66 of the Finance Act to the extent so much of the value as is equal to the amount of air freight included in the value determined under Section 14 of the Customs Act, or the rules made thereunder for the purpose of charging customs duties.
- (x) G.S.R. 167(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt services provided in relation to the execution of works contract, when provided wholly within an airport and classified under the taxable service of airport.
- (xi) G.S.R. 168(E) published in Gazette of India dated 1st March,
 2011, together with an explanatory memorandum, seeking to exempt services provided in relation to the execution of works

contract, when provided wholly within the port or other port, for construction, repair, alteration and renovation of wharves, quays, docks, stages, jetties, piers and railways.

- (xii) The Export of Services (Amendment) Rules, 2011 published in Notification No. G.S.R. 169(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (xiii) The Taxation of Services (Provided from Outside India and Received in India) Amendment Rules, 2011 published in Notification No. G.S.R. 170(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (xiv) G.S.R. 171(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, making certain amendments in the Notification No. 26/2004-Service Tax dated 10th September, 2004.
- (xv) G.S.R. 172(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, making certain amendments in the Notification No. 8/2006-Service Tax dated 19th April, 2006.
- (xvi) G.S.R. 173(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, making certain amendments in the Notification No. 1/2006-Service Tax dated 1st March, 2006.
- (xvii) G.S.R. 174(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to supersede Notification No. 9/2009-Service Tax dated the 3rd March, 2009.
- (xviii) The Point of Taxation Rules, 2011 published in Notification No.
 G.S.R. 175(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 116(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to provide concessional duty of 1% on specified items subject to condition no CENVAT credit has been taken on the input goods or service.
- (ii) G.S.R. 117(E) published in Gazette of India dated 1st March,
 2011, together with an explanatory memorandum seeking to provide concessional duty of 5% on specified items.
- (iii) G.S.R. 118(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-C.E. dated 1st March, 2006.
- (iv) G.S.R. 119(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated 1st March, 2006.
- (v) G.S.R. 120(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-C.E. dated 1st March, 2006.
- (vi) G.S.R. 121(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E. dated 1st March, 2006.
- (vii) G.S.R. 122(E) published in Gazette of India dated 1st March,
 2011, together with an explanatory memorandum rescinding Notification No. 49/2006-C.E. dated 30th December, 2006.
- (viii) G.S.R. 123(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E. dated 1st March, 2003.

- (ix) G.S.R. 124(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 59/2008-C.E. dated 7th December, 2008.
- (x) G.S.R. 125(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 10/2006-C.E. dated 1st March, 2006.
- (xi) G.S.R. 126(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 29/2004-C.E. dated 9th July, 2004.
- (xii) G.S.R. 127(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 30/2004-C.E. dated 9th July, 2004.
- (xiii) G.S.R. 128(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt job worker who undertakes job work in respect of final products falling under chapter 61, 62 and 63 from payment of excise duty.
- (xiv) G.S.R. 129(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt excise duty on packaged software not falling under MRP based assessment.
- (xv) G.S.R. 130(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 3/2005- C.E. dated 1st March, 2005.
- (xvi) G.S.R. 131(E) published in Gazette of India dated 1st March,
 2011, together with an explanatory memorandum seeking to

exempt inter unit transfer of the parts components, assemblies or sub-assemblies required from one or more factories to another factory of same manufacturer for manufacturer of power tillers.

- (xvii) G.S.R. 132(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to supersede amendments in the Notification No. 76/86-C.E. dated 10th February, 1986.
- (xviii) G.S.R. 133(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to provide payment of duty on perfumes cleared the factory of manufacturer directly for sale at a retail showroom.
- (xix) The CENVAT Credit (Amendment) Rules, 2011 published in Notification No. G.S.R. 134(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (xx) The Central Excise (Amendment) Rules, 2011 published in Notification No. G.S.R. 135(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (xxi) G.S.R. 136(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to supersede Notification No. 18/2002-C.E. dated 13th May, 2002 and fixing the rate of interest at eighteen percent per annum under Section 11AA.
- (xxii) G.S.R. 137(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to supersede Notification No. 66/2003-C.E. dated 12th September, 2003 and fixing the rate of interest at eighteen percent per annum under Section 11AB.
- (xxiii) G.S.R. 138(E) published in Gazette of India dated 1st March,
 2011, together with an explanatory memorandum making

certain amendments in the Notification No. 20/2001-C.E.(N.T.) dated 30^{th} April, 2001.

(26) A copy of the Outcome Budget (Hindi and English versions) of the Flagship Programmes for the year 2011-2012.

(27) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2011-2012.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2009-2010.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

- S.O. 2974(E) published in Gazette of India dated 16th December,
 2010, appointing Shri Dayan Krishnan, Advocate as Special Public
 Prosecutor for conducting the cases of the National Investigation
 Agency under the National Investigation Agency Act, 2008.
- (ii) S.O. 234(E) published in Gazette of India dated 2nd February, 2011, appointing Shri D.C. Sarkar and Shri Shyamal Kumar Ghosh, Advocates as Special Public Prosecutor and Public Prosecutor, respectively, for conducting the cases of the National Investigation Agency under the National Investigation Agency Act, 2008.

(31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Combatised, Sub-Inspector (General Duty) Group 'B' Non-Gazetted Posts Recruitment Amendment Rules, 2010 published in Notification No. G.S.R. 789(E) in Gazette of India dated the 30th September, 2010.
- (ii) The Sashastra Seema Bal Combatised Armourer Cadre (Group 'C' post) Recruitment Rules, 2010 published in Notification No. G.S.R. 961(E) in Gazette of India dated the 9th December, 2010.

(32) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- (i) The Sashastra Seema Bal (Field Officers) Group 'C' posts Recruitment Rules, 2010 published in Notification No. G.S.R. 735(E) in Gazette of India dated the 8th September, 2010.
- (ii) The Sashastra Seema Bal (Ordnance Services) Group 'C' posts, Recruitment Rules, 2011 published in Notification No. G.S.R. 51(E) in Gazette of India dated the 27th January, 2011.
- (iii) The Sashastra Seema Bal Secretarial Service Group 'A' Cadre Recruitment (Amendment) Rules, 2010 published in Notification No. G.S.R. 1020(E) in Gazette of India dated the 28th December, 2010.

(33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2011-2012.

(36) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1987-1988.
 - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1987-1988, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2007-2008.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

(38) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2011-2012.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2009-2010.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-

- The Guar Grading and Marking Rules, 2011 published in Notification No. G.S.R. 55(E) in Gazette of India dated 31st January, 2011.
- (ii) The Jatropha Seeds Grading and Marking Rules, 2011 published in Notification No. G.S.R. 105(E) in Gazette of India dated 22nd February, 2011.

(42) A copy of the Prevention and Control of Infectious and Contagious Diseases in Animals (Form of Vaccination Certificate, Manner of Post Mortem Examination and Disposal of Carcass) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 974(E) in Gazette of India dated 14th December, 2010, under sub-section (1) of Section 44 of the Prevention and Control of Infectious and Contagious Diseases in Animals Act, 2009.

(43) A copy of the Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2010 (Hindi and English versions) published in Notification No. S.O. 3052(E) in Gazette of India dated 28th December, 2010, under Section 4(d) of the Destructive Insects and Pests Act, 1914.

(44) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- The Fertilizer Control (Seventh Amendment) Order, 2010 published in Notification No. S.O. 2886(E) in Gazette of India dated 3rd December, 2010.
- (ii) S.O. 2724(E) in Gazette of India dated 8th November, 2010, specifying the requirement of laboratory facilities required to be possess by notified laboratories, mentioned therein.
- (iii) S.O. 2725(E) in Gazette of India dated 8th November, 2010, notifying the specification of Di-ammonium Phosphate with 4% sulphur as provisional fertilizer under clause 20A of Fertiliser Control Order, 1985.

- (iv) The Fertiliser (Control) (Sixth Amendment) Order, 2010 published in Notification No. S.O. 2726(E) in Gazette of India dated 8th November, 2010.
- (45) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii), (iii) and (iv) of (44) above.
- (46)* A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Mines for the year 2011-2012.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha, that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation Bill, 2011, passed by Lok Sabha on the 11th March, 2011.

6. Statement of Committee on Estimates

Shri Francisco Sardinha laid on the Table statement (Hindi and English versions) of Action Taken by Government on the recommendations contained in the Fifth Report of Committee on Estimates (Fifteenth Lok Sabha) on 'Programmes & Schemes for the Welfare of Persons with Disabilities' pertaining to the Ministry of Social Justice & Empowerment.

7. Statements of Standing Committee on Water Resources

Shri Dip Gogoi laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources :

(1) Statement showing further Action Taken by the Government on the recommendations/observations contained in the Third Report (15th Lok Sabha) on Action Taken by Government on the recommendations/ observations contained in the Eleventh Report (14th Lok Sabha) on 'Inter Linking of Rivers'. (2) Statement showing Further Action Taken by the Government on the recommendations/observations contained in the Fifth Report (15th Lok Sabha) on Action Taken by Government on the recommendations/ observations contained in the First Report (15th Lok Sabha) on Demands for Grants (2009-2010) of the Ministry of Water Resources.

#12.05 P.M.

8. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs; Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office on behalf of the Minister of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 156th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11), pertaining to the Ministry of Shipping.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)

2.03 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Khiladi Lal Bairwa regarding need for environmental clearance to the proposals for construction of irrigation and hydro-electric projects in Karoli-Dholpur Parliamentary Constituency, Rajasthan.
- (2) Smt. Ingrid Mcleod regarding need to take steps for proper implementation of schemes under National Rural Health Mission in Chhattisgarh.
- (3) Shri Manicka Tagore regarding need to address the demands of the retired BHEL employees.
- (4) Shri Uday Pratap Singh regarding need to ensure construction of roads as per specified norms in Narsinghpur in Hoshangabad Parliamentary Constituency, Madhya Pradesh under North South Corridor Project.
- (5) Dr. Charan Das Mahant regarding need for environmental clearance for the proposed setting up of industrial barrages on river Mahanadi in Raipur, Janjgir Champa and Raigarh districts of Chhattisgarh keeping in view their potential impact on environment.
- (6) Shri S.S. Ramasubbu regarding need to empower the National Commission for Backward Classes to redress the grievances of OBCs in the country.
- (7) Shri Hamdullah Sayeed regarding need to rectify the faults in jetties constructed in the islands located in Lakshadweep Parliamentary Constituency.
- (8) Km. Saroj Pandey regarding need to allot the Houses under 'House Lease Scheme' to the employees of Bhilai Steel Plant in Bhilai, Chhattisgarh.

- (9) Shri Devji M.Patel regarding need to ensure availability of water from Narmada Project to people in Jalore Parliamentary Constituency, Rajasthan.
- (10) Shri Balkrishna Khanderao Shukla regarding need to set up an international airport in Vadodara, Gujarat.
- (11) Shri Bhoopendra Singh regarding need to connect Sagar in Madhya Pradesh with domestic air service.
- (12) Shri Bal Kumar Patel regarding need to check the increasing water and air pollution caused by industrial units in Mirzapur and Sonbhadra districts of Uttar Pradesh.
- (13) Shri Vishwa Mohan Kumar regarding need to provide special financial package for the people who lost their properties and crops due to flood and hailstorms in Supaul Parliamentary Constituency, Bihar.
- (14) Smt. J. Helen Davidson regarding need to set up a Sub-Centre of the Sports Authority of India in Kanyakumari district, Tamil Nadu.
- (15) Shri M.B. Rajesh regarding need to set up one additional Ex Servicemen Contributory Health Services clinic and military canteen for ex-servicemen at Ottapalam in Palakkad district, Kerala.
- (16) Adv. Ganeshrao D. Dudhgaonkar regarding need to take stringent action against culprits involved in acid attack on women and provide adequate medical facilities to the victims.
- (17) Dr. Raghuvansh Prasad Singh regarding need to formulate an action plan to prevent the land erosion caused by rivers in Muzaffarpur and Vaishali districts in Bihar.

2.04 P.M.

10. The Budget (General) – 2011-2012 – Demands for Grants

Time Taken: 5 Hrs. 22 Mts.

Discussion on the Demand for Grant No. 31 under the control of the Ministry of External Affairs commenced.

4 Cut motions (Nos. 1 to 4) were moved

The following members took part in the debate:-

- 1. Shri Jaswant Singh
- 2. Dr. Shashi Tharoor
- 3. Shri Mulayam Singh Yadav
- 4. Shri Vijay Bahadur Singh
- 5. Shri Sharad Yadav
- 6* Shri S.S. Ramasubbu
- 7* Shri Naranbhai Kachhadia
- 8* Smt. Darshana Vikram Jardosh
- 9* Shri Bhausaheb R. Wakchaure
- 10* Dr. Kirit P. Solanki
- 11* Shri Kaushalendra Kumar
- 12* Smt. Jayshreeben Patel
- 13. Shri Sudip Bandyopadhyay
- 14* Dr. Mahendrasinh P. Chauhan
- 15. Shri P. Karunakaran
- 16* Shri Arjun Meghwal
- 17* Shri P.L. Punia
- 18. Shri R. Thamaraiselvan
- 19. Shri Baijayant Jay Panda
- 20. Shri Chandrakant Khaire
- 21. Shri C. Sivasami
- 22. Shri Nama Nageswara Rao

- 23* Shri Jagdambika Pal
- 24* Shri Virendra Kumar
- 25* Shri Jagada Nand Singh
- 26. Shri Prabodh Panda
- 27. Dr. Raghuvansh Prasad Singh
- 28. Shri Sher Singh Ghubaya
- 29. Dr. Mehboob Beg
- 30. Shri Anto Antony
- 31. Shri Asaduddin Owaisi
- 32* Dr. Charles Dias
- 33. Shri V. Aruna Kumar
- 34. Shri Hassan Khan
- 35* Dr. (Smt.) Botcha Jhansi Lakshmi
- 36. Shri J.M. Aaron Rashid
- 37. Shri Balkrishna K. Shukla
- 38. Shri Hamdullah Sayeed
- 39. Shri S.K. Bwiswmuthiary

The discussion was not concluded.

#8.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 16, 2011/Phalguna 25, 1932 (Saka)

No. 152

11.00 A.M.

1. Starred Questions

Starred Question No. 281, Starred Question No. 282 together with 292 and Starred Question Nos. 283, 284, 285, 286 and 287 were orally answered. Replies to Starred Question Nos. 288 – 291 and 293 – 300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demand for Grants of the Ministry of Overseas Indian Affairs for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Overseas Indian Affairs for the year 2011-2012.
 - (iii) Detailed Demand for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2011-2012.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions):-
 - Outcome Budget of the Department of School Education and Literary, Ministry of Human Resource Development for the year 2011-2012.
 - (ii) Outcome Budget of the Department of Higher Education, Ministry of Human Resource Development for the year 2011-2012.

(9) A copy of the Detailed Demand for Grants (Hindi and English versions) of the Department of Commerce for the year 2011-2012.

(10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2009-2010, together with

Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2009-2010.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2011-2012.

(13) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment and Forests for the year 2011-2012.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National University of Physical Education, Gwalior, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National University of Physical Education, Gwalior, for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Outcome Budget (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2011-2012.

(17) A copy each of the following papers (Hindi and English versions):-

- (i) Outcome Budget of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (ii) Outcome Budget of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Tata Memorial Centre, Mumbai, for the year 2009-2010.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2009-2010.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2009-2010.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year

2008-2009, alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2008-2009.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2009-2010.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2009-2010, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2009-2010.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2008-2009, alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2008-2009.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2009-2010, together with Audit Report thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2009-2010, together with Audit Report thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2009-2010.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 40 of the Indira Gandhi National Open University Act, 1985:-

Notification No. IG/Admn.(G)/Ord. 13/2005/1948 published in weekly Gazette of India dated the 22nd October, 2010 relating to amendments to Clause 2.4 of the Ordinance on Research Degree Programmes (Ordinance 13) abolishing the "Area Committee' and

creation of 'Research Committee' in its place for Institutes/Centres/Units/Other and consequential amendments under Clause 2.4 of the Ordinance of Indira Gandhi National Open University.

- (ii) Notification No. IG/Admn.(G)/Ord. 9/2000/1998 published in weekly Gazette of India dated the 3rd December, 2010 relating to amendments/addition to sub Clause (5) below sub clause (4) of clause 9 of the Ordinance 9 on Conduct of Examination and Evaluation of Student Performance for the declaration of results of the term and examination of the Indira Gandhi National Open University.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2009-2010.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2009-2010.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demand for Grants of the Ministry of Textiles for the year 2011-2012.

(ii) Outcome Budget of the Ministry of Textiles for the year 2011-2012.

(47) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- S.O. 2880(E) published in Gazette of India dated the 1st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Chariabahi-Teok Section) in the State of Assam.
- S.O. 2954(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (iii) S.O. 162(E) published in Gazette of India dated 24th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.

(48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(49) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

(i) The Central Industrial Security Force (Additional Director General and Additional Deputy Inspector General) Amendment Recruitment Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 920(E) in Gazette of India dated the 22nd November, 2010.

- (ii) The Central Industrial Security Force (Group 'A' Executive Cadre Recruitment Second Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 976(E) in Gazette of India dated the 15th December, 2010.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education & Research, Chandigarh, for the year 2008-2009.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2008-2009.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Social Justice and Empowerment for the year 2011-2012.

- (55) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2008.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications & Information Technology for the year 2011-2012.
 - (ii) Detailed Demands for Grants of the Department of Posts for the year 2011-2012.
 - (iii) Outcome Budget of the Department of Telecommunications, Ministry of Communications & Information Technology for the year 2011-2012.
 - (iv) Outcome Budget of the Department of Posts, Ministry of Communications and Information Technology for the year 2011-2012.

(58) A copy of the Telecommunication Mobile Number Portability (Second Amendment) Regulations, 2011 (Hindi and English versions) published in the Notification No. F. No. 116/1/2010-MN in Gazette of India dated the 24th November, 2010 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(60) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 74 of the Indian Post Office Act, 1898:-

- (i) The Indian Post Office (Fourth Amendment) Rules, 2011 published in the Notification No. G.S.R. 63(E) in Gazette of India dated the 3rd February, 2011.
- (ii) The Indian Post Office (1st Amendment) Rules, 2011 published in the Notification No. S.O.10(E) in Gazette of India dated the 4th January, 2011.

- (61) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demand for Grants of the Ministry of Coal for the year 2011-2012.
 - (ii) Outcome Budget of the Ministry of Coal for the year 2011-2012.

4. Report of Committee on Empowerment of Women

Smt. Chandresh Kumari presented the Seventh Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in the Third Report of the Committee on the subject 'Empowerment of Women through Panchayati Raj Institutions'.

*12.06 P.M.

5. Statements by Ministers

- (1) The Minister of Overseas Indian Affairs and Minister of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on External Affairs on Demands for Grants (2010-11), pertaining to the Ministry of Overseas Indian Affairs.
- (2) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Railways on "Protection and Security of Railway Property and Passengers", pertaining to the Ministry of Railways.
- (3) The Minister of State in the Ministry of External Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd and 4th Reports of the Standing Committee on External Affairs on Demands for Grants (2009-10 and 2010-11, respectively), pertaining to the Ministry of External Affairs.

*12.51 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to fix the Minimum Support Price for Paddy.
- (2) Shri P.T. Thomas regarding need to expedite the enactment of the Bill for the protection of rights of the people afflicted with HIV/AIDS.
- (3) Shri Marotrao Sainuji Kowase regarding need to include the Kachhargarh cave having temple of Lingojango in district Gondia, Maharashtra as a tourist place of national importance and provide basic tourist facilities at the site.
- (4) Shri P. L. Punia regarding need to provide service roads in addition to the main roads in and around industrial units to curb the incidents of road accidents involving small vehicles.
- (5) Shri Anto Antony regarding need to extend the date for the submission of applications for the Merit cum Means Scholarship for the academic year 2010-2011 in Kerala.
- (6) Shri Ijyaraj Singh regarding need to ensure disbursement of loans to the deserving people through banks under centrally sponsored schemes in Kota and Bundi districts of Rajasthan.
- (7) Shri Kodikunnil Suresh regarding need to set up a Regional Office of Central Board of Secondary Education at Thiruvananthapuram in Kerala.
- (8) Dr. Bhola Singh regarding need to open a Kendriya Vidyalaya in Nawada, Bihar.

- (9) Shri Nishikant Dubey regarding need to set up a bench of Jharkhand High Court in Santhal Pargana, Jharkhand.
- (10) Shri Rakesh Singh regarding need to provide adequate numbers of railway rakes under West Central Railway Zone for transportation of wheat and fertilizers in Madhya Pradesh.
- (11) Smt. Rama Devi regarding need to open a branch of Life Insurance Corporation of India in Sheohar Parliamentary Constituency, Bihar.
- (12) Shri Rakesh Sachan regarding need to curb the increasing incidents of atrocities on women in Fatehpur Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Kaushalendra Kumar regarding need to take measures to make Hiuen Tsang Museum at Nalanda, Bihar a popular tourism destination.
- (14) Shri Kalikesh N. Singh Deo regarding need to strengthen the Integrated Child Development Services (ICDS) Scheme to reduce malnutrition among children.
- (15) Dr. P. Venugopal regarding need to give Tamil Nadu its due share of water from river Cauvery.
- (16) Shri Prabodh Panda regarding need to expedite the construction of Road Over Bridge near IIT Kharagpur, West Bengal.
- (17) Shri N. Chaluvaraya Swamy regarding need to convert the Bangaluru-Mysore State Highway in Karnataka into six-lane National Highway.

12.53 P.M.

7. The Budget (General) – 2011-2012 – Demand for Grant

Time Taken: 6 Hrs. 48 Mts.

Further discussion on the Demand for Grant No. 31 under the control of the Ministry of External Affairs continued.

4 Cut motions (Nos. 1 to 4) were moved.

Shri S.M. Krishna replied to the debate.

All the cut motions moved were negatived.

The Demand for Grant No. 31 (both Revenue Account and Capital Account) relating to Ministry of External Affairs for the amount shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2011-2012 was voted in full.

(Lok Sabha adjourned at 2.19 P.M. and re-assembled at 3.17 P.M.)

3.17 P.M.

8. The Budget (General) – 2011-2012 – Demand for Grant

Time Allotted: 4 Hrs.

Time Taken: 2 Hrs. 44 Mts.

Balance: 1 Hr. 16 Mts.

Discussion on the Demand for Grant No. 66 under the control of the Ministry of Mines commenced.

3 Cut motions (Nos. 25 to 27) were moved.

The following members took part in the debate:-

- 1. Shri Sanjay Brijkishorlal Nirupam
- 2. Shri Hansraj G. Ahir
- 3* Shri Satpal Maharaj
- 4* Shri Kaushalendra Kumar
- 5. Shri Shailendra Kumar
- 6* Shri P.L. Punia
- 7* Dr. Mahendrasinh P. Chauhan
- 8* Smt. Jayshreeben Patel
- 9* Dr. Kirit Premjibhai Solanki
- 10* Shri Naranbhai Kachhadia
- 11. Shri Vijay Bahadur Singh
- 12. Shri Maheshwar Hazari
- 13. Shri Sk. Saidul Haque
- 14. Shri R. Thamaraiselvan
- 15. Shri Kalikesh N. Singh Deo
- 16* Shri Ganesh Singh
- 17. Adv. Ganeshrao Nagorao Dudhgaonkar
- 18* Dr. (Prof.) Prasanna Kumar Patasani
- 19* Smt. Jyoti Dhurve

- 20* Shri S.S. Ramasubbu
- 21. Dr. Sanjeev Ganesh Naik
- 22* Shri Bhausaheb R. Wakchaure
- 23* Shri Shripad Yesso Naik
- 24. Kum. Meenakshi Natarajan
- 25* Shri Arjun Meghwal
- 26* Shri Jagdambika Pal
- 27* Shri A.T. Nana Patil

The discussion was not concluded.

*7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 17, 2011/Phalguna 26, 1932 (Saka)

No. 153

11.00 A.M.

1. Observation by Speaker

The Speaker made the following observation:-

"Hon'ble Members would recall that during the Budget Session, 2010, I had, for the first time, permitted the moving of the cut motions to the Demands for Grants, which were to be guillotined. Hon'ble Members would also recall the practical difficulties faced at the time of disposal of those cut motions.

As the Hon'ble Members are aware, the further discussion on the Demand for Grant of the Ministry of Mines and the discussion on the Demand for Grant of the Ministry of Road Transport and Highways will be taken up by the House today. The guillotine in respect of the remaining outstanding demands will take place at 6 P.M. To facilitate smooth disposal of cut motions to the outstanding demands, I would request the Hon'ble Members present in the House whose cut motions to the outstanding demands have been circulated to send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move at the time of guillotine. It may please be noted that only those members who send slips to the Table within 15 minutes to the Table within 15 minutes of this announcement would be permitted to move cut motions at the time of guillotine, and they will be permitted to move only those cut motions the serial numbers of which have been indicated by them in their slips.

A list showing the serial numbers of the cut motions which the Members intend to move at the time of guillotine will be put on the Notice Board shortly thereafter. In case any member finds any discrepancy in the list, he may kindly bring it to the notice of the officers at the Table immediately.

Hon'ble Members are requested not to mention in their slips to be sent to the Table now the cut motions in respect of the Demand for Grant of the Ministry of Road Transport and Highways which is scheduled for discussion later in the day. A separate announcement regarding moving of cut motions to that demand will be made when the discussion on that demand is taken up today."

11.03 A.M.

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2011-2012.

(2) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2011-2012.
- (ii) Outcome Budget of the Ministry of Labour and Employment for the year 2011-2012.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Industrial Policy and Promotion for the year 2011-2012.

(4) A copy of the Notification No. S.O. 408(E) (Hindi and English versions) published in Gazette of India dated 11th February, 2011, regarding appointment of Committee to investigate into the possibility of running or restarting the Dheklapara Tea Estate in the State of West Bengal issued under sub-section (2) of Section 16B of the Tea Act, 1953.

 (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

- (10) A copy each of the following papers (Hindi and English versions):-
- Detailed Demands for Grants of the Ministry of Agriculture for the year 2011-2012.
- (ii) Outcome Budget of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture for the year 2011-2012.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

3

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2009-2010.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2009-2010.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2009-2010.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2009-2010.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2009-2010.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2009-2010.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
 - (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2009-2010.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- Notification No. F. No. 23/17/2009-R&R published in Gazette of India dated 22nd January, 2011, making amendment to the title of para 6.4 &6.4(i) of the Tariff Policy notified under Section 3 of the Electricity Act, 2003.
- (ii) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charge and Losses) Regulations, 2010, published in Notification No. L-1/44/2010-CERC in Gazette of India dated 31st December, 2010.
- (iii) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, published in Notification No. L-1/18/2010-CERC in Gazette of India dated 19th January, 2011.
- (iv) The Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010, published in Notification No. CEI/1/59/CEA/EI in Gazette of India dated 24th September. 2010.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) of (29) above.
- #(31) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2011-2012.

*(Due to interruptions, Lok Sabha adjourned at 11.19 A.M. and re-assembled 12.00 Noon)

(Due to interruptions, Lok Sabha adjourned at 12.12 P.M. and re-assembled 2.00 PM)

#At 6.00 P.M.

6

^{*}From 11.05 A.M. to 11.19 A.M., and 12.00 P.M. to 12.12 P.M. members raised matters of urgent public importance.

2.00 P.M.

3. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri R. Dhruvanarayana regarding need to check the move to acquire agricultural land for setting up of Industrial projects in Karnataka.
- (2) Shri Satpal Maharaj regarding need to locate and recover nuclear fuelled power pack allegedly lost in the slopes of Mount Nanda Devi in Uttarakhand posing a serious threat of radiation.
- (3) Dr. Vinay Kumar Pandey 'Vinnu' regarding need to connect district Shrawasti in Uttar Pradesh with rail service.
- (4) Shri Suresh Kumar Shetkar regarding need to run an inter-city express between Bidar (Karnataka) to Hyderabad (Andhra Pradesh) via Zaheerabad and Secunderabad.
- (5) Dr. M. Jagannath regarding need to implement Special Component Plan and Tribal Sub Plan Schemes meant for SCs and STs in their present format.
- (6) Shri Jaywant Gangaram Awale regarding need to ban the export of cotton yarn and ensure its availability to handloom and powerloom industries in Maharashtra.
- (7) Shri Datta R. Meghe regarding need to announce a package for the welfare of distressed farmers of Vidarbha region in Maharashtra.
- (8) Shri Jeetendra Singh Bundela regarding need to provide a manned level crossing between chain nos. 1306 and 1307 on Mahoba – Khajuraho railway line in North Central Railway Zone.
- (9) Dr. Kirit P. Solanki regarding need to allocate adequate quantity of Compressed Natural Gas and APM Gas to Gujarat.
- (10) Shri Harishchandra Chavan regarding need to augment railway services in Dindori Parliamentary Constituency, Maharashtra and provide stoppages of Kamayani Express at Nandgaon, Laslgaon and Niphad railway stations.

- (11) Shri Naranbhai Kachhadia regarding need to provide facility of railway rakes for transportation of fertilizers at Lilia Mota in Amreli Parliamentary Constituency, Gujarat.
- (12) Shri Gajanan D. Babar regarding need to include biographies of Chhatrapati Shivaji and Veer Savarkar Vinayak Damodar in School curriculum.

(Due to interruptions, the Lok Sabha adjourned at 2.03 P.M. and re-assembled at 6.00 P.M.)

6.00 P.M.

4. The Budget (General) – 2011-2012 – Demands for Grants

The Speaker made the following observation:-

"Hon'ble Members, in the situation that is prevailing in the House since morning, it has not been possible to hold a discussion on the Demands for Grants relating to the Ministry of Mines and the Ministry of Road Transport and Highways. It is my responsibility to ensure timely completion of Financial Business. Before putting the Outstanding Demands to the Vote of the House, I shall first dispose of the Cut Motions moved by Shri Sk. Saidul Haque to the Demand for Grant relating to the Ministry of Mines. Thereafter, I shall call Shri P.K. Biju, who intends to move his cut motions to the Outstanding Demands, to move his cut motions."

Cut motion Nos. 25 to 27 to Demand No. 66 relating to the Ministry of Mines were put to vote and negatived.

The following outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2011-2012 were submitted to the vote of the House and voted in full :-

- (1) Demands No. 1 to 3 relating to Ministry of Agriculture.
- (2) Demands No. 4 and 5 relating to Department of Atomic Energy.
- (3) Demands No. 6 to 8 relating to Ministry of Chemicals and Fertilizers.
- (4) Demand No. 9 relating to Ministry of Civil Aviation.
- (5) Demand No. 10 relating to Ministry of Coal.
- (6) Demands No. 11 and 12 relating to Ministry of Commerce and Industry.
- (7) Demands No. 13 to 15 relating to Ministry of Communications and Information Technology.
- (8) Demands No. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution.

- (9) Demand No. 18 relating to Ministry of Corporate Affairs.
- (10) Demand No. 19 relating to Ministry of Culture.
- (11) Demands No. 20 to 27 relating to Ministry of Defence.
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region.
- (13) Demand No. 29 relating to Ministry of Earth Sciences.
- (14) Demand No. 30 relating to Ministry of Environment and Forests.
- (15) Demands No. 32, 33, 35, 36 and 38 to 44 relating to Ministry of Finance.
- (16) Demand No. 45 relating to Ministry of Food Processing Industries.
- (17) Demands No. 46 to 49 relating to Ministry of Health and Family Welfare.
- (18) Demands No. 50 and 51 relating to Ministry of Heavy Industries and Public Enterprises.
- (19) Demands No. 52 to 56 and 96 to 100 relating to Ministry of Home Affairs.
- (20) Demand No. 57 relating to Ministry of Housing and Urban Poverty Alleviation.
- (21) Demands No. 58 and 59 relating to Ministry of Human Resource Development.
- (22) Demand No. 60 relating to Ministry of Information and Broadcasting.
- (23) Demand No. 61 relating to Ministry of Labour and Employment.
- (24) Demands No. 62 and 63 relating to Ministry of Law and Justice.
- (25) Demand No.65 relating to Ministry of Micro, Small and Medium Enterprises.
- (26) Demand No. 66 relating to Ministry of Mines.
- (27) Demand No. 67 relating to Ministry of Minority Affairs.
- (28) Demand No. 68 relating to Ministry of New and Renewable Energy.
- (29) Demand No. 69 relating to Ministry of Overseas Indian Affairs.
- (30) Demand No. 70 relating to Ministry of Panchayati Raj.

- (31) Demand No. 71 relating to Ministry of Parliamentary Affairs.
- (32) Demand No. 72 relating to Ministry of Personnel, Public Grievances and Pensions.
- (33) Demand No. 73 relating to Ministry of Petroleum and Natural Gas.
- (34) Demand No. 74 relating to Ministry of Planning.
- (35) Demand No. 75 relating to Ministry of Power.
- (36) Demand No. 77 relating to Lok Sabha.
- (37) Demand No. 78 relating to Rajya Sabha.
- (38) Demand No. 80 relating to Secretariat of the Vice-President.
- (39) Demand No. 81 relating to Ministry of Road Transport and Highways.
- (40) Demands No. 85 to 87 relating to Ministry of Science and Technology.
- (41) Demand No. 88 relating to Ministry of Shipping.
- (42) Demand No. 89 relating to Ministry of Social Justice and Empowerment.
- (43) Demand No. 90 relating to Department of Space.
- (44) Demand No. 91 relating to Ministry of Statistics and Programme Implementation.
- (45) Demand No. 92 relating to Ministry of Steel.
- (46) Demand No. 93 relating to Ministry of Textiles.
- (47) Demand No. 94 relating to Ministry of Tourism.
- (48) Demand No. 95 relating to Ministry of Tribal Affairs.
- (49) Demands No. 101 to 103 relating to Ministry of Urban Development.
- (50) Demand No. 104 relating to Ministry of Water Resources.
- (51) Demand No. 105 relating to Ministry of Women and Child Development.
- (52) Demand No. 106 relating to Ministry of Youth Affairs and Sports.

6.09 P.M.

5. Government Bill – Introduced

The Appropriation (No. 2) Bill, 2011.

6. Government Bill – Passed

The Appropriation (No. 2) Bill, 2011.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th March, 2011)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 18, 2011/Phalguna 27, 1932 (Saka)

No. 154

11.00 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tourism for the year 2011-2012.

(4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2011-2012.

(5) A copy of the consolidated Report (Hindi and English versions) on the working of Public Sector Banks as on March 31, 2010.

(6) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

 Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 31 of 2010-11)-Performance Audit of Member of Parliament Local Area Development Scheme, Ministry of Statistics and Programme Implementation for the year ended March, 2009.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 26 of 2010-11) for the year ended March, 2010.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Scientific Departments) (No. 21 of 2010-11)-Performance Audit of the Activities of National Remote Sensing Centre, Department of Space.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Accounts of the Union Government) (No. 1 for the year 2010-11) for the year ended March, 2010.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Union Government Appropriation Accounts of the (Defence Services) for the year 2009-2010.
 - (ii) Union Government Finance Accounts for the year 2009-2010.
 - (iii) Union Government Appropriation Accounts (Civil) for the year 2009-2010.
 - (iv) Union Government Appropriation Accounts (Postal Services) for the year 2009-2010.

(8) A copy of the Notification No. S.O. 332(E) (Hindi and English versions) published in Gazette of India dated 11th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 74/2000-Cus., (N.T.) dated 12th December, 2000 issued under sub-rule (1) of Rule 3 of the Customs Tariff (Identification, Assessment and Collection of Antidumping Duty on Dumped Articles and for Determination of injury) Rules, 1995.

2. President's Message

The Speaker informed the House that she has received the following message dated the 3rd March, 2011 from the Hon'ble President:-

"I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 21 February, 2011."

3. Announcement by the Speaker regarding cancellation of sitting

The Speaker made the following announcement :-

"Hon'ble Members, I have to inform the House that as decided in the meeting of the Business Advisory Committee held on Thursday, the 17th March, 2011, the sitting fixed for Monday, the 21st March, 2011 may be cancelled.

I hope the House agrees."

The House agreed.

4. Reports of Standing Committee on Energy

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2010-11):-

- (1) Fourteenth Report on 'Transmission and Distribution Systems and Networks' related to the Ministry of Power.
- (2) Fifteenth Report on 'Funding of New and Renewable Energy Projects' related to the Ministry of New and Renewable Energy.
- (3) Sixteenth Report on 'Small and Mini Hydel Projects' related to the Ministry of New and Renewable Energy.

5. Report of Standing Committee on Finance

Shri Yashwant Sinha presented the Thirty-second Report (Hindi and English versions) of the Standing Committee on Finance (2010-11) on the subject, 'Appraisal of BPL Criteria'.

6[#] Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Twenty-sixth Report of the Business Advisory Committee.

11.06 A.M.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 22nd March, 2011.

8* Government Bill – Introduced

The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2011.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.15 P.M.)

12.15 P.M.

9. Government Bill – Passed

The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2011.

The motion for consideration of the Bill was moved by Shri Kamal Nath.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamal Nath. The motion was adopted and the Bill was passed

(Due to interruptions, Lok Sabha adjourned at 12.19 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

10. Statement by Prime Minister

The Prime Minister made a statement regarding the newspaper report on payment of cash for votes.

> (Due to interruptions, Lok Sabha adjourned at 2.06 P.M. and re-assembled at 3.31 P.M.)

3.31 P.M.

11. Private Member's Resolution – Under Consideration

Further discussion on the following resolution moved by Dr. Bhola Singh on the 21^{st} August, 2010 continued :-

"This House urges upon the Government to accord special status to the State of Bihar with a view to accelerate the pace of development in the State and enable it to overcome its backwardness."

His speech was not concluded.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

3.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 22, 2011/Chaitra 1, 1933 (Saka)

No. 155

11.00 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2011-2012.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2008-2009.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2009-2010.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2009-2010.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2009-2010.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Sarnath, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Sarnath, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tibetan Studies, Sarnath, for the year 2009-2010.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

3

Government of the working of the National School of Drama, New Delhi, for the year 2009-2010.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2009-2010.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2009-2010.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986:-

- S.O. 2780(E) published in Gazette of India dated 12th November,
 2010, making certain amendments in the Notification No. S.O.
 49(E) dated 8th January, 2008.
- (ii) S.O. 255(E) published in Gazette of India dated 7th February, 2011, constituting the State Environment Impact Assessment Authority, Bihar.
- (iii) S.O. 254(E) published in Gazette of India dated 7th February, 2011, constituting the State Environment Impact Assessment Authority, Punjab.
- (iv) S.O. 2646(E) published in Gazette of India dated 26th October,
 2010, constituting the State Level Environment Impact
 Assessment Authority, Andhra Pradesh.
- (v) S.O. 2551(E) published in Gazette of India dated 13th October, 2010, constituting the State Level Environment Impact Assessment Authority, Uttar Pradesh.
- (vi) S.O. 2402(E) published in Gazette of India dated 4th October,
 2010, constituting the State Level Environment Impact
 Assessment Authority, Karnataka.
- (vii) S.O. 1803(E) published in Gazette of India dated 23rd July, 2010, constituting the State Level Environment Impact Assessment Authority, Gujarat.
- (viii) S.O. 1333(E) published in Gazette of India dated 7th June, 2010, constituting the State Level Environment Impact Assessment Authority, West Bengal.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- (i) The Legal Metrology (National Standards) Rules, 2011, published in Notification No. S.O. 211(E) in Gazette of India dated 1st February, 2011.
- (ii) The Indian Institute of Legal Metrology Rules, 2011, published in Notification No. G.S.R. 76(E) in Gazette of India dated 9th February, 2011.

- (iii) The Legal Metrology (Numeration) Amendment Rules, 2011, published in Notification No. G.S.R. 109(E) in Gazette of India dated the 25th February, 2011.
- (iv) The Legal Metrology (Numeration) Rules, 2011, published in Notification
 No. G.S.R. 13(E) in Gazette of India dated 10th January, 2011.

(28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2008-2009.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2009-2010, under sub-section (1) of Section 70 of the Disaster Management Act, 2005.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2009-2010.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 1 of the Code of Criminal Procedure (Amendment) Act, 2008:-

- The Code of Criminal Procedure (Amendment) Act, 2008, published in Notification No. 6 in Gazette of India dated the 9th January, 2009.
- S.O. 3313(E) published in Gazette of India dated 30th December, 2009, appointing the 31st day of December, 2009, as the date on which the provisions of the Code of Criminal Procedure (Amendment) Act, 2008, except Section 5, Section 6 and clause (b) of Section 21, shall come into force.
- (iii) S.O. 2687(E) published in Gazette of India dated 30th December, 2009, appointing the 1st day of November, 2010, as the date on which the provisions of Section 5, Section 6 and clause (b) of Section 21 of the Code of Criminal Procedure (Amendment) Act, 2008, shall come into force.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) of (33) above.

(35) A copy of the Notification No. S.O. 2216(E) (Hindi and English versions) published in Gazette of India dated 9th September, 2010, empowering the Assistant Commissioner of Police, to exercise and perform, in relation to the police sub-division under his charge, the powers and duties of an Executive Magistrate under Section 144 of the Code of Criminal Procedure, 1973, subject to the general control of the Commissioner of Police, Delhi under Section 71 of the Delhi Police Act, 1978.

(36) A copy of the Outcome Budget (Hindi and English versions) of the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

(37) A copy of the Outcome Budget (Hindi and English versions) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry for the year 2011-2012.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council, New Delhi, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council, New Delhi, for the year 2009-2010.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Project Exports Promotion Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project Exports Promotion Council of India, New Delhi, for the year 2009-2010.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trademarks and Geographical Indications, Mumbai, for the year 2009-2010.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trademarks and Geographical Indications, Mumbai, for the year 2009-2010.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) Air Force and Navy (No. 32 of 2010-11)-Performance Audit of Indigenous Construction of Indian Naval Warships for the year ended March, 2010 under Article 151(1) of the Constitution.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2009-2010.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1992-1993.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1992-1993, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Orissa Agro Industries Development Corporation Limited, Bhubaneswar, for the year 2007-2008.
 - (ii) Annual Report of the Orissa Agro Industries Development Corporation Limited, Bhubaneswar, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Development Corporation Limited, Shimla, for the year 2008-2009.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries

Development Corporation Limited, Shimla, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(48) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

2. Report on the participation of Indian Parliamentary Delegation in the 123rd Assembly of the Inter-Parliamentary Union (IPU)

Secretary-General laid on the Table a copy of the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation in the 123rd Assembly of the Inter-Parliamentary Union held in Geneva (Switzerland) from 4 to 6 October, 2010.

3. Reports of Committee on Government Assurances

Smt. Maneka Gandhi presented the following Reports (Hindi and English versions):-

- (1) Twelfth and Thirteenth Reports on requests for dropping of assurances.
- (2) Fourteenth Report on pending assurances pertaining to Ministry of Textiles.

4. Statements by Ministers

- (1) The Minister of Housing and Urban Poverty Alleviation and Minister of Culture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Urban Development on Demands for Grants (2010-11), pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (2) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid the following statements (Hindi and English versions) regarding:-

- the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Agriculture on Demands for Grants (2009-10), pertaining to the Ministry of Food Processing Industries; and
- (ii) the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Ministry of Food Processing Industries.
- (3) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries made a Statement (i) correcting the reply given on 17.08.2010 to Unstarred Question No. 3827 by Shrimati Darshana Jardosh and Shri Harish Chaudhary, MPs regarding 'Decline in Cow Population' and (ii) the reasons for delay in making the Statement.

5. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on 18th March, 2011 excluding item (1) of paragraph 2 of the Report since disposed of by the House and also paragraph 3 of the Report."

The motion was adopted.

11.05 A.M.

6. Government Bills – Introduced

- (i) The Banking Laws (Amendment) Bill, 2011
- (ii) The Constitution (One Hundred and Fifteenth Amendment) Bill, 2011

*11.30 A.M.

7. Submission by Members

Regarding attack on Libya

The following members made submission regarding attack on Libya:-

- 1. Shri Mulayam Singh Yadav
- 2. Shri Basudeb Acharia
- 3. Shri Gurudas Dasgupta
- 4. Shri Sharad Yadav
- 5. Dr. Mehboob Beg
- 6. Shri S.D. Shariq
- 7. Shri Sudip Bandyopadhyay
- 8. Shri Dara Singh Chauhan
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri Bhartruhari Mahtab

Sarvashri Yashwant Sinha, E.T. Mohammed Basheer and Nama Nageswara Rao also associated.

Shri Pranab Mukherjee responded.

(Due to interruptions, Lok Sabha adjourned at 11.49 A.M. and re-assembled at 12.30 P.M.)

12.30 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ijyaraj Singh regarding need to provide funds under Accelerated Irrigation Benefit Programme for repair of canals of Chambal Command Area and Kota Barrage in Rajasthan.
- (2) Shri Jagdambika Pal regarding need to expedite the construction of National Highway No. 233 in Uttar Pradesh.
- (3) Shri Hamdullah Sayeed regarding need to speed up the construction of third phase breakwater at Androth in Lakshadweep.
- (4) Shri Lal Chand Kataria regarding need to protect the Sambhar Lake in Jaipur, Rajasthan from encroachments.
- (5) Dr. Botcha Jhansi Lakshmi regarding need to start Artificial Insemination Programme under National Rural Livelihood Mission.
- (6) Shri P.L. Punia regarding need to take steps for release of Indian citizens languishing in jail in Saudi Arabia.
- (7) Shri Jeetendra Singh Bundela regarding need to review the diamond mining project in district Chhattarpur, Madhya Pradesh posing serious threat to environment in the region.
- (8) Shri Anurag Singh Thakur regarding need to accord approval to the Snow Leopard Project of Government of Himachal Pradesh for conservation of snow leopard in the State.
- (9) Shri Mahendrasinh P. Chauhan regarding need to shift the Veerawada Railway Station to Gambhoi in Sabarkantha Parliamentary Constituency, Gujarat.
- (10) Smt. Darshana Vikram Jardosh regarding need to increase the number of hospitals in Gujarat recognized for surgical treatment of patients under Prime Minister's National Relief Fund.

- (11) Shri Neeraj Shekhar regarding need to take measures for the welfare of farmers in the country.
- (12) Shri Gorakh Prasad Jaiswal regarding need to construct a railway line from Deoria to Mau via Barhaj, Badahalganj and provide a stoppage of Bihar Sampark Kranti Express at Deoria, Uttar Pradesh.
- (13) Shri Kaushalendra Kumar regarding need to provide adequate supply of fertilizers to farmers in Bihar.
- (14) Shri Mahendra Kumar Roy regarding need to set up a bench of Calcutta High Court at Jalpaiguri in West Bengal.
- (15) Shri Mohan Jena regarding need to create a new Railway Division at Jajpur-Keonjhar Road in Orissa.
- (16) Shri Modugula Venugopala Reddy regarding need to establish seed banks in the country particularly in Andhra Pradesh to facilitate easy availability of seeds to the farmers.

12.32 P.M.

9. Government Bill – Passed

The Finance Bill, 2011.

Time Taken: 4 Hrs. 15 Mts.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the debate:-

1. Dr. Kavuru Sambasiva Rao

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.19 P.M.)

2.19 P.M.

- 2. Shri H.D. Devegowda
- 3. Shri Shailendra Kumar
- 4. Shri Gorakhnath Pandey
- 5. Shri Sudip Bandyopadhyay
- 6. Shri Khagen Das
- 7. Shri Bhartruhari Mahtab
- 8. Shri Bhakta Charan Das
- 9. Shri J.P. Agarwal
- 10. Shri Prasanta Kumar Majumdar
- 11. Ch. Lal Singh
- 12. Dr. Raghuvansh Prasad Singh
- 13. Shri V. Aruna Kumar
- 14. Dr. Sanjeev Ganesh Naik
- 15. Shri Dara Singh Chauhan
- 16. Shri Madan Lal Sharma
- 17. Shri Om Prakash Yadav
- 18. Shri Francisco Sardinha

Shri Pranab Mukherjee replied to the debate.

The motion for consideration of the Bill was adopted and clauseby-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 1 to the Finance Bill, 2011 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 7A was adopted.

New Clause 7A was also adopted.

Clauses 8 to 15 were adopted. Clause 16 was adopted, as amended. Clause 17 was adopted, as amended. Clauses 18 to 37 were adopted. Clause 38 was adopted, as amended. Clause 39 was adopted. Clause 40 was adopted, as amended. Clause 41 was adopted, as amended. Clauses 42 to 46 were adopted.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 17 to the Finance Bill, 2011 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 46A was adopted.

New Clause 46A was also adopted.

Clauses 47 to 54 were adopted. Clause 55 was adopted, as amended.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 19 to the Finance Bill, 2011 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 55A was adopted.

New Clause 55A was also adopted.

Clauses 56 to 58 were adopted.

Clause 59 was adopted, as amended.

Clause 60 was adopted, as amended.

Clause 61 was adopted.

Clause 62 was adopted, as amended.

Clauses 63 and 64 were adopted.

Clause 65 was adopted, as amended.

Clauses 66 to 70 were adopted.

Clause 71 was adopted.

Clause 72 was adopted.

Clause 73 was adopted, as amended.

Clauses 74 to 76 were adopted.

The First to Tenth Schedules were adopted.

The Eleventh Schedule was adopted, as amended.

The Twelfth and Thirteenth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

*6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 23, 2011/Chaitra 2, 1933 (Saka)

No. 156

11.00 A.M.

1. Reference by Speaker

The Speaker made reference to the eightieth anniversary of martyrdom of Bhagat Singh, Rajguru and Sukhdev who laid down their lives in the nation's freedom struggle.

Thereafter members stood in silence for a short while as a mark of respect to the memory of the departed

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. S.O. 217(E) (Hindi and English versions) published in Gazette of India dated 1st February, 2011, extending provisions of the Sales Promotion Employees to 10 industries other than Pharmaceutical under sub-section (3) of Section 12 of the Sales Promotion Employees (Conditions of Service) Act, 1976, together with a corrigendum thereto published in Notification No. S.O. 471(E) (in English version only) dated 3rd March, 2011.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the V.V.
 Giri National Labour Institute, Noida, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 953(E) in Gazette of India dated 6th December, 2010.
- (ii) The Indian Administrative Service (Pay) Fifteenth Amendment Rules,
 2010 published in Notification No. G.S.R. 954(E) in Gazette of India dated 6th December, 2010.
- (iii) The Indian Police Service (Pay) Amendment Rules, 2010 published in Notification No. G.S.R. 29(E) in Gazette of India dated 17th January, 2011.
- (iv) The All India Services (Performance Appraisal Report) Amendment Rules, 2010 published in Notification No. G.S.R. 1003(E) in Gazette of India dated 22nd December, 2010.

(v) The All India Services (Discipline and Appeal) Amendment Rules, 2010 published in Notification No. G.S.R. 212 in Gazette of India dated 27th November, 2010.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2011-2012.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2008-2009, alongwith Audited Accounts.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2009-2010, alongwith Audited Accounts.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2009-2010, alongwith Audited Accounts.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2009-2010, alongwith Audited Accounts.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

- The Cost and Works Accountants (Election to the Council) Amendment Rules, 2011 published in Notification No. G.S.R. 104(E) in Gazette of India dated 21st February, 2011.
- (ii) The Cost and Works Accountants (Amendment) Regulations,
 2011 published in Notification No. CWR(1)2010 in Gazette of India dated 4th February, 2011.
- (iii) Notification No. EL-2011/1 published in Gazette of India dated 3rd March, 2011 regarding dates of elections to the Council and the Regional Councils and other Matters.
- (iv) Notification No. EL-2011/2 published in Gazette of India dated 3rd March, 2011 regarding elections to the Council of the Institute of Cost and Works Accountants of India.
- (v) Notification No. EL-2011/3 published in Gazette of India dated 3rd March, 2011 regarding elections to the Regional Councils of the Institute of Cost and Works Accountants of India.
- (vi) Notification No. EL-2011/4 published in Gazette of India dated 3rd March, 2011 regarding Constitution of Regional Councils of the Institute of Cost and Works Accountants of India.
- (vii) Notification No. EL-2011/5 published in Gazette of India dated 3rd March, 2011 regarding payment of fee for elections to the Council and elections to the four Regional Councils of the Institute of Cost and Works Accountants of India.

- (viii) Notification No. EL-2011/6 published in Gazette of India dated 3rd March, 2011 regarding payment of Security Deposit for the elections to the Council of the Institute of Cost and Works Accountants of India.
- (ix) Notification No. EL-2011/7 published in Gazette of India dated 3rd March, 2011 regarding Recognition of Qualifications for the purpose of sub-rule (4) of Rule 9 read with Schedule 4 of the Cost and Works Accounts (Election to the Council) Rules, 2006.
- (x) Notification No. EL-2011/8 published in Gazette of India dated 3rd March, 2011 notifying list of members eligible to vote (list of voters) from the various constituencies for elections to the Eighteenth Council and four Regional Councils of the Institute of Cost and Works Accountants of India.
- (xi) Notification No. EL-2011/9 published in Gazette of India dated 3rd March, 2011 regarding fixing of ceiling of expenditure to be incurred by a candidate, mentioned therein, for elections to the Council and the Regional Councils.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- S.O. 300(E) published in Gazette of India dated 8th February, 2011 regarding general exemption to the companies under Section 211(4) of Part-I of Schedule-VI of the Companies Act, 1956.
- S.O. 301(E) published in Gazette of India dated 8th February,
 2011 regarding general exemption to the companies under
 Section 211(4) of Part-II of Schedule-VI of the Companies Act,
 1956.

(22) A copy of the Notification No. S.O. 70(E) (Hindi and English versions) published in Gazette of India dated 8th February, 2011, making certain

amendments in Schedule XIII to the Companies Act, 1956 under Section 641 of the said Act.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) Notification No. 1-CA(7)/138/2011 published in Gazette of India dated 25th February, 2011 regarding determination of fee payable, mentioned therein, by every person eligible to have his name entered in the Register under Section 4 of the Chartered Accountants Act, 1949, with effect from 1st day of April, 2011.
- (ii) Notification No. 1-CA(7)/139/2011 published in Gazette of India dated 25th February, 2011 regarding determination of fee payable, mentioned therein, by a member for entry in the Register as fellow of the Institute, with effect from 1st day of April, 2011.
- (iii) Notification No. 1-CA(7)/140/2011 published in Gazette of India dated 25th February, 2011 regarding determination of fee payable, mentioned therein, by a member for his certification of practice, subject to certain conditions, with effect from 1st day of April, 2011.
- (iv) Notification No. 1-CA(7)/141/2011 published in Gazette of India dated 25th February, 2011 regarding determination of annual membership fee payable by a member, mentioned therein, with effect from 1st day of April, 2011.
- (v) Notification No. 1-CA(7)/142/2011 published in Gazette of India dated 25th February, 2011 regarding determination of additional fee payable alongwith arrears of annual fee and entrance fee, mentioned therein, by such members with effect from 1st day of April, 2011.

(24) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

 Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2009-2010.

- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2009-2010.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd March, 2011, Rajya Sabha agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Bill, 2011, passed by Lok Sabha on the 18th March, 2011.

4. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2010-11):-

- (1) Thirty-second Report on `National Rural Health Mission' relating to the Ministry of Health and Family Welfare.
- (2) Thirty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifteenth Report (Fifteenth Lok Sabha) on `Loss of Revenue due to

Short Levy of Tax, Incorrect Classification of Excisable Goods and nonfulfillment of Export Obligation' relating to the Ministry of Finance (Department of Revenue).

(3) Thirty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventeenth Report (Fifteenth Lok Sabha) on `Conservation and Protection of Tigers in Tiger Reserves' relating to the Ministry of Environment and Forests.

5. Report of Standing Committee on Water Resources

Shri Dip Gogoi presented the Sixth Report (Hindi and English versions) of the Standing Committee on Water Resources on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Water Resources.

6. Statements by Ministers

- (1) The Minister of Defence laid the following statements (Hindi and English versions) regarding:-
 - the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Defence on Demands for Grants (2010-11), pertaining to the Ministry of Defence; and
 - (ii) the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Defence on "Construction of Roads in Border Areas of the Country", pertaining to the Ministry of Defence.
- (2) The Minister of State in the Ministry of Planning; Minister of State in the Ministry of Parliamentary Affairs; Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the

status of implementation of the recommendations contained in the 218th Report of the Standing Committee on Science and Technology, Environment and Forests, pertaining to the Department of Science and Technology, Ministry of Science and Technology.

11.06 A.M.

7. Calling Attention

Shri Rajagopal Lagadapati called the attention of the Minister of Agriculture to the problems being faced by farmers of Andhra Pradesh and steps taken by the Government in this regard.

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries on behalf of the Minister of Agriculture made a statement in regard thereto.

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries also replied to the clarificatory questions asked by the members

11.34 A.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Harish Choudhary regarding need to formulate schemes for providing irrigation facilities in Barmer and Jaisalmer districts of Rajasthan.
- (2) Shri Satpal Maharaj regarding need to make the existing postal ballot system more transparent and effective.
- (3) Dr. Kruparani Killi regarding need to establish a fishing harbour at Bhavanapadu village of Srikakulam district, Andhra Pradesh.

- (4) Shri Vilas Muttemwar regarding need to include Nagpur in the Centrally Sponsored Scheme of Urban Infrastructure Development in Satellite Towns.
- (5) Shri Bhoopendra Singh regarding need to set up industries in Sagar Parliamentary Constituency, Madhya Pradesh.
- (6) Shri Ganesh Singh regarding need to accord approval to the proposal submitted by Government of Madhya Pradesh for development of Satna city under Urban Infrastructure Development Scheme for Small and Medium Towns.
- (7) Shri Rakesh Sachan regarding need to declare the historical Mughal Road between Fatehpur and Akbarpur via Bindki-Khajuha-Jahanabad and Sikandara in Uttar Pradesh as a National Highway.
- (8) Shri Kapil Muni Karwariya Regarding need to provide funds for setting up of basic infrastructure facilities and Medical College in Allahabad University.
- (9) Shri Maheshwar Hazari regarding need to construct bridges and roads at various places in Samastipur Parliamentary Constituency, Bihar.
- (10) Shri Pulin Bihari Baske regarding need to strengthen and convert National Highway No. 6 into four lane between Chowrangi (West Bengal) and Jamshedpur (Jharkhand) via Baharagora of Orissa.
- (11) Dr. Sanjeev Ganesh Naik regarding need to take steps to recover containers bearing chemicals and pesticides that fell into the sea after the collision of two ships off Mumbai coast.
- (12) Shri Jayant Choudhary regarding need to address the problems of dairy sector.

11.37 A.M.

9. Discussion under Rule 193

Time Taken: 4 Hrs. 34 Mts.

Shri Gurudas Dasgupta raised a discussion on the Statement made by the Prime Minister on 18 March, 2011 regarding the newspaper report on payment of 'cash for votes'.

The following members took part in the debate:-

- 1. Smt. Sushma Swaraj
- 2. Shri Pawan Kumar Bansal

(Lok Sabha adjourned at 1.37 P.M. and re-assembled at 2.19 P.M.)

2.19 P.M.

- 3. Shri Mulayam Singh Yadav
- 4. Shri Dara Singh Chauhan
- 5. Shri Sharad Yadav
- 6. Shri Basudeb Acharia
- 7. Shri Pinaki Misra
- 8. Shri Nama Nageswara Rao
- 9. Shri Ajit Singh
- 10. Dr. Rattan Singh Ajnala
- 11. Dr. Raghuvansh Prasad Singh
- 12. Dr. Mehboob Beg
- 13. Shri Asaduddin Owaisi
- 14. Smt. Putul Kumari
- 15. Shri Prasanta Kumar Majumdar
- 16. Shri Yashwant Sinha
- 17. Shri Kapil Sibal

Dr. Manmohan Singh replied to the debate.

The discussion was concluded.

4.54 P.M.

10. Government Bill – Under Consideration

The Academy of Scientific and Innovative Research Bill, 2010

Time Allotted: 3 Hrs. Time Taken: 1 Hr. 41 Mts. Balance: 1 Hr. 19 Mts.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal.

The following members took part in the debate:-

- 1. Shri Ninong Ering
- 2. Shri Shailendra Kumar
- 3. Shri Vijay Bahadur Singh
- 4. Shri Sk. Saidul Haque
- 5. Shri Bhartruhari Mahtab
- 6. Shri Prabodh Panda
- 7. Dr. Murli Manohar Joshi

The discussion was not concluded.

6.35 P.M.

11. Half-an-Hour Discussion

Shri Raju Shetti raised a discussion on points arising out of the answer given by Minister of Tourism on 25 February, 2011 to Starred Question No. 61 regarding Tourism Policy'.

Shri Subodh Kant Sahay replied to the discussion.

*7.13 P.M.

12. Submissions by Members

(i) Regarding issues of Sikhs in foreign countries leading to widespread discrimination of Sikhs worldwide.

Dr. Rattan Singh Ajnala made submission regarding issues of Sikhs in foreign countries leading to widespread discrimination of Sikhs worldwide.

Shri Arjun Meghwal associated.

Shri E. Ahamed responded.

(ii) Regarding need to introduce rehabilitation package for Indians who have returned from Libya.

Shri Anto Antony made submission regarding need to introduce rehabilitation package for Indians who have returned from Libya.

Shri E. Ahamed responded.

8.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th March, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 24, 2011/Chaitra 3, 1933 (Saka)

No. 157

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri S.B.P.B.K. Satyanarayana Rao, a member of Thirteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development for the year 2011-2012.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2009-2010.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 27 of 2010-11)-Performance Audit of Steel Authority of India Limited and Rashtriya Ispat Nigam Limited-Corporate Social Responsibility for the year ended March, 2010 under Article 151(1) of the Constitution.

(5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2011-2012.

(6) A copy of the Indian Post Office (Second Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 37(E) in Gazette of India dated 19th January, 2011 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

(7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 28 of 2010-11)-Performance Audit of ONGC Videsh Limited-Joint Venture Operations for the year ended March, 2010 under Article 151(1) of the Constitution.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2009-2010.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New

Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2009-2010.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Notification No. G.S.R. 14(E) (Hindi and English versions) published in Gazette of India dated 12th January, 2011, containing corrigendum to the Notification No. G.S.R. 99(E) dated 24th February, 2010 issued under the Essential Commodities Act, 1955.

(13) A copy of the Joint Electricity Regulatory Commission for State of Goa and Union Territories (Procurement of Renewable energy) Regulations, 2010 (Hindi and English versions) published in Notification No. JERC-14/2010 in Gazette of India dated 15th December, 2010 under Section 179 of the Electricity Act, 2003, together with a corrigendum thereto published in Notification No. JERC-19/14/2010 dated 19th February, 2011.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 23rd March, 2011, Rajya Sabha agreed without any amendment to the Repatriation of Prisoners (Amendment) Bill, 2011, passed by Lok Sabha on the 1st March, 2011.
- (ii) That at its sitting held on the 23rd March, 2011, Rajya Sabha agreed without any amendment to the State Bank of India (Subsidiary Banks) Amendment Bill, 2011, passed by Lok Sabha on the 1st March, 2011.
- *(iii) That at its sitting held on the 24th March, 2011, Rajya Sabha passed the Constitution (One Hundred and Thirteenth Amendment) Bill, 2010, passed by Lok Sabha on the 9th November, 2010, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- *(iv) That at its sitting held on the 24th March, 2011, Rajya Sabha passed the Orissa (Alteration of Name) Bill, 2011, passed by Lok Sabha on the 9th November, 2010, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

*4. Bills as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the following Bills which have been returned by Rajya Sabha with amendments:-

- (i) The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010
- (ii) The Orissa (Alteration of Name) Bill, 2011

5. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Sixteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Eleventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes related to the Ministry of Tribal Affairs on Action taken by the Government on the recommendations contained in the Thirty-third Report (Fourteenth Lok Sabha) on "National Commission for Scheduled Tribes – Its mandate and achievements – A review of its organisation and working".

7. Report of Committee on Papers laid on the Table

Dr. Vinay Kumar Pandey presented the Fourth and Fifth Reports (Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

8. Reports of Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Committee on Agriculture :-

- (1) Seventeenth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report (Fifteenth Lok Sabha) of the Committee on Agriculture on Demands for Grants (2010-11) of Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Eighteenth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report (Fifteenth Lok Sabha) of the Committee on Agriculture on Demands for Grants (2010-11) of Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

- (3) Nineteenth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (Fifteenth Lok Sabha) of the Committee on Agriculture on Demands for Grants (2010-11) of Ministry of Agriculture (Department of Agricultural Research and Education).
- (4) Twentieth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Ninth Report (Fifteenth Lok Sabha) of the Committee on Agriculture on Demands for Grants (2010-11) of Ministry of Food Processing Industries.

9. Reports of Standing Committee on Defence

Shri Satpal Maharaj presented the following Reports (Hindi and English Versions) of the Standing Committee on Defence (2010-11):-

- (1) Tenth Report on Action Taken by the Government on the recommendations/observations contained in the Thirty-fourth Report (Fourteenth Lok Sabha) on Human Resource Planning, Shortage of Manpower, Infusion of Hi-Tech Training and Infrastructure for the Armed Forces.
- (2) Eleventh Report on Action Taken by the Government on the recommendations/observations contained in the Eighth Report (Fifteenth Lok Sabha) on Construction of Roads in the Border Areas of the Country.

10. Statements of Standing Committee on Defence

Shri Satpal Maharaj laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Defence:

(1) Statement showing Action Taken by the Government on the recommendations contained in Chapter – I and Final Replies to the recommendations contained in Chapter V of the Twenty-sixth Report of the Standing Committee on Defence (Fourteenth Lok Sabha) on Action Taken by the Government on the recommendations of the Committee contained in the Sixteenth Report of the Committee (Fourteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2007-08.

- (2) Statement showing Action Taken by the Government on the recommendations contained in Chapter – I of the Thirty-second Report of the Standing Committee on Defence (Fourteenth Lok Sabha) on Action Taken by the Government on the recommendations of the Committee contained in the Twenty-second Report of the Committee (Fourteenth Lok Sabha) on Review of Implementation of Group of Ministers (GoMs) Report on Reforming National Security System in pursuance of Kargil Review Committee Report – A Special Reference to Management of Defence.
- (3) Statement showing Action Taken by the Government on the recommendations contained in Chapter – I of the Thirty-fifth Report of the Standing Committee on Defence (Fourteenth Lok Sabha) on Action Taken by the Government on the recommendations of the Committee contained in the Twenty-ninth Report of the Committee (Fourteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2008-09'.
- (4) Statement showing Action Taken by the Government on the recommendations contained in Chapter – I and Final Replies to the recommendations contained in Chapter V of the Second Report of the Standing Committee on Defence (Fifteenth Lok Sabha) on Action Taken by the Government on the recommendations of the Committee contained in the Thirty-sixth Report of the Committee (Fourteenth Lok Sabha) on Status of implementation of Unified Command for Armed Forces.
- (5) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the

recommendations contained in Chapter V of the Third Report of the Standing Committee on Defence (Fifteenth Lok Sabha) on Action Taken by the Government on the recommendations of the Committee contained in the Thirtieth Report of the Committee (Fourteenth Lok Sabha) on Status of Married Accommodation in Defence and Allied Services.

- (6) Statement showing Action Taken by the Government on the recommendations contained in Chapter – I of the Fourth Report of the Standing Committee on Defence (Fifteenth Lok Sabha) on Action Taken by the Government on the recommendations of the Committee contained in the Thirty-First Report of the Committee (Fourteenth Lok Sabha) on Stress Management in Armed Forces.
- (7) Statement showing Action Taken by the Government on the recommendations contained in Chapter – I and Final Replies to the recommendations contained in Chapter V of the Fifth Report of the Standing Committee on Defence (Fifteenth Lok Sabha) on Action Taken by the Government on the recommendations of the Committee contained in the Thirty-third Report of the Committee (Fourteenth Lok Sabha) on Indigenisation of Defence Production – Public Private Partnership.
- (8) Statement showing Action Taken by the Government on the recommendations contained in Chapter – I and Final Replies to the recommendations contained in Chapter V of the Seventh Report of the Standing Committee on Defence (Fourteenth Lok Sabha) on Action Taken by the Government on the recommendations of the Committee contained in the First Report of the Committee (Fifteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2009-10.

11. Report of Standing Committee on Labour

Shri Hemanand Biswal presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Labour on Welfare of Beedi Workers of the Ministry of Labour and Employment.

12. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs; Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office on behalf of the Minister of Shipping made a statement correcting the reply given on March 7, 2011 to Unstarred Question No. 1710 by Sarvashri K.D. Deshmukh, Abdul Rahman and P. Viswanathan, MPs regarding 'Looting of Ships'.
- (2) Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Ministry of Corporate Affairs.
- (3) The Minister of State in the Ministry of Planning; Minister of State in the Ministry of Parliamentary Affairs; Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences on behalf of the Minister of State in the Ministry of Power laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Energy on Demands for Grants (2010-11), pertaining to the Ministry of Power.

11.11 A.M.

13. Government Bills – Introduced

(i) The Pension Fund Regulatory and Development Authority Bill, 2011.

The motion for leave to introduce the Bill was moved by Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee.

On the motion, the House divided. Ayes 122; Noes 50. Accordingly, the motion was adopted and the Bill was introduced.

(ii) The Regulation of Factor (Assignment of Receivables) Bill, 2011

*11.59 A.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ponnam Prabhakar regarding need to create a separate Ministry for Other Backward Classes.
- (2) Shri Bharat Ram Meghwal regarding need to take necessary steps to make education accessible to each and every child in the country.
- (3) Shri Datta R. Meghe regarding need to take stringent action against culprits involved in adulteration and short-weighting of food articles and other essential commodities of daily use.
- (4) Shri Rajaiah Siricilla regarding need to convert Yadagirigutta to Hyderabad and Warangal to Godavari Bridge roads into four lane roads in Andhra Pradesh.
- (5) Shri P.T. Thomas regarding need to provide Kisan Credit Card loans to farmers by Private Sector, Public Sector and Cooperative banks at subsidized rates in Kerala.

^{*}From 11.30 A.M. to 11.59 A.M., members raised matters of urgent public importance.

- (6) Smt. Jayshreeben K. Patel regarding need to withdraw the abolition of Central Sales Tax in Gujarat.
- (7) Shri Devji M. Patel regarding need to provide a special package for setting up of adequate medical facilities in Jalore Parliamentary Constituency, Rajasthan.
- (8) Shri Mansukhbhai D. Vasava regarding need to accord permission to the proposals submitted by Government of Gujarat regarding rights of Adivasi people on forest land in the State.
- (9) Shri Nishikant Dubey regarding need to provide a special financial package for all-round development of Santhal Pargana in Jharkhand.
- (10) Smt. Sushila Saroj regarding need to check the exorbitant price of medicines.
- (11) Shri Dhananjay Singh regarding need to make provisions for adequate funds for strengthening the judicial system in the country.
- (12) Smt. Ashwamedh Devi regarding need to undertake maintenance and repair work of roads constructed under Pradhan Mantri Gram Sadak Yojana in Ujiarpur Parliamentary Constituency, Bihar.
- (13) Shri Gajanan D. Babar regarding need to extend financial assistance to all patients seeking help from Prime Minister's Relief Fund.
- (14) Shri N. Chaluvaraya Swamy regarding need to expedite construction of six-lane work between Bangaluru and Nelamangala and four lane work between Nelamangala and Hassan in Karnataka.
- (15) Dr. Mehboob Beg regarding need to have clear cut policy on capital punishment.

12.02 P.M.

15. Government Bill – discussion deferred

On a request made by Shri Pawan Kumar Bansal that further discussion on the Academy of Scientific and Innovative Research Bill, 2010, be deferred. The House agreed.

12.06 P.M.

16. Government Bill – Passed

Time Taken: 2 Hrs. 53 Mts.

The Institutes of Technology (Amendment) Bill, 2010

The motion for consideration of the Bill was moved by Shri Kapil Sibal. The following members took part in the debate:-

- 1. Shri Arjun Meghwal
- 2. Dr. Thokchom Meinya
- 3. Shri Shailendra Kumar
- 4. Shri Kaushalendra Kumar
- 5. Shri Sk. Saidul Haque
- 6. Dr. Baliram
- 7. Dr. (Prof.) Prasanna Kumar Patasani
- 8. Shri Prabodh Panda
- 9. Shri Prasanta Kumar Majumdar
- 10. Shri Suresh Chanabasappa Angadi
- 11. Shri P.T. Thomas
- 12. Dr. Raghuvansh Prasad Singh
- 13. Shri P.D. Rai
- 14. Shri Ramkishun
- 15. Shri Mohan Jena
- 16. Shri Nishikant Dubey
- 17. Shri Bhakta Charan Das
- 18. Shri Dhananjay Singh
- 19. Shri Janardhana Swamy
- 20. Shri Ijyaraj Singh
- 21. Dr. Kavuru Sambasiva Rao

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill was adopted and clauseby-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted, as amended.

Clause 9 was adopted.

Clause 10 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill, as amended, was passed.

2.59 P.M.

17. Discussion under Rule 193

(i) Shri Sk. Saidul Haque raised a discussion on the need to uplift the socio-economic and educational status of minorities in the country.

Time Taken: 3 Hrs. 57 mts.

The following members took part in the debate:-

- 1. Shri Mohd. Maulana Asrarul Haque
- 2. Shri Syed Shahnawaz Hussain
- 3. Shri Dharmendra Yadav
- 4. Dr. Shafiqur Rahman Barq
- 5. Shri Bhartruhari Mahtab
- 6. Dr. Monazir Hassan
- 7. Shri Chandrakant Khaire
- 8. Shri Sanjay Singh Chauhan
- 9. Shri Prabodh Panda
- 10. Shri Asaduddin Owaisi
- 11. Shri Sanjay Dina Patil
- 12. Dr. Raghuvansh Prasad Singh
- 13. Shri Jagdambika Pal
- 14. Shri Prasanta Kumar Majumdar
- 15. Ch. Lal Singh
- 16. Shri Rajaram Pal
- 17. Dr. Charles Dias
- 18. Shri Arjun Meghwal
- 19. Shri Ramkishun
- 20. Dr. Baliram

The discussion was not concluded.

6.56 P.M.

 Shri Gurudas Dasgupta raised a discussion on the situation arising out of widespread discontentment among the working class due to faulty Government policies.

> Time permissible: 2 hrs. Time Taken: 01 mt. Balance: 01 hrs. 59 mts.

His speech was not concluded.

The discussion was not concluded.

6.57 P.M.

18. Half-an-Hour Discussion

Smt. Jyoti Dhurve raised a discussion on points arising out of the answer given by the Minister of Finance on 11 March, 2011 to Starred Question No. 222 regarding Priority Sector Lending to SCs/STs.

Shri Namo Narain Meena replied to the discussion.

*8.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th March, 2011.)

T.K. VISWANATHAN, *Secretary-General*.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 25, 2011/Chaitra 4, 1933 (Saka)

No. 158

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri S. Benjamin, a member of Ninth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A Statement (Hindi and English versions) on Quarterly Review of the Trends in receipts and expenditure in relation to the budget at the end of third Quarter of the financial year 2010-11 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(2) A copy of the Outcome Budget (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Rural Development for the year 2011-2012.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Aviation
 Company of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Aviation Company of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project of History of Indian

Science, Philosophy and Culture, New Delhi, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the Annual Reports for the year 2009-2010 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (iii) National Council for Hotel Management and Catering Technology, Noida.

(12) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above Institutes for the year 2009-2010.

(13) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2011-2012.

(14) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2011-2012.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2008-2009.
 - (iii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2008-2009.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

3

(17) A copy of the Notification No. S.O. 473(E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 2011, notifying species which are on the verge of extinction or likely to become extinct in the near future as a threatened species and prohibit or regulate their collection and take steps to rehabilitate these species issued under Section 38 of the Biological Diversity Act, 2002.

(18) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2011-2012.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- (i) The Legal Metrology (General) Rules, 2011 published in the Notification No. G.S.R. 71(E) in Gazette of India dated the 8th February, 2011.
- (ii) The Legal Metrology (Approval of Models) Rules, 2010 published in Notification No. G.S.R. 183(E) in Gazette of India 4th March, 2011.

(20) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(21) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2008-2009 and 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(22) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the India Trade
 Promotion Organisation and the Department of Commerce,
 Ministry of Commerce and Industry for the year 2011-2012.
- (ii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

(iii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

(23) A copy of the Special Economic Zones (Sixth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 982(E) in Gazette of India dated 16th December, 2010, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, together with Statement of Objects and Reasons and explanatory note.

(24) A copy of the All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010 (Hindi and English versions) published in Notification No. F. No. 37/3/Legal/2010 in weekly Gazette of India 12th February, 2010 under Section 24 of the All India Council for Technical Education Act, 1987.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy of the Notification No. F. No. 37/3/Legal/2008 (Hindi and English versions) published in Gazette of India dated 22nd February, 2010, repealing the All India Council for Technical Education (constitution and functions of National Board of Accreditation) Regulations, 2008 issued under the All India Council for Technical Education Act, 1987.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-2010.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2009-2010.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2009-2010.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2007-2008.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

6

Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2009-2010.

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2009-2010.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science,

Bangalore, for the year 2009-2010.

- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2009-2010.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2009-2010.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2009-2010.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2009-2010.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2008-2009, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2008-2009.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2009-2010.

- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2009-2010.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2009-2010.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2009-2010.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teacher's Training and Research,

Bhopal, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teacher's Training and Research, Bhopal, for the year 2009-2010.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2009-2010.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2009-2010.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2009-2010, together with Audit Report thereon.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2009-2010.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2009-2010.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Agartala, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Agartala, for the year 2008-2009.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2009-2010.

- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2009-2010.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2009-2010.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2009-2010.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2009-2010, together with Audit Report thereon.

- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2009-2010.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2009-2010.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2009-2010, together with Audit Report thereon.
- (91) Statement (Hindi and English versions) showing reasons for delay of Annual Accounts Mentioned at (ii) of (90) above.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Bangalore, for the year 2008-2009.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Bangalore, for the year 2009-2010.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2009-2010.
- (97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central University of Kashmir, Srinagar, for the year 2009-2010.

- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2009-2010.
- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2008-2009.
- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2008-2009.
- (105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.

(106) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 32 of the National Council for Teacher Education Act, 1993:-

- (i) Notification No. F. 47-49/2009/NCTE/CDN(Pt.) published in Gazette of India dated the 20th August, 2010, regarding nomination of Prof. J. C. Soni as Chairperson of Eastern Regional Committee, Bhubaneswar, National Council for Teacher Education.
- Notification No. F. 47-49/2009/NCTE/CDN published in Gazette of India dated the 25th August, 2010, regarding Termination of Northern Regional Committee, Jaipur.
- (iii) Notification No. F. 61-03/20/2010/NCTE(N&S) published in Gazette of India dated the 25th August, 2010, regarding minimum qualifications for a person to be eligible for appointment as a teacher in Class I to VIII in a school.
- (107) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.

(108) A copy of the National Council for Teacher Education (Guidelines for regulation of tuition fees and other fees chargeable by unaided teacher education institutions) Amendment Regulation, 2010 (Hindi and English versions) published in Notification No. F. 51-3/2009/Pt/NCTE(N&S) in Gazette of India dated the 25th August, 2010 under sub-section (2) of section 33 of the National Council for Teacher Education Act, 1993.

(109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.

(110) A copy of the Notification No. IG/Admn.(G)/Ord.5/2009/1978 (Hindi and English versions) published in weekly Gazette of India dated the 12th November, 2010, relating to amendment under Clause 1(v) of the Ordinance on Recognition of Examinations/Degrees (Ordinance 5) of the Indira Gandhi National Open University under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985.

- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2009-2010.
- (112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above.

(113) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise) (No. 23 of 2010-11)-Compliance Audit for the year ended March, 2010.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Customs) (No. 24 of 2010-11)-Compliance Audit for the year ended March, 2010.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Service Tax) (No. 25 of 2010-11)-Performance Audit of Service Tax on construction services for the year ended March, 2009.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Service Tax) (No. 29 of 2010-11)-Compliance Audit for the year ended March, 2010.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise & Service Tax) (No. 30 of 2010-11)-Performance Audit of CENVAT Credit Scheme for the year ended March, 2009.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 36 of 2010-11)-Taxation of assessees engaged in the Film and Television industry for the year ended March, 2010.

- (114) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2009-2010.
- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2009-2010.
- (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.

(118) A copy of the Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 3946 in Gazette of India dated 22nd December, 2010, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

(119) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 35 of 2010-11)-Performance Audit of Defence Estates Management for the year ended March, 2010 under Article 151(1) of the Constitution.

(120) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O. 2704(E) published in Gazette of India dated the 2nd November, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- S.O. 2706(E) published in Gazette of India dated the 2nd November, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (iii) S.O. 314(E) published in Gazette of India dated the 10th February, 2011, making certain amendments to the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (iv) S.O. 139(E) published in Gazette of India dated the 20th January, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(121) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Highways Act, 1988:-

- S.O. 2705(E) published in Gazette of India dated the 2nd November, 2010, entrusting Rewa-Katni Section of National Highway No. 7 to the National Highways Authority of India.
- (ii) S.O. 313(E) published in Gazette of India dated the 10th February, 2011, regarding entrustment of Panvel-Indapur Section of National Highway 17 in the State Government of Maharashtra to the National Highways Authority of India.
- (iii) S.O. 315(E) published in Gazette of India dated the 1^{0th} February, 2011, entrusting the portion of National Highway No. 26B (Madhya Pradesh/Maharashtra border to Saoner) in the State of Maharashtra to the National Highways Authority of India.
- (iv) S.O. 138(E) published in Gazette of India dated the 20th January, 2011, making certain amendments in the Notification No. S.O. 910(E) dated 21st April, 2010.

(122) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Statement regarding Review by the Government of the working of the NEPA Limited, Nepa Nagar, for the year 2009-2010.
- (ii) Annual Report of the NEPA Limited, Nepa Nagar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (123) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (122) above.

(124) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

- (125) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010.
- (126) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (125) above.
- (127) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010.

- (128) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (127) above.
- (129) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2008-2009.
- (130) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (129) above.
- (131) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2009-2010.
- (132) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (131) above.
- (133) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2009-2010.
- (134) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (133) above.

(135) A copy of the Notification No. G.S.R. 82(E) (Hindi and English versions) published in Gazette of India dated 10th February, 2011, prohibiting manufacture, sale and distribution of certain drugs, mentioned therein, under Section 21 of the Drugs and Cosmetics Act, 1940, issued under the said Act.

- (136) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the years 2004-2005 to 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the years 2004-2005 to 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2004-2005 to 2008-2009.
- (137) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (136) above.

(138) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2009-2010.
- (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (139) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (138) above.
- (140) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2009-2010.
- (141) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (140) above.
- (142) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2009-2010,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2009-2010.
- (143) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (142) above.

(144) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the years 2004-2005 to 2009-2010; MNJIO, Hyderabad for the years 2008-2009 and 2009-2010; RCC, Trivandrum for the years 2007-2008 to 2009-2010 and 15 other institutions, mentioned therein, for the year 2009-2010, within the stipulated period of nine months after the close of the respective accounting years.

(145) A copy of the Drugs and Cosmetics (2nd Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. No. 101(E) in Gazette of India dated 18th February, 2011 under Section 38 of the Drugs and Cosmetics Act, 1940.

- (146) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Gautam Buddha Nagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Gautam Buddha Nagar, for the year 2009-2010.
- (147) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (146) above.

(148) A copy of the Corrigendum (Hindi and English versions) to the Outcome Budgets of the Ministry of Social Justice and Empowerment for the years 2008-2009 to 2010-2011.

(149) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2011-2012.

- (150) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2009-2010.
- (151) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (150) above.
- (152) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2009-2010.
- (153) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (152) above.
- (154) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2009-2010.
- (155) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (154) above.
- (156) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha,

Chennai, for the year 2009-2010.

- (157) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (156) above.
- (158) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2009-2010.
- (159) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (158) above.

(160) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2009-2010.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (161) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (160) above.
- (162) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2009-2010, alongwith Audited Accounts.
- (163) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (162) above.
- (164) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute,

Pune, for the year 2009-2010.

- (165) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (164) above.
- (166) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bengaluru, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bengaluru, for the year 2009-2010.
- (167) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (166) above.
- (168) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2009-2010.
- (169) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (168) above.
- (170) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2009-2010.
- (171) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (170) above.
- (172) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Science Congress Association, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2009-2010.
- (173) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (172) above.
- (174) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2009-2010.
- (175) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (174) above.
- (176) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2009-2010.
- (177) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (176) above.
- (178) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2009-2010.

- (179) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (178) above.
- (180) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2009-2010.
- (181) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (180) above.
- (182) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2009-2010.
- (183) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (182) above.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 2011, passed by Lok Sabha on the 17th March, 2011.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 2011, passed by Lok Sabha on the 22nd March, 2011

4. Minutes of the sittings of the Committee on Private Members' Bills and Resolutions

Shri Kariya Munda laid on the Table the Minutes (Hindi and English versions) of the Thirteenth to Sixteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

5. Statement of Committee on Estimates

Shri Francisco Sardinha laid on the Table a Statement (Hindi and English Versions) of Committee on Estimates showing Action Taken by the Government on the recommendations contained in their Sixth Report (Fifteenth Lok Sabha) Action taken bv Government the on on recommendations contained in the Seventeenth Report of Committee on Estimates (Fourteenth Lok Sabha) on 'University Grants Commission', pertaining to the Ministry of Human Resource Development (Department of Higher Education).

6. Statements of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment :

(1) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Thirty-eighth Report of the Standing Committee on Social Justice and Empowerment (2008-2009) on Action Taken by Government on the recommendations contained in Thirty-second Report of the Standing Committee on Social Justice and Empowerment (200708) on "Voluntary Organizations Engaged in Implementing Integrated Programme for Welfare of Older Persons".

- (2) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Forty-first Report of the Standing Committee on Social Justice and Empowerment (2008-2009)on Action Taken by Government on the recommendations contained in Thirty-third Report of the Standing Committee on Social Justice and Empowerment (2007-08) on Demands for Grants, 2008-09 of the Ministry of Social Justice and Empowerment.
- (3) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Seventh Report of the Standing Committee on Social Justice and Empowerment (2009-10)Action Taken bv Government on on the recommendations contained in Third Report of the Standing Committee on Social Justice and Empowerment (2009-10) on Demands for Grants, 2009-10 of the Ministry of Minority Affairs.
- Action taken by the Government on the recommendations (4) contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Eighth Report of the Standing Committee on Social Justice and Empowerment (2009-10)Action Taken by on Government on the recommendations contained in Second Report of the Standing Committee on Social Justice and Empowerment (2009-10) on Demands for Grants, 2009-10 of the Ministry of Tribal Affairs.

7. Statement by Minister

The Minister of State in the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Labour on Demands for Grants (2010-11), pertaining to the Ministry of Textiles.

11.13 A.M.

8. Submissions by Members

(i) Regarding demand for presentation of Shunglu Committee Report in Lok Sabha which enquired into irregularities in Commonwealth Games.

Shri L.K. Advani made submission regarding demand for presentation of Shunglu Committee Report in Lok Sabha which enquired into irregularities in Commonwealth Games.

Shri Pawan Kumar Bansal responded.

*(ii) Regarding decision on methodology of caste-based census.

Shri Mulayam Singh Yadav made submission regarding decision on methodology of caste-based census.

Shri Pranab Mukherjee responded.

11.16 A.M.

9. Calling Attentions

(i) Shri H.D. Devegowda called the attention of the Minister of Agriculture to the problems being faced by farmers in Chickmagalur District due to damage of Arecanut crop, affected by Yellow Leaf Disease and steps taken by the Government in this regard. The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries also replied to the clarificatory questions asked by the member.

11.24 A.M.

(ii) Shri Gurudas Dasgupta called the attention of the Minister of Finance to the situation arising out of move of the Government to liberalize the FDI in retail sector and steps taken by the Government in regard thereto.

The Minister of Finance laid a statement (Hindi and English versions) in regard thereto.

The Minister of Finance also replied to the clarificatory questions asked by the Members

11.55 A.M.

10. Government Bill – Introduced

The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organisation Bill, 2011.

11.56 A.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

 Dr. Charles Dias regarding need to introduce a new pension scheme for employees of public sector enterprises.

- (2) Shri K.P. Dhanapalan regarding need for measures to provide protection to people in Chalakudy Parliamentary Constituency, Kerala from the attacks by wild animals.
- (3) Dr. Nirmal Khatri regarding need to start construction of roads under Pradhan Mantri Gram Sadak Yojana in Faizabad & Barabanki districts in Uttar Pradesh.
- (4) Dr. M. Jagannath regarding need to introduce a bill in Parliament to categorise Scheduled Castes in Andhra Pradesh as per the recommendations of Justice Usha Mehra Commission.
- (5) Shri Suresh Kashinath Taware regarding need to provide a financial package to augment basic civic facilities in Bhiwandi Parliamentary Constituency, Maharashtra.
- (6) Shri S.S. Ramasubbu regarding need to construct and upgrade the Highway connecting Tirunelveli (Tamil Nadu) to Thiruvanthapuram (Kerala) via Ambasamudram - Papanasam and Nedumangadu.
- (7) Shri Aruna Kumar Vundavalli regarding need to accord national scheme status to Rajiv Aarogyasri Health Insurance Scheme of Andhra Pradesh.
- (8) Shri Naranbhai Kachhadia regarding need to accord permission for allocation of natural gas by ONGC to gas-based industries in Gujarat.
- (9) Shri Arjun Meghwal regarding need to expedite account settlements of customers of Urban Co-operative Bank, Bikaner, Rajasthan.
- (10) Shri Virender Kashyap regarding need to increase allocation of funds under Indira Awas Yojana for BPL families.
- (11) Shri A.T. Nana Patil regarding need to formulate a comprehensive plan for the welfare of the poor in the country.
- (12) Shri Virendra Kumar regarding need to take steps to curb rampant adulteration in food items in the country.

*11.57 A.M.

12. Government Bill – Passed

Time Taken: 13 Mts.

The Coinage Bill, 2009

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The motion for consideration of the Bill was adopted and clauseby-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clauses 7 and 8 were adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted.

Clause 11 was adopted, as amended.

Clauses 12 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 22 were adopted.

Clause 23 was adopted, as amended.

Clause 24 was adopted, as amended.

Clauses 25 and 26 were adopted.

Clause 27 was adopted, as amended.

Clause 28 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

(Due to interruptions, Lok Sabha adjourned at 12.16 P.M. and re-assembled at 1.00 P.M.)

1.00 P.M. 13. Discussion under Rule 193

Time Taken: 4 Hrs. 14 Mts.

Further discussion on the need to uplift the socio-economic and educational status of minorities in the country, raised by Shri Sk. Saidul Haque on the 24th March, 2011, continued.

Shri Salman Khursheed replied to the debate. The discussion was concluded.

1.17 P.M.

14. Valedictory Reference

Speaker made the Valedictory Reference on the conclusion of the Seventh Session of the Fifteenth Lok Sabha.

1.27 P.M.

15. National Song

The National Song was played.

1.29 P.M.

(Lok Sabha adjourned sine die at 1.29 P.M.)

T.K. VISWANATHAN, Secretary-General.